Vol. 267
No.22

Friday,
28 March, 2025
07 Chaitra, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Observations by the Chair (pages 1-7)

Announcement by the Chair (page- 8)

Oral Answers to Questions (pages 8-38)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Papers Laid on the Table (pages 38-45)

Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports— *Laid on the Table Presented* (page 46)

Report of the Department-related Parliamentary Standing Committee on Industry— Laid on the Table Presented (page-46)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development - *Laid on the Table* (page-46)

Statements of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development - *Laid on the Table* (pages 46-47)

Statements of the Department-related Parliamentary Standing Committee on Water Resources - *Laid on the Table* (page 47)

Statement by Minister—

Status of implementation of the recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Railways (Eighteenth Lok Sabha)— *Laid on the Table* (page-48)

Recommendations of the Business Advisory Committee (page-48)

Government Bill — *Under Consideration*

The Protection of Interests in Aircraft Objects Bill, 2025 (pages 48-72)

Private Members' Resolutions —*Under Consideration*

Resolution regarding establishing a Council for Future Affairs (CFA) to drive innovation in fields like AI, Blockchain, Quantum Computing and Water Reuse and to create policies for technology transfer, IP ownership and market deployment (pages 72-116)

Message from Lok Sabha — *Reported* and Government Bill laid on the Table

The Carriage of Goods by Sea Bill, 2025 (page- 116)

Special Mentions—

Need to preserve and promote Cultural Heritage of Chhatrapati Sambhajinagar (pages 116-117)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail : rsedit-e@sansad.nic.in

Contents Page

Demand for establishment of Soybean based food processing industries (pages 117-118)
Demand to increase and strengthen sports infrastructure in Nagaland (pages 118-119)
Demand to expand Jan Aushadhi Kendras in every Primary Healthcare Centre in the Country (pages 119-120)
Demand for settlement of rights of inhabitants of J.N. Road in Sikkim (page-120)
Demand to reduce the duration of the employment selection process and to make the process transparent (pages 120-121)
Demand for republication of Indian Arabic Magazine "Thaqafatul Hind" by Indian Council for Cultural Relations (ICCR) (pages 121-122)
Demand for celebrating festivals based on Hindu deities at international level (pages 122-123)
Concern over quality of processed food and its impact on health in India (page- 123)
Demand for measures to curb the escalating menace of stray dogs (pages 123-124)

Contents Page

RAJYA SABHA

Friday, the 28th March, 2025/7 Chaitra, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon.Members… …*(Interruptions)*… Hon.Parliamentary Affairs Minister, let the Members take their seats.

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): ठीक है, सर। पहले सुन लेते हैं।…(**व्यवधान**)…

MR. CHAIRMAN: Hon. Members, whether it is from this side or that side… …(*Interruptions*)… माननीय सदस्यगण, please… … …(**व्यवधान**)… Hon. Members, if we, as Members of this House, express in the manner we are doing, irrespective of gravity or enormity of the situation, then, we are not contributing to evolution of peace in society. And, we will have to introspect and reflect that, in this House, on such sensitive issues, if we do not send a message of peace and tranquility, then, we will be failing in our duty. हर परिस्थिति में हमारा आचरण मर्यादित होना चाहिए, संजीदगी का होना चाहिए, परंतु मनुष्य जीवन में कई बार भाव या भावना में बह जाता है। There is always an occasion when we are carried away by emotion. We must be in rectification area. But, I wish to make it very clear that sentiments of the people are very precious. Similarly, dignity of a Member of the House, his security, his prestige is equally important. I would appeal to all segments of the House that what happened in the House was expunged for a simple reason that it was outrageous, it was unexpected of a Member, but our problem, because of technology, is that whatever we expunge is expunged only in our record. Social media gives traction to it. Personally, for me, let me tell you, I was a student of Sainik School, Chittorgarh; the fort, I used to see every day and Rana Sanga was such a venerable figure. He lost his one hand; he lost his one leg, in fact, he lost half of his body fighting valiantly. A symbol of chivalry, a symbol of patriotism, a symbol of nationalism, he fought till the last drop of blood in his body. I had seen it as a child; for six years, my house was in front of the fort at a distance, but visible. We have heroes all over. We have Shivaji, we have Rana Sanga, we have Maharana Pratap, there are a number of them. We have heroes in every community. We have Birsa Munda. I mean, there are many. I would,

Contents Page

therefore, urge this House to unanimously endorse that, as Members of this House, we will maintain highest rectitude when it comes to sensitive issues. Yes, hon. Minister.

श्री किरेन रिजिजु: सर, आपने अभी जो कहा है, उससे हम लोग पूरी तरह से agree हैं। आपने देश के sentiments को यहाँ रखा है। हम दिल से यह मानते हैं कि आपने जो कहा, वह बहुत सही कहा और यही देश का sentiment है। मैं सिर्फ इतना पूछना चाहता हूँ कि कांग्रेस पार्टी और बाकी लोग भी इससे सहमत हैं या नहीं, वे एक बार बता दें। हमने अभी खुद अपनी पार्टी के एमपीज़ को रोका और कहा कि आप चेयरमैन साहब की बात सुन लीजिए। अगर इस सदन में देश के हीरोज़ की कोई insult करता है, तो मैं नहीं मानता हूँ कि यह मुद्दा अकेले सिर्फ रामजी लाल सुमन जी का है। वे बहुत सीनियर एमपी हैं, हम लोग लोक सभा में भी साथ रहे हैं, वे कई साल पहले भी यहाँ आए हैं। मैं उनको व्यक्तिगत तौर पर और एक साथी के तौर पर इज्जत देता हूँ। उन्होंने राणा सांगा के बारे में जो वक्तव्य दिया, उसे यहाँ के रिकॉर्ड से हटा भी दिया गया, लेकिन वह बाहर सोशल मीडिया और न्यूज़ में बिल्कुल चल रहा है। जिस भाषा और लहजे में माननीय सदस्य ने राणा सांगा के बारे में बोला है, उसको सुनकर किसी को वह कैसे मंजूर होगा? इसलिए, आपकी बात से सहमत होते हुए और आपकी statement/observation को endorse करते हुए, विशेषकर इंडी गठबंधन के नेता और कांग्रेस पार्टी से भी मैं अनुरोध करता हूँ कि आप भी खुले तौर पर ऐसी statements का खंडन कीजिए और चेयरमैन साहब ने जो observation दी है, उसका समर्थन कीजिए। किसी भी region या जाति के national heroes का देश में और इस सदन में अपमान नहीं करना चाहिए।

श्री सभापति: माननीय मल्लिकार्जुन खरगे जी।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, आपने जो बातें रखी हैं, हम उसका स्वागत करते हैं। इस देश में जो भी patriots हैं, जो देश के लिए लड़े हैं, उनका मैं सम्मान करता हूँ, लेकिन इसका मतलब यह नहीं है कि कोई भी कानून अपने हाथ में ले ले। अगर कोई किसी के घर पर जाकर तोड़-फोड़ करता है, उसकी संपत्ति को तोड़ता है, तो यह हम कभी नहीं मानेंगे, इस चीज़ का मैं खंडन करता हूँ।...(**व्यवधान**)... हम आपकी बात से सहमत हैं, लेकिन ये वह मुद्दा उठाकर एक को जान से मारने की कोशिश करते हैं, उसके घर पर जाते हैं और उसकी गाड़ी तोड़ते हैं, घर तोड़ते हैं। ...(**व्यवधान**)... दलितों के खिलाफ यह जो अपमानजनक चीज़ें हो रही हैं, ये हम कभी सहन नहीं करेंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, *...(Interruptions)...* Only yesterday, I had indicated a very explosive situation that there was a time when whatever a Member spoke in the House and it was expunged, it was expunged because we did not have the speed of electronic messaging. But now, it is beyond us. Proceedings are there. That being the situation, expunction in the House does not have a practical meaning. It has the

Contents Page

meaning only for the repository of the record. I, therefore, had indicated that the Ethics Committee, headed by Shri Ghanshyam Tiwari, will engage into wider consultations to evolve a code of conduct, so that the Members, when they speak on sensitive issues, they are extremely careful and they are really sensitive. I am sure both the situations have their separate merit. One, what was spoken in the House, I do not wish to repeat. But noone in the House will endorse it. Words were chosen that were avoidable. Aspersions were cast; that should not have happened. Historical perspective was absolutely in oblivion for making reflections about one of the greatest fighters and sons of Bharat. The hon. Member, after having made the observations, has accepted the expunction. I would, therefore, urge everyone that from this House, let us send a call to all those who are agitated outside. And their number, I can share with hon. Members, is very extensive and not limited to one State. Therefore, let us calm down the atmosphere a little more in harmony with our values. Similarly, as was reflected by Khargeji, we have to take care of the security of the person concerned also. It goes both ways. I would urge Members of the House... ...(*Interruptions*)...

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): महोदय, मैं एक बात कहना चाहूंगा।

MR. CHAIRMAN: Before that, Radha Mohanji, Pramod Tiwari *ji* wanted to say something. Pramodji, do you want to say something?

श्री प्रमोद तिवारी (राजस्थान): सर, हमारे एलओपी ने भावनाएं दर्शा दी हैं। मेरा सिर्फ यह कहना है कि एक तरफ आप यह कह रहे हैं कि जो डिलीट हो गया, कार्यवाही का हिस्सा नहीं रहा, वह दोहराया नहीं जाना चाहिए। मैं आपकी इस बात का सम्मान करता हूं। लेकिन आज क्या हो रहा है? उसी को दोहराया जा रहा है। मैं स्पष्ट कहना चाहता हूं कि राणा सांगा इस देश के बहादुर थे। हमारे हीरो थे, हम उनका हीरो की तरह सम्मान करते हैं। मैं फिर दोहराना चाहता हूं कि राणा सांगा या किसी भी जाति, धर्म के हीरो नहीं हैं, वे देश के हीरो हैं और जो राणा सांगा की तारीफ न करने दें, तो वे क्या हैं, आप इसी से अंदाजा लगाइए। मैं राणा सांगा की वीरता को प्रणाम करता हूं। राणा सांगा इस देश के नेशनल हीरो थे ...(**व्यवधान**)... और वहीं समर्थन करता हूं कि आप किसी का घर तोड़ नहीं सकते। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, please. Thank you. ...*(Interruptions)*... Hon. Members, please... ...*(Interruptions)*... Dr. Radha Mohan Das Agrawal.

डा. राधा मोहन दास अग्रवाल: सभापति महोदय, माननीय सदस्य रामजी लाल सुमन जी ने उस दिन जो कहा था, अगर उन्होंने महसूस कर लिया होता कि गलती से कह दिया या भाषण देने के

आवेश में उनके मुंह से निकल गया। अगर उन्होंने सदन के भीतर और सदन के बाहर भी यह स्पष्टीकरण दिया होता कि मैं ऐसा नहीं कहना चाहता था और यह कह दिया होता कि मैंने जो कुछ कहा, मैं उसके लिए शर्मींदगी महसूस करता हूं, उसके लिए पूरे देश से माफी मांगता हूं, तो ये बातें उसी समय ...(**व्यवधान**)...आप मुझसे तेज हल्ला नहीं मचा पाएंगे, इसलिए शांति से सुनिए। अगर मैं हल्ला मचाऊंगा, तो आप डिस्टर्ब हो जाएंगे ...(**व्यवधान**)...तो बातें उसी दिन खत्म हो गई होतीं। आश्चर्य की बात यह है कि माननीय सांसद जी का बयान आया, मैं मरते-मरते मर जाऊंगा, लेकिन मैं अपनी बात वापस नहीं लूंगा। जब तक जीवित रहूंगा, तब तक इस बात को वापस नहीं लूंगा। इस तरह का बयान यह बताता है कि जो कुछ उन्होंने कहा था, सोच-समझ कर कहा था, होशोहवास में कहा था, नियोजित तरीके से कहा था और यह जो संपूर्ण इंडि ठगबंधन है, यह इस इंडि ठगबंधन की मानसिकता को द्योतक करता है। ...(**व्यवधान**)...महोदय, एक बार एक सदस्य के द्वारा कहे हुए शब्दों को तो छोड़ा जा सकता था, लेकिन माननीय नेता प्रतिपक्ष ने कांग्रेस का राष्ट्रीय अध्यक्ष होते हुए, आज इस सदन में जो कुछ भी कहा है, वह अक्षम्य है। ...(**व्यवधान**)...वह अपराधियों को पूरी तरह संरक्षण देने का काम कर रहा है। उन्होंने राणा सांगा को जानबूझकर दलित समाज से जोड़कर, दलित का मुद्दा उठाकर राणा सांगा को दोबारा अपमानित किया है, ...(**व्यवधान**)...और इस मामले का राजनीतिकरण किया है। ...(**व्यवधान**)...यह कांग्रेस की सोची हुई मंशा है। डा. अम्बेडकर एक दलित थे। डा. अम्बेडकर ने 25 अप्रैल को कहा था कि चाहे जो भी हो जाए, लेकिन इस देश की कांग्रेस में कभी नहीं जाया जा सकता है। कांग्रेस को लेकर दलित समाज की यह चिंता थी। आज खरगे जी ने अपनी उसी मानसिकता को, जो देश की स्वाधीनता आंदोलन की लड़ाई लड़ते हैं, उसी को सिद्ध किया है। सर, इतिहास गवाह है कि यह कांग्रेस इरविन के साथ समझौता करती थी और हमारे देश के संघर्ष करने वालों को फांसी पर चढ़ाने के समझौते किया करती थी। इस देश का इतिहास गवाह है कि ये राष्ट्र विरोधियों के साथ रहने के आदी हैं। ...(**व्यवधान**)...ये deep state के हिस्से हैं।

MR. CHAIRMAN: Hon. Members... *(Interruptions)*...

डा. राधा मोहन दास अग्रवाल: इसलिए आपका कहना अपनी जगह सही है, लेकिन जब तक रामजी लाल सुमन जी और कांग्रेस पार्टी दोनों खड़े होकर माफी नहीं मांगेगे, तब तक हम इस मामले में समझौता नहीं करेंगे। ...(व्यवधान)...

MR. CHAIRMAN: Hon. LoP. ...*(Interruptions)*... One minute. ...*(Interruptions)*... And Khargeji, I would only make one appeal. One thing emanates from Dr. Radha Mohan Das Agrawal's reflections here. The hon. Member, who made highly disparaging objectionable remarks here, -- the remarks were expunged -- according to the hon. Member, Dr. Radha Mohan Das Agrawal, the hon. Member has reiterated that: "I stand by those disparaging observations and will never retract." Now, I am not aware about the reality of it. But if that be so.....*(Interruptions)*... No; if that be so, then,

Contents Page

you keep that in mind because according to me what has been expunged in the House, the hon. Member will not reiterate. But, if the hon. Member has asserted that he will continue to say so all his life, then, that requires deep-thought process. ...*(Interruptions)*... Now, hon. Leader of the Opposition. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सभापति महोदय, मैं वाद-विवाद में नहीं पड़ना चाहता हूं। मैंने पहले ही कहा है कि आपने जो बातें कही हैं, राणा सांगा के बारे में, राणा प्रताप जी के बारे में, जो बातें कही हैं और देश के अन्य भागों में भी जो लोग देश के लिए लड़े, मरे, अपनी जान दी, हम उन सभी का सम्मान करते हैं – यह बात मैंने कही है। आपने जो बात कही है, मैंने उसको सेकंड किया है, तो फिर इनको उस पर क्या आपत्ति है? सभापति महोदय, मैंने दूसरी बात यह कही कि किसी बात पर आप में और उनमें, यदि आपके और उनके इतिहासकार हैं और उनमें मतभेद है, आप जुदा हैं, लेकिन इसका मतलब यह नहीं है कि किसी का घर जला दो, किसी के घर पर बुलडोज़र चला दो, किसी का कुछ कर दो, किसी के बच्चों को मारो। ...(**व्यवधान**)... सर, मैं यह बात नहीं मानता, संविधान इसकी परमिशन नहीं देता है। जब संविधान की परमिशन नहीं है, तब यहाँ पर ये बातें लाना ठीक नहीं है। इसीलिए मैं आपसे अपील करता हूं कि उन्हें कम से कम इतिहास पढ़कर कहना चाहिए। ...(**व्यवधान**)... उन्हें इतिहास पढ़कर एक-दूसरे से बात करने दीजिए। मैं तो आपकी बात को सपोर्ट कर रहा हूं। ...(**व्यवधान**)...

श्री किरेन रिजिजु: सभापति जी, the Leader of the Opposition, माननीय मल्लिकार्जुन खरगे जी ने जो मिस्टेक पहले की थी, उसको फिर से दोहरा रहे हैं। कोई भी observation और कोई भी acceptance unqualified होनी चाहिए। शुरूआत में तो यह ठीक लगता है कि चेयरमैन साहब ने जो बोला है, वह ठीक है, मैं उसे मंजूर करता हूं, लेकिन वे इसके साथ-साथ जो जोड़ते हैं कि दलित हैं, इसलिए attack किया है, अगर वे ऐसा नहीं बोलते, तो जो प्रकरण हुआ है, वह उससे जुड़ा हुआ है। दलित बोलकर जो भी घटना बताई है, वह नहीं है। उस वक्तव्य की वजह से यह इश्यू खड़ा हुआ है। आप एक दलित हैं ...(**व्यवधान**)... हम एक रिज़र्व केटेगरी हैं, यहाँ पर violence को कोई भी जस्टिफाई नहीं कर सकता है। चेयरमैन सर, हमारे लोकतंत्र में बोलने की आज़ादी है, हमारा देश नियम- कानून से चलता है, हम लोगों में इस बात पर कोई विरोधाभास नहीं है, लेकिन आप बार-बार यह कह रहे हैं कि दलित है, इसलिए अटैक किया है। इस सदन में जो मेम्बर, जो भी वक्तव्य देता है, वह एक responsible statement होनी चाहिए, लेकिन आप कैसे जंप मारकर कहते हैं कि दलित है, इसलिए attack किया है। ऐसा कहकर आप जाति को इसमें क्यों जोड़ना चाहते हैं। यह जाति, धर्म का विषय ही नहीं है। एक मेम्बर ने जो statement दी है, यह उसका खंडन करने का विषय है। एक तरीके से आपने इस बात को समर्थन दे दिया है कि हमारे रामजी लाल सुमन ने जो कहा है, वह सही कहा है, ऐसा करके आप एक तरह से इसको

Contents Page

endorse कर रहे हैं। आप चेयरमैन की observation को unqualified endorse कीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, hon. Leader of the Opposition.

श्री मल्लिकार्जुन खरगे: सभापति जी, वह बात दोहराकर असत्य बात को सत्य करना चाहते हैं। मैंने आपको बोला है कि मैं आपका समर्थन करता हूं। आपने जो स्टेटमेंट बोली हैं, मैंने उसके लिए कहा। मैंने यह कहा है कि कोई भी सदस्य हो, वह चाहे दलित हो, सवर्ण हो, दूसरा कोई भी हो, क्या आप अपने हाथ में कानून लेकर उस सदस्य का घर बरबाद कर सकते हैं? सभापति महोदय, मुद्दा यह है कि एमपी की सुरक्षा होनी चाहिए। कोई भी रहे, लेकिन एमपी की सुरक्षा होनी चाहिए।

MR. CHAIRMAN: Shri Piyush Goyal...*(Interruptions)*... Hon. Members, before I give the floor to him, a serious development that has taken place is what has been indicated by Dr. Radha Mohan Das Agrawal.He says that after these objectionable, disparaging words against a great patriot of this nation were expunged by the Chair, the hon. Member has, in public domain, taken a firm stand that he stands by those observations and he will never retract those observations. If that be the situation, I would expect Prof. Ram Gopal Yadav, after Shri Piyush Goyal, to clarify the situation. Let us take all steps... ...*(Interruptions)*... Let us take all steps so that a voice emanates from this House, we calm down the situation. Now, Shri Piyush Goyal.

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल): माननीय सभापति जी, मैं आपकी बात का समर्थन करता हूं कि वास्तव में जो विषय है, इसके दो पहलू हैं। एक तो, *ab initio*, जो माननीय रामजी लाल सुमन जी ने कहा है, वह इतना निंदनीय है, इतना £का वाक्य है...(**व्यवधान**)...

श्री सभापति: £ वर्ड नहीं। Deleted. ...*(Interruptions)*...यह डिलीट किया जाता है।

श्री पीयूष गोयल: उन्होंने देश और देश के वीरों का इतना ज्यादा घोर अपमान किया है और उसके ऊपर ...(**व्यवधान**)...

श्री सभापति: 'अमर्यादित' ...(**व्यवधान**)... 'अमर्यादित' ...(**व्यवधान**)... वापिस ले लिया है। ...(**व्यवधान**)...

श्री पीयूष गोयल: सर, उन्होंने जो अमर्यादित वाक्य कहा है, पहली बात तो वह कहना ही गलत था, लेकिन जैसा आपने ठीक कहा कि उसके बाद उसको दोहराना, to assert it second time

£ Expunged as ordered by the Chair.

Contents Page

over, to say on television, so that the whole world sees it. देश ही नहीं, बल्कि पूरी दुनिया देख रही है। चाहे हमारा सदन हो, हमारा public discourse हो, उसकी गूंज पूरी दुनिया में उठती है। ऐसे वीरों के लिए कहना कि मैं इपपपपपपककफिर ऐसे शब्द इस्तेमाल करूंगा, फिर इसी प्रकार से देश को बांटने की बात करूंगा और लोगों की जो आस्था है, उसके ऊपर ठोस घाव पहुंचाऊंगा, यह double whammy है, double निंदनीय है। सर, एक तो यह पहलू है। न लीडर ऑफ दि अपोजिशन, न खुद सुमन जी और न ही राम गोपाल जी, इसके ऊपर कुछ कह रहे हैं।

श्री सभापति: सुमन जी बोलना चाहते हैं। ...(**व्यवधान**)... After him, I will give it to Suman*ji*. ...(*Interruptions*)...

श्री पीयूष गोयल: सभापति जी, यह भी इक्वली निंदनीय है कि लीडर ऑफ दि अपोजिशन, इतने वरिष्ठ राजनेता होने के बावजूद, इसको एक ऐसा ट्विस्ट देने की कोशिश कर रहे हैं, जो ये बार-बार करते हैं। हमने इस सदन में कई बार देखा है कि इस देश को जात-पांत पर बांटकर बंटवारा करना। ...(**व्यवधान**)... जात-पांत पर लोगों को भ्रमित करना, false narrative बनाना, यह खरगे जी की बार-बार करने की जो कोशिश होती है, वह भी उतनी ही निंदनीय है। ...(**व्यवधान**)... हम चाहते हैं कि देश में सामाजिक समरसता रहे, देश एकजुट हो, लेकिन यह जो इनकी मंशा है, यह मंशा भी आज एक्सपोज़ हुई है। ...(**व्यवधान**)... माननीय सभापति जी, मैं समझता हूं कि आज समय आ गया है कि दुनिया को, देश को इस सदन से एक मैसेज जाए, इस सदन से एक आवाज गूंजे कि पूरा सदन एक आवाज में, एक स्वर में रामजी लाल सुमन जी के वाक्य को, जो बात उन्होंने कही है, उसको condemn करता है, उसको निंदनीय मानता है। पूरा सदन एक आवाज में दुनिया को बताए कि इस देश की ताकत, हमारी एकता और एकजुटता पर कोई व्यक्ति आहत नहीं पहुंचा सकता है। यह condemn करने का दायित्व आपकी अध्यक्षता में ...(**व्यवधान**)...

MR. CHAIRMAN: Shri Ramji Lal Suman, please. ...*(Interruptions)*... Nothing is going on record except the speaker concerned. ...*(Interruptions)*...

श्री रामजी लाल सुमन: सभापति जी, ...(**व्यवधान**)... सर, हाउस को व्यवस्थित कीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: The House is adjourned to meet at 12.00 noon, today.

The House then adjourned at twenty nine minutes past eleven of the clock.

The House re-assembled at twelve of the clock,

MR. CHAIRMAN *in the Chair*.

Contents Page

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a request has been received from the Minister of Parliamentary Affairs for taking up the Protection of Interests in Aircraft Objects Bill, 2025 before the Private Members' Resolutions listed in today's revised List of Business.

I have acceded to the request of the Minister. Accordingly, the discussion on the Protection of Interests in Aircraft Objects Bill, 2025 will commence from 1.00 p.m. up to 2.30 p.m. by skipping the Lunch Hour. The reply of the discussion will be done on the next available opportunity. The Private Members' Resolutions will be taken up at 2.30 p.m.

Now, Question Hour. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, Papers have to be laid on the Table of the House.

MR. CHAIRMAN: We will take care of what has not been done. Now, Question Hour... ...(*Interruptions*)...

श्री रामजी लाल सुमन (उत्तर प्रदेश): सर, इन्होंने मेरे नाम का उल्लेख किया है। ...(**व्यवधान**)...

MR. CHAIRMAN: No, nothing will go on record. ...(*Interruptions*)... Nothing will go on record. Question number 301, Shri Kesridevsinh Jhala. ...(*Interruptions*)... Sanjay Singh*ji*, you are not aware. The hon. Member made disparaging, painful observations, and the person in Chair, hon. Deputy Chairman, expunged them. As per Dr. Radha Mohan Das Agrawal, the hon. Member reiterated the observations. Those highly objectionable observations, according to him, will be reiterated. ...(*Interruptions*)... Question Number 301. Supplementary number one, Shri Kesridevsinh Jhala. Nothing else to go on record except what the Member called speaks.

ORAL ANSWERS TO QUESTIONS

Measures to expand export of fresh fruits

Contents Page

*301. SHRI KESRIDEVSINH JHALA: Will the Minister of COMMERCE & INDUSTRY be pleased to state:

(a) the measures being taken by Government to expand exports of fresh fruits to Australia, USA, Europe and other new emerging markets, the details thereof, State-wise;
(b) the specific benefits provided to Indian farmers from this trade milestone and whether there are plans for additional support;
(c) the initiatives being taken to ensure compliance of Indian agricultural exports including seasonal fruits, to meet global phytosanitary and quality standards to strengthen international trade; and
(d) the strategies that Government is formulating to enhance the cost-efficiency of sea shipments for perishable agricultural products minimizing logistical hurdles for farmers and exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) The Department of Commerce through the Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial assistance to its members, for promotion of its Scheduled products, including fruits, across India, through its Financial Assistance Scheme (FAS). The scheme has the following components:

i. Development of Infrastructure
ii. Quality Development
iii. Market Development

The details of the financial assistance scheme and its guidelines are available at APEDA portal, www.apeda.gov.in, under the "Schemes" tab.

The major measures taken by the Department of Commerce, through APEDA, at the State level, in collaboration with respective State governments, for supporting the fresh fruits trade are:

Contents Page

a. Development of post-harvest handling facilities and developing cold chain network in the form of integrated pack houses, reefer vehicles and in-house testing facilities to maintain quality and longevity of fruits.
b. Treatment facilities like Vapour Heat Treatment (VHT), Hot Water Treatment (HWT) etc. to mitigate the infestation/incidence of pests in specific fruits.
c. Participation of exporters, FPO's in International Trade Fairs including the events exclusively organized for trade in fruits such as Asia Fruit Logistica (Hong Kong), MACFRUIT Italy etc.
d. Organizing international buyer seller meets in States for promotion of Agri exports including for fruits.
e. Campaigns in print/electronic media for promotion and branding of Indian fruits in key international markets during prominent trade fairs.
f. State specific studies and action plans for export from of Agri products including for fresh fruits.

India currently exports fresh fruits to more than 85 countries. APEDA works in close collaboration with the National Plant Protection Organization (NPPO) of the Ministry of Agriculture & Farmer's Welfare for entering new markets like Australia, Europe, USA and emerging markets. Intensive discussions are ongoing at the level of NPPO India and its counterpart agencies for gaining market access for India's fresh fruits in new markets. In the last three years, market access was achieved for the following fresh fruits in the following countries:

(i) Fresh Banana in Canada;
(ii) Pomegranate Arils in Australia, USA, Serbia, and New Zealand;
(iii) Whole Pomegranates in Australia via Irradiation treatment.

As a result of Government's intensive export promotion measures for fresh fruits, India's exports of Fresh Fruits in the period 2019-20 to 2023-24 have grown by 47% in value terms from US$ 668.7 Million to US$ 986.3 Million and have grown by 69% in terms of quantity from 7.55 lakh MT to 12.76 Lakh MT.

(c) To ensure the compliance of Indian agricultural exports, including seasonal fruits, with global phytosanitary and quality standards to strengthen international trade and complying with specific requirement of importing countries, following initiatives are being taken by the Department of Commerce through APEDA in close coordination with major stakeholders like Ministry of Agriculture & Farmer's Welfare, Ministry of Food Processing Industries, State Governments:

Contents Page

i. Sensitization/Capacity Building/Training programmes of farmers on Good agricultural Practices (GAP)
ii. Development of Traceability System as per importing country requirements
iii. Farm registration as per importing country requirements
iv. Registration and recognition of integrated packhouses as per importing country requirements
v. Development and implementation of residue management plan as per importing country requirements
vi. Development of treatment facilities like Irradiation Facility, Vapour heat treatment facility, Hot water treatment facility for pest free shipments.

(d) The government is focusing on development of the sea protocols for perishable products particularly fresh fruits which will enable export of higher volumes particularly to long distance markets at more competitive prices enabling higher realizations to all stakeholders in the export supply chain including farmers. Department of Commerce through APEDA is getting these protocols developed through the Indian Council of Agricultural Research (ICAR). Sea protocols have been developed for Bananas and Pomegranates and are under development for Mangoes, Oranges and Pineapples.

श्री केसरीदेवसिंह झाला: सर, वीर शिरोमणि राणा सांगा के चरणों में नमन करके मैं अपना क्वेश्चन मंत्री जी के सामने रखना चाहूँगा। Sir, would the Consumer Affairs Minister be pleased to state whether there are any coal storage infrastructures being put up in the ports to avoid any fruits that rot due to the turnaround time at the ports?

SHRI JITIN PRASADA: Sir, as far as the question, which the hon. Member has put regarding cold storages and the food supply chain post harvesting with regard to fruits which are being exported, is concerned, I would like to inform, through you, to the House and to the hon. Member that a lot has been done through the Ministry of Commerce and the department concerned, that is, the APEDA, which is working continuously. A considerable headway has been made in this regard. As far as fruits export goes, there has been an increase of 47.5 per cent in these five years. And, the major fruits that have been exported from India are: Mango, grapes, banana, apples, oranges, pomegranate, pineapple and watermelon.

Contents Page

(MR. DEPUTY CHAIRMAN in the Chair.)

I would also bring to his notice that, under the APEDA, we have a food export promotion scheme under which three major things have been earmarked. One is the export infrastructure component, which the Member has raised regarding cold storages. I would like to inform him and the House, through you, that the Financial Assistance Scheme has ensured benefits to 71 beneficiaries, amounting to Rs. 44.69 crores in different parts of India. And, presently, there are forty-eight cases of pack houses, cold storages and refrigerated vans, which are under examination. And, I can assure you that the Government is leaving no stone unturned to ensure that our food and food supply to spots are promoted. There is a lot of headway that we have made; and, development on post-harvest handling facilities, developing cold chain networks in the form of integrated pack houses, refurbished vehicles, in-house testing facilities to maintain high quality and longevity of fruits as well as treatment facilities like vapour heat treatment and hot water treatment to mitigate the infestation, incidence of pests on specific fruits, also exporter participation, FBOs and International Trade Fairs, are continuously being done. A lot of organizations have undertaken initiatives such as buyer-seller meets, campaigns in print and electronic media, and training and capacity-building programs for farmers, FBOs, exporters, and self-help groups. Approximately 77,000 stakeholders have received training so far, and capacity-building measures have been implemented. This Government has made significant efforts to enhance packaging standards. As a result, we ensure that the packaging of fruits exported abroad allows for sufficient airflow and maintains freshness.

As far as the specific fruit, *litchi*, is concerned, particularly from Bihar, Uttarakhand, and Punjab, I can tell you that previously, with the old, outdated packaging, their shelf life was only 3-4 days. However, with the new packaging, the shelf life has increased to 15 days. We are making significant progress in this area and doing very well on this front. Thank you.

SHRI KESRIDEVSINH JHALA: Sir, I would like to ask the hon. Minister whether any online portals in the country, with specific guidelines and regulations for phytosanitary standards, are being maintained to assist exporters, traders, and farmers in complying with these standards and making their products more export-compliant.

Contents Page

SHRI JITIN PRASADA: Sir, yes, regarding the question posed by the hon. Member concerning phytosanitary compliances, considerable training and capacity building have been undertaken. Additionally, we have established an Agri Extension Portal on APEDA website, which serves as a valuable resource for accessing pertinent information. I assure you that we are taking all necessary measures to ensure the quality of our products and fruits, maintaining freshness and keeping pesticide levels extremely low, in conformity with international standards. We not only guarantee pesticide-free products within India ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, nothing else will go on record. Please sit down. ...*(Interruptions)*...

SHRI JITIN PRASADA: Sir, we also ensure that our exports meet the same standards and are pesticide-free, as any product exported from India bears the 'Brand India' name. We are leaving no stone unturned to uphold the credibility and quality of our products and fruits sent abroad. Thank you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This is Question Hour. ...*(Interruptions)*... Please sit down. Nothing else is going on record. ...*(Interruptions)*... Now, Shri Rajeev Shukla, please put your question.

श्री राजीव शुक्ला: सर, मैं मंत्री जी से यह जानना चाहता हूँ कि phytosanitary norms और क्वालिटी स्टैंडर्ड के नाम पर तथा पेस्टिसाइड ज्यादा होने की वजह से तमाम फल निर्यातकों को यहाँ परेशान किया जा रहा है। उनको आस्ट्रेलिया और यूरोपियन कंट्रीज़ परेशान कर रहे हैं। उसको रोकने के लिए आप क्या कर रहे हैं?

श्री जितिन प्रसाद: सर, माननीय उपसभापति जी, माननीय सदस्य ने जो सवाल पूछा है, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please sit down. Take your seats. This is Question Hour. ...*(Interruptions)*...

श्री जितिन प्रसाद: सर, मैं इसके बारे में यह सूचित करना चाहता हूँ कि यह सरकार की जिम्मेदारी है और हमने प्रत्येक कदम उठाया है तथा हम यह इंश्योर कर रहे हैं कि भारत के अन्दर भी किसी तरीके का, किसी भी पेस्टिसाइड का जो मिनिमम रेजीड्यू लिमिट है, वह एक्सीड नहीं हो। ...(**व्यवधान**)...

Contents Page

श्री उपसभापति: यह क्वेश्चन ऑवर है। मैं आपसे अनुरोध करूँगा कि आप बैठ जाएँ। ...(**व्यवधान**)...इसमें कोई और इश्यू नहीं। ...(**व्यवधान**)...

श्री जितिन प्रसाद: सर, विदेशों में भी, हमारी जो बायर एंड कंट्रीज़ हैं, इम्पोर्टर कंट्रीज़ है, उनके अधीन जो मानक हैं, वे पूरे किए जाते हैं। ...(**व्यवधान**)... बाकायदा tracing of labs, farms, products कि किसी भी तरह की कोई कमी नहीं रह जाए। जो phytosanitary norms हैं, वे इम्पोर्टिंग कंट्रीज़ द्वारा तय किये जाते हैं। हमारे exporters गाइडलाइन्स का पूरी तरह से पालन करते हुए क्वालिटी पर खास ध्यान रखते हुए इस बात पर जोर देते हैं कि भारत के products में किसी तरह की कोई कमी न आए और भारत के brand पर कोई आँच न आए। यह हमारी खास प्राथमिकता है।

MR. DEPUTY CHAIRMAN: Shri Ritabrata Banerjee. Put your question.

SHRI RITABRATA BANERJEE: Thank you, Sir...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: This is Question Hour. Only question and answer can be discussed. Nothing else will go on record. ...*(Interruptions)*..

SHRI RITABRATA BANERJEE: My supplementary is this. India loses nearly 30 to 40 per cent of perishable agricultural produce due to inadequate cold storage and logistic infrastructure. ..*(Interruptions)*.. This has led to consignments of Indian fresh fruits being rejected by foreign countries in the past three years. ..*(Interruptions)*.. I want to know from the Government, through you, Sir: What step is the Government taking to improve cold chain storage and reduce post-harvest losses, particularly, for export-bound fresh fruits? Thank you, Sir.

(At this stage, some hon. Members left the Chamber.)

SHRI JITIN PRASADA: Like I said before as well, utmost care is being taken to ensure quality and minimum residual limits as far as pesticides are concerned. There are a lot of challenges in this field. With regard to supply chains, cold chains, etc., a lot of improvements have been made. The supply chain gaps have been filled up. We are working with the Ministry of Agriculture to develop cold chain network in India. Our sea protocols have been increased and made better to ensure the longevity of our products. I have also mentioned about packaging, the temperature of the containers through sea, etc. We are also ensuring market access to different parts of the world. At the same time, we are also ensuring that the quality standard of

Contents Page

products, as per the various stringent guidelines which the importer country sets, is met. As far as the headway that we have made, in Canada, fresh bananas have been sent; in Australia, the USA, Serbia and New Zealand, pomegranates have been sent. And, of course, as far as other issues are concerned, regarding West Bengal, this is to bring to his notice that for the Centre for Perishable Cargo, CPC, the total sanctioned amount is Rs.299 lakhs. For the CPC at Kolkata airport, there also, Rs.675 lakhs have been sanctioned till date. As regards the number of beneficiaries, the support provided to individual exporters, that has also gone up to 14,27,353. Farmers are being provided support through implementation of GAP certification, for quality exports to the world. As for capacity building training programmes, more than 22 capacity building training programmes have been carried out in the State of West Bengal specifically, physically and virtually. More than 2,500 stakeholders participated across 11 districts in West Bengal.

डा. कल्पना सैनी: माननीय उपसभापति जी, मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि क्या सरकार ने नए निर्यात बाजारों की पहचान करने केलिए कोई रणनीति बनाई है? यदि हाँ, तो क्या उस रणनीति केअंतर्गत ताजे फलों का निर्यात बढ़ाने केलिए विशेष योजना बनाई जा रही है?

श्री उपसभापति: माननीय मंत्री जी।

श्री जितिन प्रसाद: उपसभापति महोदय, माननीय सदस्या ने बहुत ही महत्वपूर्ण प्रश्न पूछा है। मैं इस संबंध में यह बताना चाहता हूँ कि इसकेलिए सरकार लगातार विभिन्न मंत्रालयों और देशों के साथ मिल कर नए मार्केट्स केलिए प्रयासरत है। मुझे यह सूचित करते हुए बड़ी खुशी हो रही है कि जो Free Trade Agreements हुए हैं, खास तौर से UAE केसाथ, उसमें fruit exports में बहुत बढ़ोतरी हुई है। वहाँ 27 परसेंट की बढ़ोतरी हुई है। इसकेसाथ-ही-साथ ऑस्ट्रेलिया के साथ जो एग्रीमेंट हुआ है, उसकेचलते वहाँ पर भी market access मिला है और जो import tariff barriers होते हैं, उनकेहटने केबाद 6 परसेंट एक्सपोर्ट वृद्धि हुई है। इसी तरह से पूरे विश्व भर में प्रयास किया जा रहा है कि भारत के ज्यादा-से-ज्यादा फल विदेशों में जाएँ और हमारे exporters तथा किसानों की आमदनी बढ़े। जितने और मार्केट्स हैं, उनकेलिए भी हम प्रयास कर रहे हैं।

श्री उपसभापित : धन्यवाद। Question No. 302.

Accuracy and security of data collected under the Digital Crop Survey

Contents Page

*302. SHRI TEJVEER SINGH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the mechanisms that are in place to verify the accuracy of data collected under the Digital Crop Survey to prevent duplication or errors;
(b) the special security measures that are being implemented to protect farmers' personal data; and
(c) the manner in which Government would ensure that women farmers have equal access to Digital Farmer ID?

THE MINISTER OF AGRICULTURE AND FARMERS' WELFARE: (SHRI SHIVRAJ SINGH CHOUHAN)(a) to (c) A statement is laid on the Table of the House.

Statement

(a) The Government has approved the Digital Agriculture Mission in September 2024 with at otal outlay of Rs. 2817 Crores. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture such as AgriStack, Krishi Decision Support System, and a comprehensive Soil Fertility & Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make reliable crop-related information available to all the farmers on time.

The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Geo- Referenced Village Maps, Crop Sown Registry and the Farmers Registry - all created and maintained by the State Governments/Union Territories. The Geo-Referenced Village Maps are location-based digital maps created by using Satellite and GIS technology. The Crop Sown Registry has been created through the Digital Crop Survey (DCS). Under DCS,details of crop sown in a plot of land, viz. the type of Crop, Area of the plot covered by the crop, Irrigation particulars, if any, among others are also captured. The database, thus, created provides an accurate, real-time crop-area information for every plot of land.The Farmers Registry has been envisaged as a dynamic, accurate, verified and approved database of farmers created and managed by the States/ Union Territories. It provides for comprehensive and useful data on farmers comprising of authenticated demographic details, land holdings, family details, crops sown, soil health, livestock owned, fishery assets owned and other vocations. It enables the farmers to digitally identify and authenticate themselves for accessing various benefits and services

Contents Page

associated with the agriculture and allied activities viz. credit, insurance, procurement, marketing facilities etc.

Digital Crop Survey (DCS) is conducted to collect crop-sown details via a mobile application interface, ensuring that data is captured directly from the field. As all the plots in a Gram Panchayat (GP) are geo-referenced, itensures accurate, real-time crop-area information for every agricultural plot and is obtained to arrive at an accurateestimation of the production figures. Elaborate administrative and technical mechanisms have been adopted to ensure the quality and accuracy of data in the Digital Crop Survey. The survey has to be done at the field level in which it is mandated to capture the field photograph closer to the crop sown at the plot location. Thereafter, the survey information captured by the field staff requires the approval of the Supervisors. Further, the States are to ensure the authenticity of this data by conducting a minimum of 2 percent sample check through the State Agricultural Statistics Authority (SASA) and/ or National Sample Survey Office (NSSO). This also ensures the qualitative check on the quality of data being captured at the plot-level.

(b) The State Farmer Registry has been built in a federated architecture, which means the onus of ownership of the data is vested with the respective States/ Union Territories.The Ministry of Agriculture and Farmers Welfare has developed the AgriStackcomplying with the various provisions of the Information Technology Act, 2000 and the Digital Personal Data Protection Act, 2023. This would not only ensure the complete privacy of farmers' data by ensuring that farmers' data is collected only with their consentbut also the farmers have full control over their data for sharing only with the authorized entities for specific intent and purpose. The Government of India also ensures robust data security in the AgriStack, which is fully compliant with the Information Technology Act, 2000 and the various cyber security guidelines of the Ministry of Electronics and Information Technology (MeitY), Unique Identification Authority of India, the Computer Emergency Response Team of India (CERT-In) amongst others. AgriStack maintains the farmers' information in anencrypted manner so that only the designated systems can read it. Secure APIs and token-based authentication govern all data exchanges, ensuring controlled access to data. In addition , the government conducts regular security audits of all these IT systems to protect the data stored in the IT systems. Since, these are all governed by the relevant provisions of various Information Technology Act, 2000 and the Digital Personal Data Protection Act, 2023 amongst others, the penal provisions in the instances of data-breach and negligent handling of such sensitive data would invoke the relevant penal provisions as mandated in exercise of these Acts.

Contents Page

(c) The State Farmer Registry presently covers all the land-holding farmers,including the women farmers, providing them with a Digital Identity, which, if required, can be verifiable digitally. Any of the farmer'scan use the existing support structures like Farmer Producer Organizations (FPOs), Krishi Sakhis, and Common Service Centres (CSCs) to get them registered in the Farmers Registry in addition to the self-enrolment mechanisms in place. Further, the States/ Union Territories have been encouraged to organize camps so that no farmer is left behind from availing of the benefits of AgriStack. The Government is providing administrative and technical support to all the States/ Union Territories for implementation of AgriStack.

श्री उपसभापति: पहला सप्लिमेंट्री, माननीय तेजवीर सिंह जी।

श्री तेजवीर सिंह: क्या माननीय मंत्री जी यह बताने का कष्ट करेंगे कि सरकार किसानों को "डिजिटल कृषि मिशन" का प्रभावी उपयोग करने के लिए स्मार्टफोन और इंटरनेट एक्सेस जैसी डिजिटल सुविधाएँ खरीदने हेतु सब्सिडी देने पर विचार कर रही है? यदि हाँ, तो तत्संबंधी विवरण क्या है?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, मैं माननीय सदस्य, तेजवीर जी का हृदय से आभारी हूँ कि उन्होंने एक महत्वपूर्ण सवाल पूछा है। माननीय उपसभापति जी, एक बहुत बड़े उपन्यासकार, श्रीलाल शुक्ल थे, जिन्होंने राग दरबारी नामक एक उपन्यास लिखा था, जिसमें एक पात्र, किसान लंगड़ था। वह लंगड़ अपने खेत की नकल प्राप्त करने के लिए तहसील जाता है। एक नहीं, अनेक दिनों तक वह एक अधिकारी के पास, फिर दूसरे अधिकारी के पास; एक विभाग के पास, दूसरे विभाग के पास, फिर तीसरे विभाग के पास भटकता रहता है और अंततः उसे नकल नहीं मिलती। उस लंगड़ की तकलीफ को सामने वालों ने कभी नहीं समझा और आज भी वे यहाँ नहीं हैं। अगर इस तकलीफ को किसी ने समझा, तो हमारे विज़नरी प्रधान मंत्री, श्रीमान नरेन्द्र मोदी जी ने समझा। पहले छोटे-छोटे कामों के लिए किसान परेशान होता था। अगर उसको एमएसपी पर अपनी फसल बेचनी होती थी, तो उससे कहा जाता था कि कागज इकट्ठे करो, खेत में क्या बोया था, कौन-सी फसल थी, प्रमाण लेकर आओ। अगर उसको बैंक लोन लेने जाना हो, तो वह बैंकों के चक्कर लगा-लगाकर थक जाता था, क्योंकि तब इतनी औपचारिकताएँ होती थीं। उससे कहा जाता था, यह कागज लाओ, यह कागज लाओ, यह कागज लाओ। अगर उसको प्राकृतिक आपदा में हुए नुकसान की भरपाई होनी है, तो वह कागज इकट्ठे कर-करके परेशान हो जाता था। लेकिन, प्रधान मंत्री जी ने और इस सरकार ने "डिजिटल कृषि मिशन" बनाकर उस किसान की सारी दिक्कतों को समाप्त करने का फैसला किया है।

माननीय उपसभापति जी, इस डिजिटल पहचान में एक फार्मर आईडी बनेगी, जिसमें किसान की जानकारियाँ, जैसे उसके पास कितनी जमीन है, खसरा नंबर क्या है, उसके परिवार में कितने सदस्य हैं, वह खेती के अलावा और कौन-सा काम करता है, कितने पशु हैं, क्या वह

Contents Page

कृषि वाणिकी का काम कर रहा है, क्या वह बागबानी के काम में भी लगा है, आदि होंगी। किसान को ये सारा डेटा अब एक ही जगह पर प्राप्त हो जाएगा। यह आज़ादी के अमृत काल में विकसित भारत के निर्माण के लिए विकसित कृषि और समृद्ध किसान के लिए प्रधान मंत्री जी द्वारा उठाया गया एक बहुत क्रांतिकारी कदम है, जिसके लिए मैं भारत के प्रधान मंत्री, श्रीमान नरेन्द्र मोदी जी का अभिनंदन करता हूँ।

माननीय उपसभापति जी, माननीय सदस्य जो सवाल पूछ रहे हैं, मैं निवेदन करना चाहता हूँ कि ये सारी जानकारी स्मार्टफोन पर मिलेगी और स्मार्टफोन अब लगभग हरेक के पास है। आज भारत में 60 करोड़ से ज्यादा स्मार्टफोन्स हैं। आज किसान तो क्या, मजदूर के हाथ में भी स्मार्टफोन होता है। अगर उसको जानकारी प्राप्त करनी हो, तो उसको वह स्मार्टफोन के माध्यम से प्राप्त करेगा। अगर उसके पास स्मार्टफोन नहीं है, तो उसकी वैकल्पिक व्यवस्था भी है। वह कृषि सखी के पास जा सकता है, FPO के पास जा सकता है, कॉमन सर्विस सेंटर में जा सकता है और इन जानकारियों को प्राप्त करके सुविधाओं का लाभ ले सकता है, इसलिए फिलहाल इसमें सब्सिडी की या निःशुल्क देने कोई योजना नहीं है, लेकिन मैं तेजवीर सिंह जी से कहना चाहूँगा कि यह इतना क्रांतिकारी कदम है कि यह भारत के किसानों की जिंदगी बदल के रख देगा। 4 करोड़, 60 लाख से ज्यादा फार्मर आईडीज़ बन चुकी हैं और बाकी फार्मर आईडी बनाने का काम भी राज्य सरकारों के सहयोग से तेजी से हो रहा है। मैं माननीय सदस्यों से आग्रह करूँगा कि आप भी इसमें सहयोग करें, ताकि सभी किसानों की फार्मर आईडी बन सके।

श्री उपसभापति: बहुत-बहुत धन्यवाद। माननीय मंत्री जी, आपने अपनी तकरीर में एक बड़ी उल्लेखनीय पुस्तक, श्रीलाल शुक्ल जी की राग दरबारी का उल्लेख किया। वह 1970 और 1980 के तत्कालीन सामाजिक, राजनीतिक, आर्थिक, शैक्षणिक और प्रशासनिक चीज़ों का समाज का एक अद्भुत दस्तावेज है। माननीय सुलता देव जी।

श्रीमती सुलता देव: डिप्टी चेयरमैन साहब, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि ओडिशा एक नैचुरल कैलामिटीज़ फेस करने वाला स्टेट है। वहाँ पर किसानों का बार-बार क्रॉप लॉस होता है। मैं यह जानना चाहती हूं कि 'प्रधानमंत्री फसल बीमा योजना' के तहत 5 साल में कितने कार्ड बनाए गए हैं? और 5 साल में जो क्रॉप लॉस हुआ है, इसका बेनिफिट कितने किसानों को हुआ है और ओडिशा के किसानों के लिए कितना अमाउंट रिलीज हुआ है?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, यह सवाल मूल प्रश्न से उत्पन्न नहीं होता, लेकिन चूंकि माननीय सदस्य ने पूछा है, मैं उन्हें जानकारी देना चाहता हूं कि 'प्रधानमंत्री फसल बीमा योजना' में कोई कार्ड नहीं बनता है। इस योजना के तहत किसान स्वेच्छा से अपनी फसल का बीमा करवाता है, चाहे वह ऋणी किसान हो या अऋणी किसान। यदि किसान बीमा करवाना चाहेगा, तो उसकी फसल का बीमा होगा। महोदय, मुझे यह बताते हुए प्रसन्नता है कि अब ऋणी और अऋणी दोनों प्रकार के किसान इस फसल बीमा योजना का लाभ उठा रहे हैं। इसके साथ ही, यह बताते हुए भी हर्ष हो रहा है कि हमारी फसल बीमा योजना आज दुनिया की सबसे बड़ी फसल बीमा योजना बन गई है।

Contents Page

माननीय उपसभापति महोदय, यह योजना वर्ष 2016 में प्रारम्भ की गई थी। वर्ष 2016-17 से लेकर अब तक 7,708 लाख किसान आवेदकों को इस बीमा योजना के तहत बीमा कवर प्रदान किया गया है और 1,74,432 करोड़ रुपए दावे के रूप में भुगतान किए गए हैं। इसमें किसानों द्वारा दिया गया प्रीमियम मात्र 32,000 करोड़ रुपए रहा है। यह प्रधानमंत्री नरेन्द्र मोदी जी की सरकार की विशेषता है कि 32,000 करोड़ रुपए के प्रीमियम के बदले 1,74,432 करोड़ रुपए किसानों के खातों में गए हैं।

श्री उपसभापति: माननीय तेजवीर सिंह जी, आपका दूसरा सप्लीमेंटरी प्रश्न रह गया था। कृपया आप पूछें।

श्री तेजवीर सिंह: महोदय, मैं माननीय किसान एवं कल्याण मंत्री जी से यह जानना चाहूंगा कि क्या पूर्व की सरकार, यूपीए की सरकार में डिजिटल कृषि योजना थी? डिजिटल कृषि को लेकर यूपीए सरकार का क्या रुख था? डिजिटल धोखाधड़ी या किसानों के डेटा के दुरुपयोग को रोकने के लिए कौन-कौन से विशिष्ट उपाय लागू किए गए हैं?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, अगर पूर्व की सरकार में योजना होती तो लंगड़ रोता क्यों और शुक्ल जी को यह उपन्यास क्यों लिखना पड़ रहा है? मुझे कहने में तकलीफ है कि आज़ादी के बाद वर्षों तक, जिन्होंने राज किया, उन्होंने किसानों की इस तकलीफ को कभी नहीं समझा।

उपसभापति महोदय, मैं कई बार हैरान रह जाता हूं जब उनकी तरफ की सरकार थी, तब तत्कालीन वित्त मंत्री ने मजाक उड़ाया था कि, "गांव में जाइए, टमाटर, आलू लीजिए—क्या वहाँ पीओएस मशीन होगी? क्या वहाँ इंटरनेट है? क्या वहाँ बिजली है?" ऐसे में कैसे पीओएस चलेगी? यह उनकी सोच थी?

लेकिन प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में, आज गांव-गांव में, हर सब्जी की दुकान और सड़क पर लोग पीओएस मशीन लगाकर अपना व्यापार बढ़ा रहे हैं। लगभग सभी गांवों में किसी न किसी इंटरनेट सर्विस प्रोवाइडर के टावर लगे हुए हैं, लाखों कॉमन सर्विस सेंटर खुले हुए हैं, और कृषि सखी योजना के माध्यम से परिवार के किसी न किसी सदस्य के हाथ में स्मार्टफोन है, जिसके माध्यम से आम लोग डिजिटल रूप से सशक्त हो रहे हैं और प्रधान मंत्री जी के दूरदर्शी नेतृत्व में देश को आगे बढ़ाने का काम कर रहे हैं। सरकारी सेवाओं में और योजनाओं का लाभ देने में क्रांतिकारी परिवर्तन किया गया है।

आज आप देखें कि एक जमाने में, प्रधानमंत्री जो कहते थे कि "मैं 1 रुपया भेजता हूं, तो 15 पैसे पहुंचते हैं," लेकिन आज हमारे प्रधानमंत्री नरेन्द्र मोदी जी, बिहार के भागलपुर में बटन दबाते हैं, तो 9 करोड़, 80 लाख किसानों के खातों में सीधे पैसे पहुंच जाते हैं। उस कार्यक्रम में गिरिराज सिंह जी भी मौजूद थे। हमारे सामने 22,000 करोड़ रुपए ट्रांसफर करने के बाद, किसान अपना मोबाइल दिखाकर कहता है, "मेरे खाते में पैसा आ गया।" यह डिजिटल क्रांति के कारण संभव हुआ है। जन-धन योजना, आधार, मोबाइल, आम आदमी के बैंकों में खाते खुलवाए, जिनमें बहनों की बड़ी संख्या है। यह एक नई क्रांति प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हुई है।

Contents Page

डिजीलॉकर, ई-साइंस सुविधा, ई-केवाईसी, पेमेंट गेटवे, एकीकृत भुगतान और कितनी सुविधाएं जनता को मिली हैं, केवल खेती के क्षेत्र में नहीं, बल्कि स्वास्थ्य रिकॉर्ड साझा करने के लिए भी इलेक्ट्रिक स्वास्थ्य रिकॉर्ड, सरकारी ई-मार्किट प्लस, जो भारत का ई-कॉर्मस पोर्टल है, उससे व्यापार आसान हुआ है। इसलिए प्रधान मंत्री जी ने तय किया कि कृषि भारतीय अर्थव्यवस्था की रीढ़ है और किसान उसकी आत्मा है, तो किसानों की समस्या का समाधान होना चाहिए। उसको छोटी-छोटी चीज़ों के लिए न भटकना पड़े, इसलिए डिजिटल कृषि मिशन बनाया गया है।

उपसभापति महोदय, अब किसानों का प्रमाणित विवरण किसान रजिस्ट्री में एक जगह मिलेगा। उनकी भूमि जोत, परिवार का विवरण, बोई गई फसलें, soil के बारे में और कौन-कौन से पोषक तत्व हैं, इन सबके बारे में उपयोगी और व्यापक डेटा मिलेगा। ऋण, बीमा खरीद, बेचने की सुविधा, एक नहीं, अनेकों योजनाओं का लाभ और नई सुविधाएं उनको मिलेंगी। महोदय, जहां तक हमारे आधार और किसान आईडी का सवाल है, मैं यह बताना चाहता हूं कि नागरिक आधार कार्ड यह बताता है कि वह भारत का निवासी है, नागरिक है, लेकिन किसान पहचान पत्र, देशभर के किसानों के लिए एक विशिष्ट पहचान पत्र है, जिसमें सारी जानकारी जैसे - जमीन, पशुधन, मत्स्य पालन, फसल जो भी हैं, उनका प्रमाण देता है। इस किसान रजिस्ट्री के निर्माण के बाद सभी पंजीकृत किसानों को उनके संबंधित राज्यों द्वारा विशिष्ट आईडी और उनकी फसल और भूमि के विवरण के साथ किसान पहचान पत्र दिया जाएगा। किसान पहचान पत्र, किसान के लिए सरकारी योजनाओं का और सेवाओं का लाभ लेने का बहुत आसान दस्तावेज है, जिसका भूमि राजस्व प्रणाली और किसान की वित्तीय जानकारी पर कोई प्रभाव नहीं पड़ेगा, इसलिए जहां आधार की संवेदशीलता के कारण आधार अधिनियम, आधार नंबर साझा करने पर प्रतिबंध लगाता है, लेकिन किसान आईडी पर ऐसा कोई प्रतिबंध नहीं है। इस तरह इसकी उपयोगिता कृषि से संबंधित लाभ और सेवा प्रदान करने में निहित है। यह बहुत उपयोगी सौगात प्रधान मंत्री जी ने अपने देश के किसानों के लिए दी है।

SHRIMATI KIRAN CHOUDHRY: Thank you, Sir, for giving me the opportunity. First of all, I would like to thank the hon. Minister for the great initiatives that are being taken towards farmers' empowerment. I would like to ask him: What steps are being taken to address technological challenges such as low internet penetration, lack of smart-phone access or digital illiteracy that may hinder farmers from fully benefiting from the Digital Crop Survey Initiatives? Will this Digital Crop Survey data be integrated with any other agricultural welfare schemes such as PM Kisan Samman Nidhi?

श्री शिवराज सिंह चौहान: उपसभापति महोदय, विकसित भारत के निर्माण के लिए अनेकों पहल की जा रही हैं। इसलिए जो अलग-अलग समस्याएं हैं, किसानों का दर्द समझने वाली माननीय सदस्या ने बताया है, मैं उनका आदर करता हूं, लेकिन चाहे इंटरनेट का सवाल हो या बाकी सुविधाओं का सवाल हो, वे धीरे-धीरे देश में लगातार बढ़ती जा रही हैं। इसलिए इन समस्याओं का समाधान अपने आप बढ़ती हुई सुविधाओं के कारण होता चला जाएगा और किसान को इन

Contents Page

सुविधाओं का लाभ लेने में कोई दिक्कत नहीं आएगी। जहां दिक्कत आएगी, उसका समाधान करने का भी हम प्रयास करेंगे।

DR. K. LAXMAN: Sir, at the outset, I would like to thank Modi*ji's* Government, which is a farmer-friendly Government, for taking such steps. The introduction of this Digital Crop Survey is a revolutionary innovative step because data is being directly collected from the field through mobile. Sir, through you, I would like to know from the hon. Minister about the mechanisms in place to audit and verify the accuracy of data collected under the Digital Crop Survey and how farmer's personal data is being protected from unauthorised access for breaches and also kept confidential.

श्री शिवराज सिंह चौहान: उपसभापति जी, पहली बात तो यह है कि जो किसानों का डेटा है, वह निजी डेटा है। जब तक किसान डेटा साझा करने केलिए अपनी स्पष्ट सहमति नहीं देगा, तब तक इसे साझा नहीं किया जाएगा। महोदय, एग्रीस्टैक सहमति का प्रावधान इसको और मजबूती प्रदान करता है, किसान को डेटा केसाझाकरण पर सीधा नियंत्रण देता है। मतलब, यदि वह चाहेगा, तो किसी केसाथ डेटा शेयर करने की सहमति देगा, यदि नहीं चाहेगा, तो सहमति नहीं देगा। किसान सहमति देने केबाद अपनी सहमति रद्द करने का काम भी कर सकता है, इसलिए डेटा की सुरक्षा को सुदृढ़ करने और उसका दुरुपयोग रोकने केलिए डेटा चाहने वाली एजेंसियों को पंजीकरण केदौरान सरकार केसमस्त डेटा, सुरक्षा नियमों और अधिनियमों का पालन करना ही होगा, जिससे इसकेदुरुपयोग की संभावनाओं को पूरी तरह से निर्मूल किया जा सके।

महोदय, यह एग्रीस्टैक इस तरह से बनाया गया है कि किसान को यह भी पता होगा कि उसका डेटा कहाँ पर साझा किया जा रहा है। किसान अपने डेटा का उपयोग करकेसरकार की योजनाओं का लाभ प्राप्त कर सकते हैं। इसमें उनकेडेटा केदुरुपयोग की संभावनाओं को पूरी तरह से निर्मूल करने का प्रयत्न किया गया है, इसलिए यह बहुत उपयोगी है। यह किसान की इच्छा पर निर्भर करता है, इसलिए इसका दुरुपयोग संभव नहीं है।

MR. DEPUTY CHAIRMAN: Now, Question No.303.

Subsidies for purchasing digital facilities under Digital Agriculture Mission

*303. SHRI BRIJ LAL: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the specific measures implemented to prevent digital fraud or misuse of farmers' data;

Contents Page

(b) whether Government is considering providing subsidies to farmers for purchasing digital facilities such as smartphones or internet access to effectively utilize the Digital Agriculture Mission (DAM); and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE: (SHRI SHIVRAJ SINGH CHOUHAN): (a)to (c) A statement is laid on the Table of the House.

Statement

(a) State Farmer Registry, a component of AgriStack, is built in a federated architecture. Thus, the ownership of the data is with the respective States. The Ministry of Agriculture and Farmers Welfare has developed the AgriStack in accordance with the Digital Personal Data Protection Act, 2023, and other IT laws of the country. AgriStack ensures complete privacy of farmers' data by ensuring that farmers' data is collected only with their consent. Farmers have full control over their data, which is only shared with authorized entities based on their consent for a specific purpose. The Government of India also ensures robust data security in the Agri Stack, which is fully compliant with the cyber security guidelines of the Ministry of Electronics and Information Technology (MeitY) and the Indian Computer Emergency Response Team (CERT-In). AgriStack sends farmers' information in an encrypted manner so that only the designated system can read it. Secure APIs and token-based authentication govern all data exchanges, ensuring controlled access to data. In addition, the government conducts security audits of all these IT systems and monitors risks.

(b) and (c) Although internet penetration has increased in rural areas, additional steps have been taken to ensure digital inclusion of farmers who do not have mobile phones, they can use existing support structures like Farmer Producer Organizations (FPOs), KrishiSakhis, and Common Service Centres (CSCs), to get them registered on Agristack and access services and benefits. Further, states are organizing the camps so that no farmer is left out from getting the benefits of Agristack. The Government is providing administrative and technical support to all the states for the implementation of the AgriStack

Contents Page

श्री बृज लाल: उपसभापति महोदय, मेरा आपके माध्यम से मंत्री जी से यह प्रश्न है कि क्या किसानों का डेटा सभी के इस्तेमाल के लिए उपलब्ध होगा? सरकार यह कैसे सुनिश्चित कर रही है कि किसानों का डेटा सुरक्षित रखा जाए और उसका दुरुपयोग न हो? मैं यह भी जानना चाहता हूं कि किसानों को कैसे पता चलेगा कि उनका डेटा साझा किया जा रहा है और वह अपने डेटा के साझाकरण से कैसे लाभ उठा सकता है?

श्री शिवराज सिंह चौहान: उपसभापति जी, मैं माननीय सदस्य बृज लाल जी का आभारी हूं कि उन्होंने यह महत्वपूर्ण सवाल किया है। जैसा कि मैं पहले निवेदन कर रहा था कि किसानों का यह डेटा उनका बिल्कुल निजी डेटा है और इस डेटा को उनकी सहमति के बिना किसी दूसरे के साथ साझा नहीं किया जा सकता है, इसलिए यह पूर्णतया उसकी मरज़ी पर है कि वह अपनी सहमति दे या न दे।

महोदय, इसके अतिरिक्त यह डेटा राज्य सरकार के पास सुरक्षित रहेगा। जब डेटा साझा किया जाएगा, तो यह सुनिश्चित किया जाएगा कि जानकारी उसी तक जाए, जिस तक यह डेटा जा रहा है। किसान इस डेटा का लाभ अनेक योजनाओं और सेवाओं का लाभ उठाने के लिए कर सकता है। जैसा कि मैंने पूर्व में भी निवेदन किया था कि इस डेटा में जो व्यवस्थाएं की गई हैं, उनमें नंबर एक, किसान के खेत में उगाई जाने वाली फसल की बात है। वह कौन सी फसल है, एक फसल है, एक से ज्यादा फसलें हैं, इन सबको लिखने का काम लेखपाल या पटवारी करता है, लेकिन अगर वह कई बार चने की जगह गन्ना लिख दे, तो कोई कुछ नहीं कर पाता। महोदय, ऐसी शिकायतें आती हैं, नुकसान हो गया और नुकसान की भरपाई के लिए आकलन करने के लिए आदमी को छत्तीस जगह जाना पड़ता है। वह मेन्युअली जाता है, लेकिन अगर दिमाग में गड़बड़ हुई, तो जिसका नुकसान होता है, वह उसका नुकसान लिखता ही नहीं है। हमारे पास ऐसी शिकायतें कई बार आती हैं और उसमें भ्रष्टाचार की भी कई संभावनाएं रहती हैं। अब अगर उसे डिजिटली फसल की क्षति का आकलन करना है, तो सर्वेयर घर पर बैठकर आकलन नहीं कर सकता है। उसे खेत में जाना पड़ेगा, फोटो कैप्चर करनी पड़ेगी, बिना इसके डेटा कैप्चर ही नहीं होगा। डिजिटल धोखाधड़ी और किसानों के डेटा का दुरुपयोग रोकने के लिए अनेकों उपाय किए गए हैं, जिसमें भारत सरकार आईटी अधिनियम, 2000, इलेक्ट्रॉनिक और सूचना प्रौद्योगिकी मंत्रालय MeitY और CERT-In के विभिन्न साइबर सुरक्षा निर्देशों का पूरी तरह से पालन करती है। एग्रीस्टैक किसानों की जानकारी को गोपनीय तरीके से रखता है। वह उसे सार्वजनिक नहीं करता है, ताकि केवल निर्धारित सिस्टम ही इसको पढ़ पाए और कोई दूसरा इसको नहीं पढ़ पाए। सुरक्षित एपीआई और टोकन आधारित प्रमाणीकरण, सभी डेटा के आदान-प्रदान को नियंत्रित करते हैं, जिससे डेटा तक नियंत्रित पहुंच सुनिश्चित होती है। वहां हर कोई नहीं पहुंच सकता है। इसके अलावा सरकार आईआईटी सिस्टम में संग्रहीत डेटा की सुरक्षा के लिए इन सभी आईटी सिस्टम्स का नियमित सुरक्षा ऑडिट करती है और इसलिए मैं माननीय सदस्य के माध्यम से सदन और किसानों को आश्वस्त करना चाहता हूं कि इसका उपयोग केवल योजनाओं का लाभ लेने में और सुविधाएं लेने में होगा। इससे भ्रष्टाचार रुकेगा, बेईमानी रुकेगी और धोखाधड़ी भी रुकेगी। जो काम कई दिनों में होता था, किसान कई तरह के डेटा इकट्ठा करने के लिए, कागज के लिए घूमता था, वह काम एक मिनट में होगा, चाहे वह बैंक लोन हो, फसल बीमा का लाभ हो या किसी

Contents Page

अन्य योजना का लाभ हो, जैसे प्रधानमंत्री किसान सम्मान निधि का लाभ उठाना हो, वह तुरंत उस लाभ को ले सकेगा। इसके दुरुपयोग की संभावनाओं को पूरी तरह से निर्मूल किया गया है।

श्री उपसभापति: सेकंड सप्लिमेंटरी।

श्री बृज लाल: उपसभापति महोदय, मेरा दूसरा प्रश्न है कि किसानों की शिकायतों के समाधान के लिए सरकार ने क्या प्रावधान किए हैं तथा शिकायत निवारण के चैनल्स क्या हैं?

श्री उपसभापति: माननीय मंत्री जी।

श्री शिवराज सिंह चौहान: माननीय, उपसभापति महोदय मैं आभारी हूं, क्योंकि यह सवाल भी बहुत अच्छा है। किसान को यह जानना चाहिए कि अगर कोई शिकायत है, तो उसके समाधान की क्या व्यवस्थाएं की जाएंगी। मुझे बताते हुए प्रसन्नता है कि जो किसान रजिस्ट्री है, उसको राज्य में राजस्व रिकॉर्ड के साथ जोड़ा गया है। राजस्व विभाग द्वारा अपने राजस्व रिकॉर्ड को समय पर अपडेट किए जाने के कारण यह भी अपडेट हो जाती है। मान लीजिए, किसी किसान ने अपनी जमीन किसी और को बेच दी, तो तत्काल किसान रजिस्ट्री में अपडेट हो जाएगा कि यह जमीन शिवराज के नाम नहीं है, बल्कि गिरिराज के नाम पर है, तो तुरंत उसे अपडेट किया जा सकेगा। पहले कई बार म्यूटेशन होता ही नहीं था। जमीन बेच दी और म्यूटेशन नहीं कराया, तो वास्तविक स्थिति के बारे में पता ही नहीं चलता था। किसी की मृत्यु हो गई, तो यह अपडेट ही नहीं होता था कि अब ये रहे ही नहीं। अब तत्काल अपडेट हो जाएगा कि ये अब नहीं हैं और इनके वारिस ये हैं, तो इनके नाम वह जमीन आ गई है। इसको अपडेट करने की पूरी व्यवस्था की गई है। किसान रजिस्ट्री बनाने के दौरान कुछ समस्याएं जरूर आती हैं, जैसे संयुक्त भूमि के स्वामित्व का कोई मामला है। पिता की मृत्यु हुई और उनके चार बेटे हैं, तो चारों के नाम पर वह जमीन आ गई, तो क्या करें? इस तरह की कोई समस्या आ जाती है। इन स्थितियों को भी हल करने के लिए मंत्रालय राज्य को अपने भूमि स्वामित्व को अपडेट करने और संयुक्त मालिकों और मित मालिक आदि की समस्या से निपटने के लिए नियमों को स्पष्ट कर राज्यों की नीति के अनुसार एप्लिकेशन में जरूरी तकनीकी सुधार करने के भी सुझाव दे रही है। ऐसे समाधान के बावजूद भी यदि किसानों की भूमि रिकॉर्ड अपडेट नहीं किए गए हों और कोई विसंगति पाई गई हो, तो शिकायत निवारण तंत्र grievance redressal system किसानों की मदद करता है। इसमें किसान रजिस्ट्री, मोबाइल या वेब एप्लिकेशन का उपयोग कर किसान अपनी शिकायत दर्ज कर सकते हैं या ऑफलाइन मोड में भी शिकायत दर्ज करने के लिए कॉमन सर्विस सेंटर में भी अपनी शिकायत दर्ज करा सकते हैं। इसके अलावा, वे हेल्पलाइन के माध्यम से भी समाधान प्राप्त कर सकते हैं। शिकायतों को गांव, जिला या राज्य स्तर के कृषि और राजस्व विभागों में भी दर्ज करवाया जा सकता है और संबंधित अधिकारियों द्वारा उनका हल करवाया जा सकता है।

MR. DEPUTY CHAIRMAN: Now, Dr. Fauzia Khan. Not present. Shri A.A. Rahim. Not present. Dr. Ajeet Madhavrao Gopchade.

Contents Page

डा. अजित माधवराव गोपछड़े: उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे प्रश्न पूछने की अनुमति दी है। जननेता लोकप्रिय प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के यशस्वी युग में कृषि क्षेत्र में बहुत अच्छे क्रांतिकारी निर्णय लिए जा रहे हैं। इसका किसानों को बहुत लाभ हो रहा है। मैं माननीय कृषि मंत्री जी से आपके माध्यम से यह प्रश्न पूछना चाहता हूँ कि फसल सर्वेक्षण को भू-अभिलेखों से किस प्रकार जोड़ा जा रहा है और यह क्यों महत्वपूर्ण है? डिजिटल फसल सर्वेक्षण और किसानों के लिए बीमा दावों के निपटान और आपदा राहत में तेजी लाने में हमारा कृषि मंत्रालय किसानों की कैसे मदद कर रहा है?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, डिजिटल फसल सर्वेक्षण में जो बोई गई फसलें हैं, उनका रिकॉर्ड दर्ज किया जाता है और यह रिकॉर्ड एक Unique Farm ID और खेत के geo coordinate से जुड़ा होता है। प्रत्येक खेत, Farm ID को किसान ID के साथ जोड़ दिया जाता है, जो फसल सर्वेक्षण डाटा को किसान के भूमि रिकॉर्ड के साथ सहज रूप से जोड़ देता है, जोड़ने में सक्षम बनाता है। इस तरह के linkage से किसानों के लिए सरकार को कृषि के लाभ का सही वितरण करने में मदद मिलती है। अब डिजिटल फसल सर्वेक्षण में हम पूरा का पूरा सर्वे करते हैं। इसमें किसान के खेत में बोई गई फसल का सर्वे किया जाता है। अगर intercropping है, तो कई बार पता ही नहीं चलता। मान लीजिए कि एक एकड़ जमीन है और 15 डिसमिल में उसने अलग फसल बोई है, तो पहले उसको चक्कर लगाने पड़ते थे। अब अगर उसने चने के साथ तुअर भी बोई है, तो डिजिटल सर्वेक्षण में यह स्पष्ट रूप से पता चल जाता है। माननीय उपसभापति महोदय, डिजिटल फसल सर्वेक्षण का उपयोग किसान द्वारा बोई गई फसलों का मौसमवार डाटा प्राप्त करने में भी होता है। यह किसानों के लिए digitally कृषि की समस्याओं के समाधान और सेवाओं का आधार बन जाता है। मैं आपसे यह निवेदन भी करना चाहता हूँ कि यह linkage यह सुनिश्चित करता है कि सभी पात्र किसानों को पीएम किसान जैसी योजनाओं का तत्काल लाभ मिल जाए। यह प्रशासन के लिए duplicate दावों की समस्या को खत्म करते हुए पूर्व लाभार्थी, मतलब अब जो किसान नहीं हैं, उनको रिकॉर्ड से हटाते हुए धोखाधड़ी को रोकने और सेवा के वितरण में सुधार लाने में भी मदद करता है।

सर, उन्होंने बीसीएस के माध्यम से बीमा की बात पूछी, उसके बारे में बता कर मैं अपनी बात समाप्त करूँगा। इससे बीमा दावों का भी आसानी से निपटारा किया जा सकता है। पहले बीमा के दावों के निपटारे के लिए खेत में जाकर manually survey होता था। अब तो पूरा रिकॉर्ड है, बीमा कंपनी के पास जाइए, Farmer ID में पूरा रिकॉर्ड मौजूद है कि यह फसल बोई थी और डिजिटल सर्वेक्षण के कारण तुरंत यह पता चल जाता है कि नुकसान कितना हुआ है। पहले crop cutting experiment के कारण बीमा कंपनियों और राज्य सरकारों के बीच में विवाद होता था, लेकिन अब पूरी तरह से प्रमाणित डाटा आता है, तो तत्काल बीमा कंपनी किसान को क्लेम दे सकती है और किसान के खाते में पैसा आ सकता है। इससे बीमा के क्लेम का भुगतान भी बहुत जल्दी और बहुत आसानी से हो जाता है।

श्री उपसभापति: माननीय मंत्री जी, एक सवाल के बाद तंबी दुरै जी का अगला सवाल आप ही से है, इसलिए उनका अनुरोध है कि आप अपने जवाब को थोड़ा brief करेंगे, तो उनको मौका

Contents Page

मिलेगा। I have conveyed your request. श्री सुभाष बराला जी। आप एक संक्षिप्त क्वेश्चन पूछें।

श्री सुभाष बराला: माननीय उपसभापति महोदय, माननीय मंत्री जी ने डिजिटल कृषि मिशन के बारे में बहुत विस्तार से बताया है। माननीय प्रधान मंत्री जी के मार्गदर्शन में माननीय मंत्री जी ने कृषि क्षेत्र में नई तकनीकों का उपयोग करके बहुत ही उल्लेखनीय कार्य किया है और कृषि क्षेत्र को बहुत बड़ा बल प्रदान किया है।

श्री उपसभापति: आप सवाल पूछें।

श्री सुभाष बराला: उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि आपके पास तो सारा ब्यौरा, किस फसल की कितनी बुवाई किस क्षेत्र के अंदर हुई है, यह सारा डाटा आता है, तो मैं आपके माध्यम से पूछना चाहता हूँ कि मिलेट्स, यानी कि मोटे अनाज की बुवाई में कितनी वृद्धि का रिकॉर्ड आपके पास आया है और भविष्य में इसमें और ज्यादा वृद्धि किस प्रकार से हो, इसके लिए क्या उपाय किए जा रहे हैं?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, सुभाष बराला जी एक युवा और विद्वान सांसद हैं। अभी 4 करोड़, 60 लाख किसानों की farmer ID बनी है। उन्होंने millets के बारे में यह जानकारी प्राप्त करना चाही है कि millets का क्षेत्र कितना बढ़ा है, तो millets के क्षेत्र में वृद्धि के प्रयत्न लगातार किए जा रहे हैं। उन प्रयत्नों के कारण millets का क्षेत्र लगातार बढ़ रहा है। डिजिटल कृषि क्रांति भी इसीलिए है कि टेक्नोलॉजी का उपयोग करके यह भी पता किया जा सकता है कि किसान कौन सी फसल उगाये। Millets के उत्पादन को बढ़ाने के भी प्रयत्न लगातार किए जा रहे हैं। यह प्रश्न, मूल प्रश्न से उद्भूत नहीं हो रहा है, लेकिन मैं उनके भाव का आदर करता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. Bhagwat Karad; last supplementary.

डा. भागवत कराड़: माननीय उपसभापति महोदय, मैं सबसे पहले आपके माध्यम से माननीय प्रधान मंत्री जी का अभिनन्दन करना चाहता हूँ कि दुनिया की सबसे महत्वपूर्ण और सबसे बड़ी फसल बीमा योजना हमारे देश में शुरू हुई है। महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि फसल बीमा योजना के बारे में न्यूजपेपर्स में बहुत सारी न्यूज आ रही है कि उसमें फ्रॉड हो रहा है और illegal notification of farmers' land on somebody else's name हो रहा है, तो क्या यह सही है? अगर यह सही है, तो फसल बीमा योजना में ऐसे कितने फ्रॉड्स आए हैं और उसके लिए सरकार क्या कर रही है?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, यह डिजिटल कृषि मिशन इसीलिए है कि हम अपने पास सही डेटा रखें, ताकि जिनकी फसल का नुकसान हुआ है, उनकी जानकारी

Contents Page

और फसल की क्षति का आकलन भी डिजिटली प्राप्त किया जा सकेऔर सही प्राप्त किया जा सके। इस डिजिटल कृषि मिशन केबाद ऐसे फ्रॉड्स बिल्कुल नहीं होंगे, यह मेरा विश्वास है। जहाँ तक अभी कोई शिकायत आती है, तो शिकायत निवारण केलिए हमारे पास एक तंत्र है। जैसे, मैं महाराष्ट्र केबारे में भी बताना चाहूँगा कि वहाँ फसल बीमा योजना में गलत दावों की लगभग 80 हजार शिकायतें आई थीं। तब हम जाँच करते हैं और जाँच केबाद दोषी केखिलाफ कार्रवाई करते हैं। वैसी शिकायतों की जाँच का भी एक तंत्र बना हुआ है।

MR. DEPUTY CHAIRMAN: Now, Question No. 304. Dr. Ashok Kumar Mittal;not present. Supplementaries!

Protecting critical infrastructure and private data against cyber attacks

*304. DR. ASHOK KUMAR MITTAL: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:-

(a) whether Government is aware of the increasing frequency and sophisticatio n of
cyberattacks in the country, if so, the reasons for the inadequate cybersec urity infrastructure to address these threats;

(b) the details of cybersecurity incidents reported in the last three years and the extent of data breaches caused by these attacks;

(c) whether Government has formulated a robust national cybersecurity strate gy, if so, the reasons as to why it remains unimplemented; and

(d) the steps being taken to ensure accountability for protecting critical infrastructure and private data against cyber threats?

THE MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY: (SHRI ASHWINI VAISHNAW)(a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Government is cognizant of the increasing frequency and sophistication of cyber attacks in the country. Government has taken several legal, technical, and administrative policy measures for addressing cyber security challenges in the country.The Government has also institutionalised a nationwide integrated and

Contents Page

coordinated system to deal with cyber-attacks in the country which, inter alia, includes:

i. National Cyber Security Coordinator (NCSC) under the National Security Council Secretariat (NSCS) to ensure coordinationamongst different agencies.
ii. Under the provisions of section 70B of the Information Technology (IT) Act, 2000, the Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents.
iii. National Cyber Coordination Centre (NCCC) implemented by the CERT-In serves as the control room to scan the cyberspace in the country and detect cyber security threats. NCCC facilitates coordination among different agencies by sharing with them the metadata from cyberspace for taking actions to mitigate cyber security threats.
iv. Cyber Swachhta Kendra (CSK) is a citizen-centric service provided by CERT-In, which extends the vision of Swachh Bharat to the Cyber Space. Cyber Swachhta Kendra is the Botnet Cleaning and Malware Analysis Centre and helps to detect malicious programs and provides free tools to remove the same. It also provides cyber security tips and best practices for citizens and organisations.
v. Ministry of Home Affairs (MHA) has created Indian Cybercrime Coordination Centre (I4C) to deal with cybercrimes in a coordinated and effective manner.
vi. Under the provisions of section 70A of the ITAct, 2000, the Government has established National Critical Information Infrastructure Protection Centre (NCIIPC) for protection of critical information infrastructure in the country.

As per the information reported to and tracked by CERT-In, the total number of cyber security incidents in the last three years are given below:

Year	Total number of cyber security incidents
2022	13,91,457
2023	15,92,917
2024	20,41,360

The policies of the Government are aimed at ensuring an Open, Safe and Trusted and Accountable Internet for its users.National Cyber Security Policy (NCSP)was published by the Government with the vision of building a secure and resilient cyberspace for citizens, businesses and Government and a mission to

Contents Page

protect information and information infrastructure in cyberspace, build capabilities to prevent and respond to cyber threats, reduce vulnerabilities and minimize damage from cyber incidents through a combination of institutional structures, people, processes, technology and cooperation.

Government has taken following stepsfor protecting critical infrastructure and private data against cyber threats, which, inter-alia, includes:

i. NCIIPC provides threat intelligence,situational awareness, alerts & advisoriesand information on vulnerabilities toorganisations having Critical InformationInfrastructures (CIIs)/ Protected Systems(PSs) for taking preventive measures against cyber-attacks and cyber terrorism. It alsoprovides all cyber security related advice tothese organisations, whenever asked for.Further, it follows up with concernedorganisations for compliance of the IT(Information Security Practices &Procedures for Protected Systems) Rules,2018to improve their cyber security posture.It also organises training/awarenesssessions for employees of entities havingCIIs/PSs.

ii. The Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information), 2011 ("SPDI Rules") made under section 43A of the IT Act has prescribed reasonable security practices and procedures to protect sensitive personal data of users.

iii. The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules, 2021")under the IT Act prescribes that the intermediary shall take all reasonable measures to secure its computer resource and information contained therein following the reasonable security practices and procedures as prescribed in the SPDI Rules.

iv. The Digital Personal Data Protection Act, 2023 (DPDPA) provides for the processing of digital personal data in a manner that recognizes both the rights of the individuals to protect their personal data and processing of personal data of individuals for lawful purposes by the Data Fiduciaries.

v. CERT-In issued Cyber Security Directions in April 2022 under sub-section (6) of section 70B of Information Technology Act, 2000 relating to information security practices, procedure, prevention, response and reporting of cyber incidents for Safe & Trusted Internet.

vi. CERT-In issued guidelines on information security practices for government entities in June 2023 covering domains such as data security, network security, identity and access management, application security, third-party outsourcing,

Contents Page

hardening procedures, security monitoring, incident management and security auditing.

vii. CERT-In has issued an advisory to various Ministries in November 2023 outlining the measures to be taken for strengthening the cyber security by all entities that are processing the digital personal data or information including sensitive personal data or information.

viii. CERT-In operates an automated cyber threat intelligence exchange platform for proactively collecting, analysing and sharing tailored alerts with organisations across sectors for proactive threat mitigation actions by them.

ix. CERT-In provides leadership for the Computer Security Incident Response Team-Finance Sector (CSIRT-Fin) operations under its umbrella for responding to and containing and mitigating cyber security incidents reported from the financial sector.

x. CERT-In has formulated a Cyber Crisis Management Plan for countering cyber attacks and cyber terrorism for implementation by all Ministries/ Departments of Central Government, State Governments and their organizations and critical sectors.

xi. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations and enhance resilience in Government and critical sectors. 109 such drills have so far been conducted by CERT-In where 1438 organizations from different States and sectors participated.

xii. CERT-In has empanelled 200 security auditing organisations to support and audit implementation of Information Security Best Practices.

xiii. CERT-In conducts regular training programmes for network and system administrators and Chief Information Security Officers of government and critical sector organisations regarding securing information technology infrastructure and mitigating cyber-attacks. A total of 12,014 officials have been trained in 23 training programs in 2024.

xiv. CERT-In regularly conducts various activities for awareness and citizen sensitization with respect to cyber-attacks and cyber frauds.

xv. The Ministry of Electronics and Information Technology conducts programmes to generate information security awareness. Awareness material in the form of handbooks, short videos, posters, brochures, cartoon stories for children, advisories, etc. on various aspects of cyber hygiene & cyber security including deepfakes are disseminated through portals such as www.staysafeonline.in,www.infosecawareness.in and www.csk.gov.in.

Contents Page

श्री निरंजन बिशी: उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ कि आज देश में साइबर अटैक बढ़ रहा है, जिसके कारण हमारे भारत देश के जो बैंक कस्टमर्स हैं, डिपॉजिटर्स हैं, उनमें से 30 लाख से ज्यादा कस्टमर्स के बैंक खाते खाली हो गये हैं और कम से कम 28,000 करोड़ से ज्यादा का नुकसान हुआ है। तो हमारे माननीय मंत्री जी सिटिजंस डाटा को प्रोटेक्ट करने के लिए, बैंक फ्रॉड को रोकने के लिए और बैंक डिपॉजिटर्स के खातों में जो साइबर अटैक होता है, उस साइबर अटैक को रोकने के लिए क्या-क्या कदम उठाते हैं? जो साइबर अटैक हुआ है, लोगों के साथ 28,000 करोड़ से ज्यादा का बैंक फ्रॉड हुआ है।

MR. DEPUTY CHAIRMAN: Please be brief.

श्री निरंजन बिशी: साइबर क्रिमिनल्स समूचा खाता खाली कर देते हैं, चाहे वह गरीब हो, धनी हो या अधिकारी हो। उसका पैसा वापस लाने के लिए, उसके बैंक खाता में सेविंग डिपॉजिट या सेविंग अमाउंट कैसे रिटर्न होगा, कैसे वह डिपॉजिटर्स को मिलेगा, इसके लिए हमारे माननीय मंत्री महोदय क्या कदम उठा रहे हैं?

श्री अश्विनी वैष्णव: माननीय उपसभापति महोदय, साइबर अटैक्स हमारे लिए एक बहुत बड़ी चुनौती हैं और इस चुनौती को किस तरह से फेस करें, इसके लिए सरकार ने एक बहुत comprehensive legal, technical और awareness के माध्यम से सभी नागरिकों को इसके लिए तैयार करने का काम किया है। महोदय, legal तरीके से काम करने के लिए, पहले तो एक Digital Personal Data Protection Act सदन से पास हुआ है और उससे बहुत बड़े अच्छे प्रावधान आए हैं। आईटी एक्ट के अंदर कई तरह के जो प्रावधान हैं, उनको मजबूत किया गया है। साथ-ही-साथ भारत की जो नई न्याय संहिता बनी है, उसमें भी नए प्रावधान किए गए हैं, जिसमें जहाँ पर भी साइबर क्रिमिनल्स कुछ attempts करते हैं, उनके ऊपर बड़ा punishment हो - वह व्यवस्था की गई है, Section 111 of the Bharatiya Nyaya Sanhita (BNS). टेक्निकल माध्यम से इसे रोकने के लिए भी बहुत सारे प्रयास किए गए हैं। इसमें I4C का सबसे बड़ा महत्व है। I4C में basically होम मिनिस्ट्री में, law reinforcement agencies के साथ, राज्य सरकारों के साथ, बैंक्स के साथ और कई तरह के सेक्टर्स के साथ मिल कर एक coordinated तरीके से attack को विफल करने का प्रयास किया जाता है। इसके बहुत अच्छे परिणाम भी आए हैं। मान्यवर उपसभापति महोदय, मैं आपके माध्यम से सभी माननीय सदस्यों को बताना चाहूँगा कि जी-20 हो या जब अयोध्या जी में 'भगवान श्रीराम' का भव्य मंदिर बना, तब बहुत मेजर तरीके से, बहुत ही कंसर्टेड तरीके से भारत पर साइबर अटैक किए गए थे, हम उन सब चुनौतियों को बहुत अच्छे प्रभावी तरीके से रोक पाए थे।

श्री उपसभापति: धन्यवाद। माननीय अयोध्या रामी रेड्डी आला।

Contents Page

SHRI AYODHYA RAMI REDDY ALLA: Sir, I want to ask the hon. Minister: Has a robust national cyber security strategy been developed? If so, why is it not implemented yet?

श्री अश्विनी वैष्णव: मान्यवर उपसभापति महोदय, देश में आज एक बहुत ही robust cyber security policy है और उस पॉलिसी का इंप्लीमेंटेशन भी बहुत ही केयरफुल तरीकेसे किया जा रहा है और मैं इसका एक रिजल्ट आपको बताना चाहूँगा। पहले भारत की रैंकिंग Global Cyber Security Indexes में करीब 30-40 केआसपास होती थी, आज भारत की रैंकिंग टॉप 10 में आ गई है और यह उसी का परिणाम है क्योंकि बहुत सारे techno legal measures लिए गए हैं। बाकी देशों केcomparison में भारत की जो एक अलग पहचान बनी है, वह यह पहचान बनी है कि कई देशों ने केवल लीगल मेथड्स अपनाए, लेकिन भारत ने इसे टेक्निकल और लीगल, इन दोनों मेथड्स का combination बनाया। हमारे आईआईटीज़ के साथ मिल कर, कई रिसर्च इंस्टीट्यूट्स केसाथ में मिल कर, कई नए तरह केटेक्निकल टूल्स और टेक्निकल मेथड्स का इन्वेंशन किया जा रहा है, जिसका आज दुनिया केऔर कई देश उपयोग करना चाहते हैं। एक तरीकेसे एक बहुत ही comprehensive policy केसाथ काम चल रहा है।

MR. DEPUTY CHAIRMAN: Last supplementary, Shri Upendra Kushwaha.

श्री उपेन्द्र कुशवाहा : महोदय, मेरा जवाब आ गया है।

MR. DEPUTY CHAIRMAN: Now, we move to Q.No.305.

Steps to improve economic condition of farmers

*305. DR. M. THAMBIDURAI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether it is a fact that nearly 70 per cent of the population is dependent on agriculture and allied activities;
(b) if so, the details thereof;
(c) whether it is also a fact that their economic condition has not improved till today;
(d) if so, the details thereof and if not, the reasons therefor; and
(e) the steps taken by Government to improve farmers economic condition?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE: (SHRI SHIVRAJ SINGH CHOUHAN) (a) to (e) A statement is laid on the Table of the House.

Statement

(a) and (b) As per the Periodic Labour Force Survey (PLFS) conducted by the National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI) from July, 2023 to June, 2024 about 46.1 percent of the total workforce of the Country is engaged in agriculture and allied sector during 2023-24.

(c) and (d) The National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI), carried out the Situation Assessment Survey (SAS) of Agricultural Households during NSS 70th (January – December, 2013) and 77th round (January – December, 2019) in the rural areas of the country. According to the SAS findings, the average monthly income per agricultural household has increased from Rs. 6,426 during 2012-13 to Rs. 10,218 in 2018-19, showing an increase of about 59 percent.

(e) Agriculture being a State Subject, the State Governments take appropriate measures for development of agriculture in the State. However, Government of India is committed to enhance the welfare of farmers and making agriculture more remunerative. Government of India supplements the efforts of States through appropriate policy measures and budgetary support and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. These schemes encompass entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices, digital agriculture etc. Additionally, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from 2018-19 onwards.

List of Central Sector and Centrally Sponsored Schemes beingimplemented by Department of Agriculture & Farmers Welfare (DA&FW) is given in **Annexure.**

Annexure

I. Central Sector Schemes

1. Pradhan MantriKisanSammanNidhi (PM-KISAN)

2. Pradhan MantriKisanMaanDhanYojana (PM-KMY)
3. Pradhan MantriAnnadataAaySanrakshanAbhiyan (PM-AASHA)
4. Pradhan MantriFasalBimaYojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. National Bee Keeping and Honey Mission (NBHM)
7. Agriculture Infrastructure Fund (AIF)
8. Formation and Promotion Of 10,000 Farmer Producer Organizations (FPOs)
9. Agri Fund for Start Ups & Rural Enterprises (AgriSURE)
10. Namo Drone Didi

II. **Centrally Sponsored Scheme**

(a) **National Mission on Natural Farming (NMNF)**

(b) **KrishonnatiYojana**

1. Integrated Scheme for Agriculture Marketing -National Agriculture Market (ISAM-eNAM)
2. Integrated Scheme for Agricultural Marketing-Others (ISAM-Others)
3. National Food Security and Nutrition Mission (NFSNM)
4. National Mission on Edible Oil-Oil Seeds (NMEO-OS)
5. National Mission on Edible Oil-Oil palm (NMEO-OP)
6. Mission for Integrated Development of Horticulture (MIDH)
7. Mission Organic Value Chain Development for North Eastern Region (MOVCDNER)
8. Sub-Mission on Agricultural Extension (SMAE)
9. Digital Agriculture

(c) **RashtriyaKrishiVikasYojana (RKVY)**

1. RashtriyaKrishiVikasYojana- DPR (RKVY-DPR)
2. ParamparagatKrishiVikasYojana (PKVY)
3. Per Drop More Crop (PDMC)
4. Soil Health and Fertility
5. Rainfed Area Development (RAD)
6. Agroforestry
7. Sub-Mission on Agricultural Mechanization (SMAM) {Crop Residue Management (CRM) now merged with SMAM}

Contents Page

8. Crop Diversification Programme (CDP)

MR. DEPUTY CHAIRMAN: First supplementary. Dr. M. Thambidurai. Dr. Thambidurai looks very anxious to get his opportunity.

Dr. M. THAMBIDURAI: Sir, the Minister has said that agriculture is a State subject. At the same time, however, Government of India is committed to enhance the welfare of the farmers and make agriculture more remunerative. Water is very important. Would he persuade the concerned Ministry to see to it that Cauvery water is released properly for the people of Tamil Nadu?

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, मेरा विभाग कृषि और किसान कल्याण विभाग है और राज्यों के बीच अगर जल के बँटवारे का कोई सवाल है, तो वह मेरे विभाग का विषय नहीं है एवं यह मूल प्रश्न से उद्भूत भी नहीं होता है।

MR. DEPUTY CHAIRMAN: Second supplementary.

Dr. M. THAMBIDURAI: Sir, my second supplementary is regarding MSP. Recently, the DMK Government promised that they are going to implement MSP price for Paddy and Sugarcane. Also, they promised to give interest-free loan to the farmers. They also promised co-operative banks to be accessible to the farmers. The farmers have put their jewels and everything in the bank thinking that the Government would waive off that. I want to ask whether these kinds of problems are there. To save the farmers, will MSP be given? Is the Central Government aware of whatever wrong promises the DMK Government had given at that time? And how is it going to help the farmers of Tamil Nadu which DMK Government failed to do? This is what I want to know.

श्री शिवराज सिंह चौहान: माननीय उपसभापति महोदय, हम जो कहते हैं, वह करते हैं। मोदी जी के नेतृत्व में यह बीजेपी और एनडीए का मूल मंत्र है। हम चुनाव में भी जो वचन देते हैं, उनको नरेन्द्र मोदी जी की सरकार अक्षरशः पूरा करने का काम करती है, क्योंकि मोदी की गारंटी, गारंटी पूरा करने की गारंटी है। लेकिन, आजकल के राजनीतिक दल, जब चुनाव आते हैं, तो असत्य वादे कर लेते हैं। कोई कहता है कि कर्जा माफ कर देंगे, कोई कहता है कि बिना ब्याज के लोन दे देंगे। अब, ऐसे ही वादों के बारे में हमारे विद्वान सदस्य यहाँ चर्चा कर रहे थे। मैं यह कहना चाहता हूँ कि जो वादा करते हैं, उनको वादा पूरा भी करना चाहिए। अगर वचन पूरा नहीं किया, तो यह किसानों के साथ, राज्य के साथ, राज्य की जनता के साथ नाइंसाफी है और इसलिए इस तरह के वादे पूरा न करने के लिए जनता ही उनको दंडित करेगी।

Contents Page

माननीय उपसभापति महोदय, जहाँ तक हमारी सरकार का सवाल है, उसने किसानों के कल्याण की अनेक योजनाएँ बनाई हैं। यह तो मोदी जी की सरकार है, जिसने "प्रधानमंत्री किसान सम्मान निधि" के नाम से हर किसान के खाते में 6,000 रुपये हर साल डालने का फैसला किया। किसान को कम ब्याज पर कर्ज मिले, इसके लिए मोदी जी की सरकार ने किसान क्रेडिट कार्ड के माध्यम से इफेक्टिव 4% ब्याज पर ऋण देने का फैसला किया और अब तो ऋण की सीमा भी 3 लाख रुपये से 5 लाख रुपये तक बढ़ाने का काम किया है, ताकि सुलभ और आसान ऋण कम ब्याज पर किसानों को उपलब्ध हो सके।

माननीय उपसभापति महोदय, किसानों को सस्ती खाद मिले, इसलिए 2,54,000 करोड़ रुपये तक की फर्टिलाइजर सब्सिडी देने का काम किसी ने किया है, तो वह नरेन्द्र मोदी जी की सरकार ने किया है। हम किसान को राहत देने के लिए कटिबद्ध हैं। ये इरिगेशन के बारे में सवाल पूछ रहे थे। सूक्ष्म सिंचाई मिशन, 'Per Drop More Crop' के लिए किसानों को सस्ते दाम पर, 45 से लेकर 55 परसेंट तक की सब्सिडी कौन दे रहा है, वह केवल नरेन्द्र मोदी जी की सरकार देने का काम करती है। यह मोदी जी की सरकार है, जो Soil Health Card बनवाती है और यह मोदी जी की ही सरकार है, जो रिकॉर्ड एमएसपी की खरीदी करती है। यह मोदी जी की सरकार है, जो किसान के उत्पादन में आने वाली लागत पर 50% से ज्यादा मुनाफा देकर एमएसपी तय करने का काम करती है।

माननीय उपसभापति महोदय, मैं एक ही उदाहरण बताऊँगा। जब पिछली सरकारें थीं, तो दलहन की फसल 6 लाख मीट्रिक टन खरीदी गई थी। यह मोदी जी की सरकार की गारंटी पूरा करने की गारंटी है कि उसने 1,73,000 लाख मीट्रिक टन खरीदने का चमत्कार किया है। किसानों के कल्याण की कई योजनाएँ मोदी जी की सरकार ने बनाई हैं, जिनका लाभ तमिलनाडु की जनता को भी मिल रहा है। हम केन्द्र सरकार की योजनाओं का लाभ तमिलनाडु की जनता को भी देने के लिए कटिबद्ध हैं और इन कल्याणकारी योजनाओं के माध्यम से उन किसानों को लाभ पहुँचाया जा रहा है।

श्री उपसभापति: माननीय माया नारोलिया जी।

श्रीमती माया नारोलिया: माननीय उपसभापति महोदय, मैं आपका धन्यवाद करती हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया। हमारे देश के यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी के कुशल मार्गदर्शन में हमारे कृषि मंत्री, आदरणीय शिवराज सिंह चौहान जी कृषि क्षेत्र में एवं किसानों के लिए अनुकरणीय कार्य कर रहे हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

माननीय मंत्री जी से मेरा प्रश्न है कि किसानों को आर्थिक सहायता प्रदान करने हेतु क्या कदम उठाए गए हैं और उसकी स्थिति क्या है? सरकार ने किसानों को अधिक आय प्रदान करने के लिए एमएसपी पर क्या उपाय किए हैं?

Contents Page

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, किसान की आय बढ़े, इसके लिए किसान सम्मान निधि तथा फर्टिलाइजर सब्सिडी शुरू की गई है। किसानों की आय बढ़े, इसके लिए किसान क्रेडिट कार्ड पर संस्थागत लोन, जो पहले केवल 7 लाख करोड़ रुपये मिलता था, वह बढ़कर अब 25 लाख करोड़ रुपये हो गया है। किसानों की आय बढ़े, इसलिए दलहन मिशन और तिलहन मिशन प्रारंभ किए गए हैं। किसानों की आय बढ़ाने के लिए मोदी जी की सरकार एक नहीं, अनेक उपाय निरंतर कर रही है। मैं एमएसपी के मामले में फिर कहना चाहूँगा कि किसान को लाभकारी मूल्य देकर एमएसपी तय करने का काम अगर किसी ने किया है, तो वह मोदी जी की सरकार ने किया है। एमएसपी लगातार बढ़ाई गई। माननीय सभापति महोदय, समय कम है, लेकिन मैं बताना चाहता हूँ कि चाहे गेहूँ हो, चावल हो, दलहन हो, तिलहन हो, उसमें आप देख लीजिए, एमएसपी लगातार बढ़ाई जा रही है और किसानों के हितों को संरक्षित करने के लिए आयात-निर्यात नीति भी बनाई जा रही है। माननीय सभापति महोदय, अभी पिछले दिनों मसूर के आयात पर 10 परसेंट आयात शुल्क लगाने का काम किया है, ताकि किसानों को ठीक दाम मिल सके। हमने हाल ही में फैसला किया है कि चने के आयात पर 10 परसेंट import duty लगाई जाएगी, ताकि किसानों को सही दाम मिल सके और उनकी आय बढ़ सके। ऐसे एक नहीं, बल्कि अनेकों कदम उठाए जा रहे हैं।

MR. CHAIRMAN: Question Hour is over. Now, Papers to be laid on the Table.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

PAPERS LAID ON THE TABLE

I. **Notifications of the Ministry of Commerce and Industry**

II. **Reports and accounts** (2023-24) **of EPCES, New Delhi; C-MET, Pune, Maharashtra and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Jitin Prasada, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), issued under Section 16 of the Bureau of Indian Standards Act, 2016: -

Contents Page

(1) S.O. 355(E)., dated the 21st January, 2025, publishing the Electrical Appliances for domestic water heating (Quality Control) Order, 2025.

[Placed in Library. *See* No. L. T. 2446/18/25]

(2) S.O. 358(E)., dated the 21st January, 2025, publishing the Refrigerating Appliances (Quality Control) Amendment Order, 2025.

[Placed in Library. *See* No. L. T. 2447/18/25]

(3) S.O. 501(E)., dated the 28th January, 2025, publishing the Flashlight (Quality Control) Order, 2025.

(4) S.O. 529(E)., dated the 30th January, 2025, publishing the Air Cooler and Air Filters (Quality Control) Order, 2025.

(5) S.O. 693(E)., dated the 11th February, 2025, publishing the Stainless Steel Pipes and Tubes (Quality Control) Order, 2025.

(6) S.O. 801(E)., dated the 14th February, 2025, publishing the Furniture (Quality Control) Order, 2025.

[Placed in Library. For (3) to (6), *see* No. L. T. 2446/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 695(E)., dated the 11th February, 2025, publishing the Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2025, issued under Section 16 and sub-section (3) of Section 25 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. *See* No. L. T. 2446/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 23(E)., dated the 2nd January, 2025, amending Foreign Trade Policy 2023 to include Para 1.07A and 1.07B for consultation with stakeholders to seek views, suggestions, comments or feedback from relevant stakeholders, including importers/exporters/industry experts concerning the formulation or amendment of the Foreign Trade Policy, issued under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. *See* No. L. T. 2449/18/25]

Contents Page

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 3 and Section 5 of the Foreign Trade (Development and Regulation) Act, 1992:-

(1) S.O. 7624(E)., dated the 26th November, 2024, syncing of ITC (HS), 2022-Schedule-1 (Import Policy) with Finance Act, 2024 dated 16.08.2024.

(2) S.O. 5160(E)., dated the 29th November, 2024, amending Import Policy Condition of ITC HS Codes 85423100, 85423900, 85423200, 85429000 and 85423300 covered under Chapter 85 of ITC (HS), 2022, Schedule-1(Import Policy).

(3) S.O. 5251(E)., dated the 5th December, 2024, extending the time period for export of Broken Rice to Senegal and Gambia through National Cooperative Exports Limited (NCEL).

[Placed in Library. For (1) to (3), *see* No. L. T. 2448/18/25]

(4) S.O. 5636(E)., dated the 30th December, 2024, imposing Minimum Export Price (MEP) on Export of Honey.

(5) S.O. 5644(E), dated the 31st December, 2024, imposing Minimum Import Price (MIP) on import of Soda Ash covered under Chapter 28 of ITC (HS) 2022, Schedule –I (Import Policy).

[Placed in Library. For (4) and (5), *see* No. L. T. 2449/18/25]

(6) S.O. 5654 (E)., dated the 31st December, 2024, extending Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule –I (Import Policy).

[Placed in Library. See No. L. T. 2448/18/25]

(7) S.O. 97(E)., dated the 6th January, 2025, amending Import Policy and Import Policy Condition of Synthetic Knitted Fabrics Covered under Chapter 60 of the ITC (HS), 2022.

(8) S.O. 101(E)., dated the 6th January, 2025, permitting export of wheat to Nepal through National Cooperative Exports Limited (NCEL).

[Placed in Library. For (7) and (8), *see* No. L. T. 2449/18/25]

(9) S.O. 200(E)., dated the 13th January, 2025, notifying Schedule-II (Export Policy) of ITC (HS) 2022, in sync with Finance Act, 2024, dated 16.08.2024.

Contents Page

(10) S.O. 361(E)., dated the 21st January, 2025, amending Export Policy condition of Agarwood (Aquilaria Malaccensis) Chips and Powder and Agar Oil obtained from artificially propagated sources.

(11) S.O. 439(E)., dated the 23rd January, 2025, introducing a new Scheme as 'Diamond ImprestAuthorisation' under Chapter 4 of Foreign Trade Policy 2023.

(12) S.O. 444(E)., dated the 24th January, 2025, amending Import Policy Condition of Glufosinate Technical covered under HS Code 38089390 of Chapter 38 of Schedule-I (Import Policy) of ITC (HS) 2022.

[Placed in Library. For (9) to (12), *see* No. L. T. 2450/18/25]

(v) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 5651(E), dated the 31st December, 2024, imposing Quantitative Restriction on import of Low Ash Metallurgical Coke under Chapter 27 of ITC (HS) 2022, Schedule – I (Import Policy), issued under Section 3, Section 5 and Section 9A of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. *See* No. L. T. 2448/18/25]

II. (i) A copy each (in English and Hindi) of the following papers:-

(a) Twenty-first Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2328/18/25]

(ii) A copy each (in English and Hindi) of the following papers:-

(a) Thirty-fourth Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2616/18/25]

Contents Page

I. **Reports and accounts** (2023-24) **of NFDC, Mumbai and related papers**

II. **Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Forty-ninth Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 2462/18/25]

II. A copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each:

1. Statement No. XXVIII Two Hundred Thirty Third, 2014
2. Statement No. XVI Two Hundred Thirty Ninth, 2016
3. Statement No. XVII Two Hundred Fifty Fourth, 2019
4. Statement No. V Two Hundred Sixty Third, 2024
5. Statement No. IV Two Hundred Sixty Fifth, 2024
6. Statement No. II Two Hundred Sixty Sixth, 2024

[Placed in Library. *See* No. L. T. 2617/18/25]

Report and Accounts (2023-24) **of the National Rural Infrastructure Development Agency, New Delhi**

ग्रामीण मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

Contents Page

(a) Annual Report and Audited Accounts of the National Rural Infrastructure Development Agency, New Delhi, for the year 2023-24.
(b) Review by Government on the working of the above Agency.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2457/18/25]

Report and Accounts (2023-24) of the Aeronautical Development Agency, Bengaluru

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Aeronautical Development Agency (ADA), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2503/18/25]

I. **Report and Accounts (2023-24) of the Gati Shakti Vishwavidyalaya, Vadodara, Gujarat and related papers**
II. **Report and Accounts (2023-24) of NIFTEM, Thanjavur, Tamil Nadu and NIFTEM, Kundli, Haryana and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

(a) Annual Report and Accounts of the Gati Shakti Vishwavidyalaya, Vadodara, Gujarat, for the year 2023-24 together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Vishwavidyalaya.

Contents Page

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 2464/18/25]

II. (ii) A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the National Institute of Food Technology, Entrepreneurship and Management, (NIFTEM) Thanjavur, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2471/18/25]

(ii) (a) Fourteenth Annual Report and Accounts of the National Institute of Food Technology, Entrepreneurship and Management (NIFTEM), Kundli, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute for the year 2023-24.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2472/18/25]

I. **Notification of the Ministry of Textiles**

II. **Reports and Accounts** 2023-24 **of TEXPROCIL, Mumbai; ISEPC, New Delhi**

III. **Accounts** (2023) **of the South Asian University** (**SAU**), **New Delhi,**

वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 712(E)., dated the 11th February, 2025, reconstituting the official members in the National Jute Board, as mentioned therein, with effect from 29th September, 2024, for a period of two years, issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

[Placed in Library. *See* No. L. T. 2514/18/25]

Contents Page

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Seventieth Annual Report and Accounts of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2516/18/25]

(ii) (a) Forty-first Annual Report and Accounts of the Indian Silk Export Promotion Council (ISEPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2515/18/25]

III. A copy each (in English and Hindi) of the following papers:-

(a) Annual Accounts of the South Asian University (SAU), New Delhi, for the year 2023, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L. T. 2504/18/25]

Notification of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं देसी चने (एचएस 0713 20 20) के आयात पर 01 अप्रैल 2025 से 10% का कुल आयात शुल्क अधिरोपित करने के लिए सीमा शुल्क अधिनियम, 1962 की धारा 159 के अधीन वित्त मंत्रालय (राजस्व विभाग) की अधिसूचना सं. 11/2018-सीमा शुल्क, दिनांक 2 फरवरी, 2018 और 11/2021-सीमा शुल्क, दिनांक 1 फरवरी, 2021 का संशोधन करने वाली अधिसूचना सं. 20/2025-सीमा शुल्क दिनांक 27 मार्च, 2025 तथा व्याख्यात्मक ज्ञापन की एक-एक प्रति (अंग्रेजी तथा हिन्दी मे) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L. T. 2505/18/25]

Contents Page

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

श्री दिग्विजय सिंह (मध्य प्रदेश): महोदय, मैं महिला एवं बाल विकास मंत्रालय की अनुदान मांगों (2025-26) के संबंध में विभाग-संबंधित शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति का 365वां प्रतिवेदन (अंग्रेजी तथा हिंदी में) प्रस्तुत करता हूं।

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRIMATI SULATA DEO (Odisha): Sir, I present the 328th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on "Review of Performance of Prime Minister's Employment Generation Programme (PMEGP)", pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

श्री नरेश बंसल (उत्तराखंड): महोदय, मैं विभाग संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं :-

(i) Fourth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Labour & Employment;

(ii) Fifth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Textiles; and

(iii) Sixth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Skill Development & Entrepreneurship.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

श्री नरेश बंसल (उत्तराखंड): विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा

Contents Page

आगे की गई कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं :-

(i) Forty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Labour & Employment;

(ii) Forty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Skill Development & Entrepreneurship;

(iii) Fifty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Fiftieth Report (Seventeenth Lok Sabha) on 'Welfare Schemes and Social Security Measures for Textiles Workers in Organised and Unorganised Sectors' pertaining to the Ministry of Textiles; and

(iv) Fifty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-ninth Report (Seventeenth Lok Sabha) on 'Functioning of Directorate General of Training' pertaining to the Ministry of Skill Development & Entrepreneurship.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

श्रीमती धर्मशीला गुप्ता (बिहार): महोदय, मैं विभाग संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूं :-

(i) Eighteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in its Fifteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation; and

(ii) Twenty-sixth Report on Action Taken by the Government on the Observations/ Recommendations contained in its Twenty-third Report (Seventeenth Lok Sabha) on 'Glacier Management in the Country – Monitoring of Glaciers/Lakes including Glacial Lake Outbursts leading to Flash Floods in the Himalayan Region'.

Contents Page

STATEMENT BY MINISTER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay a statement regarding Status of implementation of the recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Railways (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Railways.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, I have to inform that the Business Advisory Committee in its meeting held today, that is, on the 28th March 2025, has allotted five hours for consideration and passing of the "Tribhuvan" Sahkari University Bill, 2025 as passed by Lok Sabha. Now, Shri Kinjarapu Rammohan Naidu to move... ...(*Interruptions*)...

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI SAKET GOKHALE: Sir, my point of order is under Rule 267. I had given notice under Rule 267 for demanding a discussion on the duplicate EPIC voter cards. The notice is still alive, Sir, but it has not been read out. I would request your ruling on it, Sir. Thank you, Sir.

MR. CHAIRMAN: Ruling is reserved and you will get it. Now, we shall take up the Protection of Interests in Aircraft Objects Bill, 2025. Shri Kinjarapu Rammohan Naidu to move a motion for consideration of the Protection of Interests in Aircraft Objects Bill, 2025.

1.00 P.M.

GOVERNMENT BILL

The Protection of Interests in Aircraft Objects Bill, 2025

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN

Contents Page

NAIDU): Sir, I move:

"That the Bill to provide for protection of interests in aircraft objects and to implement the Convention on International Interests in Mobile Equipment and the Protocol to the Convention on International Interests in Mobile Equipment on Matters Specific to Aircraft Equipment, each signed at Cape Town on 16th November, 2001 and for matters connected therewith or incidental thereto, be taken into consideration."

The question was proposed.

MR. CHAIRMAN: I now call upon the members whose names have been received for participation in the discussion. Now, Shri Neeraj Dangi.

श्री नीरज डांगी (राजस्थान): सभापति महोदय, आपका बहुत-बहुत आभार कि आपने मुझे इस विषय पर बोलने का अवसर दिया। वायुयान वस्तुओं में हित संरक्षण विधेयक, 2025, 10 फरवरी, 2025 को राज्य सभा में पेश किया गया। इस विधेयक के दो उद्देश्य अंतरराष्ट्रीय समझौते, मोबाइल उपकरणों में अंतरराष्ट्रीय हितों पर कन्वेनशन, 2001 और विमान उपकरणों से संबंधित मामलों पर मोबाइल उपकरणों में अंतरराष्ट्रीय हितों के कन्वेन्शन के प्रोटोकॉल को कानून बल प्रदान करना है। केपटाउन कन्वेन्शन और उसका एयरक्राफ्ट प्रोटोकॉल 16 नवंबर, 2001 को केपटाउन, दक्षिण अफ्रीका में अपनाया गया था और 1 जुलाई, 2008 को भारत द्वारा हस्ताक्षरित कन्वेन्शन और प्रोटोकॉल का उद्देश्य एयर फ्रेम, विमान इंजन और हेलीकॉप्टर सहित विमान वस्तुओं में हितों की मान्यता, सुरक्षा और परिवर्तन के लिए एक अंतरराष्ट्रीय कानून ढांचा स्थापित करना था। हालांकि यह विधेयक अब राज्य सभा में पेश हो चुका है और इस तरह के कानून बनाने का यह पहला प्रयास भी नहीं है, इससे पहले भी 2018 में नागरिक उड्डयन मंत्रालय ने 'केपटाउन कन्वेंशन बिल, 2018' के मसौदे के साथ कन्वेशन के अनुसमर्थन का प्रस्ताव रखा था। इसके पश्चात 2022 में, 'वायुयान वस्तुओं में हितों के संरक्षण और प्रवर्तन विधेयक, 2022' के मसौदे को पेश करने का एक और प्रयास 2022 में किया गया था।

महोदय, मैं कहना चाहूंगा कि चिंता के अनगिनत विषय हैं और उनमें से सबसे महत्वपूर्ण विषय मैं यह बताना चाहूंगा कि जिस प्रकार से केंद्र द्वारा हवाई अड्डों का निजीकरण किया जा रहा है, जिसमें 6 हवाई अड्डे एक ही कंपनी को, दो से अधिक हवाई अड्डों का ठेका न दिए जाने की वित्त मंत्रालय की सिफारिश के बावजूद भी पीपीपी के लिए, सार्वजनिक निजी भागीदारी के लिए, सरकारी पैनल द्वारा नियम दरकिनार किए गए, वह उचित नहीं था। महोदय, कुछ प्रमुख सुझावों में से एक सुझाव था, जिसके परिणामस्वरूप अदानी एंटरप्राइजेज लिमिटेड सभी हवाई अड्डों के लिए विजेता बोलीदाता के रूप में उभरा और मापदंडों में बदलाव ने एयरपोर्ट क्षेत्र में एक नए प्रवेशकर्ता को एंट्री दी। इसमें अदानी समूह को एंट्री दी गई और 6 एयरपोर्ट्स - अहमदाबाद, गुवाहाटी, लखनऊ, जयपुर, मैंगलोर, तिरुवनंतपुरम के हवाई अड्डों को विकसित करने के लिए इन्हें बोलीदाता के रुप में, बोलियों में सक्षम बनाने का प्रयास किया गया। इससे यह हुआ कि हवाई अड्डों के निजीकरण में वित्त मंत्रालय और नीति आयोग की जो सिफारिशें थीं, उनको दरकिनार

Contents Page

करते हुए यह फैसला लिया गया और जिसमें दो से ज्यादा न देने की संख्या थी, उस पर भी अंकुश लगाया गया। एक तरफ हम कह रहे हैं कि इस क्षेत्र के अंदर पहली बार प्रवेशकर्ता के रूप में यह कंपनी आई है, इसलिए अनुभव के मापदंडों को भी दरकिनार किया गया, जिससे अदानी समूह को लाभ मिला। महोदय, एयरपोर्ट के इस पीपीपी निजीकरण की वजह से जो एयरपोर्ट एडवाइज़री कमेटी है, एएसी है, जिसमें स्थानीय सांसद को चेयरमैन बनने का अधिकार था या पास के सांसद को को-चेयरमैन बनने का अधिकार था, सांसद का वह अधिकार इस वजह से उस पर्टिकुलर एयरपोर्ट पर खत्म हो गया, जहाँ पर पीपीपी मॉडल को पेश किया गया। महोदय, इस वजह से इन 6 एयरपोर्ट्स पर वहाँ के स्थानीय सांसद को एएसी का लाभ नहीं मिल रहा है। [£]

श्री सभापति: माननीय सदस्य, एक सेकंड रुकिए। मैं हाउस में कई बार कह चुका हूं कि यहाँ पर जो भी बोला जाए, उसे प्रमाणित करने की आवश्यकता पड़ सकती है। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक)**:** सर, ...(**व्यवधान**)...

श्री नीरज डांगी : सर, हम बिल्कुल प्रमाणित करेंगे। ...(**व्यवधान**)...

श्री सभापति: माननीय सदस्य, एक सेकंड सुनिए। When one Member is speaking and another Member starts speaking without permission, not only will it not go on record, but it will also be considered as not being in accordance with the rules. आपने 'मित्रों' शब्द का उपयोग किया है। समझ में नहीं आता है, why we should, as Members of Parliament, use expressions which are unnecessary and cast aspersions! आपने क्या कहा है? आपने अपने वक्तव्य में एक बहुत गंभीर आरोप लगाने का प्रयास किया है।

श्री नीरज डांगी : सर, मैं तथ्यों से परे कुछ बोल ही नहीं रहा हूं।

श्री सभापति: ऐसी भाषा का उपयोग नहीं किया जाता है। आप खुद देखिए। This is not approved. Please go ahead.

श्री नीरज डांगी : सर, मैंने तथ्यों को रखने की कोशिश की है।

श्री सभापति: यह बात तथ्यों पर ही है। Facts are sacred; facts speak volumes. We must believe in facts. Facts are sacrosanct. We cannot deviate from facts. However, in the garb of using our privileged position, if we target someone, it should be done on a proper premise. अगर मैं कहूं कि यह 'X' के मित्रों का फायदा करने के लिए हो रहा है! So, that part is deleted. Go ahead.

[£] Expunged as ordered by the Chair.

Contents Page

श्री नीरज डांगी: जिस तरह से हम लोग सेकंड-प्रायोरिटी टाउंस की बात करते हैं या हम लोग बिजनेस-हब टाउंस की बात करते हैं या एजुकेशनल-हब टाउंस की बात करते हैं, ऐसे में जहां पर एयरपोर्ट्स ऑपरेशनल नहीं हैं, उनको ऑपरेशनल किया जाना चाहिए और अगर यहां किसी तरह के एयरपोर्ट्स नहीं हैं, तो एयरपोर्ट्स बनाने के बाद इनको हमें सुरक्षा प्रदान करनी चाहिए, ताकि बिजनेस और एजुकेशन को बढ़ावा मिल सके। हिंदुस्तान बहुत तेजी से मेडिकल टूरिज्म सेंटर बन रहा है, तो हमें इस ओर भी ध्यान देना चाहिए कि एयर एम्बुलेंस सर्विसेज़ को एक्सपेंड करने की आवश्यकता है, ताकि इसमें नए आयाम स्थापित किए जा सकें।

सर, अगर हम तथ्यों की बात करें, तो गुजरात के अंदर अभी एक उद्योगपति की शादी में एयरपोर्ट को पूरा रेनोवेट कर दिया गया और उन्हें फ्लाइट्स में कई तरह की सुविधाएं भी प्रदान की गई। अब अगर सोशल मीडिया और नेट पर सारी चीज़ें मौजूद हैं, तो उसकी ऑथेंटिकेशन भी सामने ही है। सरकार या तो उसे विद्ड्रा करे या फिर ऐसी चीजों को हटाए, क्योंकि लोग भी उन चीज़ों को देख रहे हैं। किसी न किसी समूह को क्लियर कट सहयोग तो मिल ही रहा है। सबसे बड़ी प्रॉब्लम आ रही है —एयरपोर्ट्स और एयरक्राफ्ट्स का जो monopolisation हो रहा है, जो एकाधिपत्य हो रहा, इसकी वजह से क्वालिटी खत्म हो रही है और एयर फेयर्स बढ़ रहे हैं। हम यह बात करते हैं कि 'उड़ान योजना' से आम गरीब को कम दाम में हवाई सफर का मौका मिलेगा। जहां-जहां 'उड़ान योजना' लागू की गई है, वहां नकारात्मक रिजल्ट्स सामने आए हैं और जो सही लाभ मिलना चाहिए था, वह नहीं मिल रहा है। एयर अफेयर्स इतने ज्यादा बढ़ चुके हैं कि वे आम जनता की पहुंच से बाहर जा चुके हैं। ऐसे में जरूरत है कि हम लोग कोशिश करें कि एयर फेयर्स को कैसे कम किया जाए और आम व्यक्ति को हवाई यात्रा कराने की जो सरकार की सोच है, वह पूरी होनी चाहिए।

सर, अभी यह भी सुनने में आ रहा कि ऐसे 26 एयरपोर्ट्स हैं, जिनका भी प्राइवेटाइज किया जाएगा। प्राइवेटाइजेशन के चलते एयर को कैसे कम किया जाएगा, इस पर भी पूर्ण चर्चा होनी चाहिए। यह 150 करोड़ जनता का देश है, तो यहां पर बहुत ही robust aviation infrastructure होना चाहिए, जिससे हम लोग आम आदमी को सही मायने में एयर पॉलिसी का लाभ पहुंचा सकेंगे। हम five trillion economy की बात तो करते हैं, लेकिन हम लक्ष्यों को प्राप्त नहीं कर पा रहे हैं। सिर्फ बात करने से नहीं होगा, बल्कि कानूनी अमली जामा पहनाने के साथ-साथ वास्तविकता को धरातल पर लाने की आवश्यकता है।

सर, मैं ग्लोबल वार्मिंग की भी बात करूंगा। विमान से होने वाले उत्सर्जन जलवायु परिवर्तन में महत्वपूर्ण योगदान देते हैं और हवाई जहाज जीवाश्म ईंधन जलाते हैं, जिससे न केवल CO2 उत्सर्जन होता है, बल्कि जो नाइट्रोजन ऑक्साइड है, वाष्प निशान और जिस ऊंचाई पर विमान संचालित होते हैं, उससे उत्पन्न बादल निर्माण के कारण भी मजबूत वार्मिंग गैर CO2 का प्रभाव होता है।

हम लोग अगर बात करें, तो आजकल एयरपोर्ट्स और एयरक्राफ्ट को लेकर लगातार हादसों का सिलसिला जारी है। हम ताजा उदाहरण की बात करेंगे। 2 जून, 2024 में इंदिरा गांधी इंटरनेशनल एयरपोर्ट टी-1 की छत गिर गई थी। वहां एक कैब ड्राइवर की दबने से मौत हो गई थी और आठ लोग घायल हो गए थे। यह बड़ी हैरत की बात है। इस छत के गिरने से एक अजीब

Contents Page

सा माहौल देश में ही नहीं, बल्कि पूरे विश्व में बना है। सिर्फ राजनीतिक लाभ उठाने के लिए - जो एयरपोर्ट्स पूर्ण तरीके से बने ही नहीं हैं, जिनका निर्माण अधूरा है, उनका उद्घाटन चुनावी दृष्टि से कर देना, यह मैं समझता हूं कि उचित नहीं है और यह बहुत गलत है। गुजरात में राजकोट का जो एयरपोर्ट बना था, वह 2,654 करोड़ में बना था। प्रधान मंत्री जी ने उसका उद्घाटन किया और एक साल बाद ही उसकी छत गिर गई थी। 2,654 करोड़ खर्च करने के बाद एक ही साल में छत गिर जाना, यह किस बात को दर्शाता है, यह सोचने का प्रश्न है। इसी तरीके से जबलपुर में भी 450 करोड़ की लागत से एयरपोर्ट बना और प्रधान मंत्री जी ने उसका वर्चुअल उद्घाटन किया। उसकी छत भी महज तीन महीने के अंदर गिर गई। एयरपोर्ट्स के निर्माण की गुणवत्ता क्या थी, यह इस बात का परिचायक है। एयरपोर्ट्स के हादसे चिंताजनक हैं। बेंगलुरु में केम्पेगौड़ा इंटरनेशनल एयरपोर्ट है, उसमें भी पानी का रिसाव हो गया था और जो बैगेज क्लेम सेक्शन था, वह काफी हद तक प्रभावित हुआ और उसे बंद करना पड़ा। उस जगह पर पानी का रिसाव और भराव हुआ था। वह over-flooded airport रहा। इसी तरीके से 31 मार्च को गुवाहाटी का जो एयरपोर्ट है, वहाँ पर भी इसी तरह की परिस्थितियाँ बनीं और छत ढह गई। हालाँकि अच्छी बात यह रही कि वहाँ किसी तरह की कोई जनहानि का मामला सामने नहीं आया, लेकिन वहाँ भी निर्माण के तुरंत पश्चात् ही छत गिरी। इसी तरीके से अंडमान-निकोबार के पोर्ट ब्लेयर इंटरनेशनल एयरपोर्ट की बात है। यह इंटरनेशनल एयरपोर्ट 22 जुलाई, 2023 को बन कर तैयार हुआ। उद्घाटन करने के कुछ दिनों बाद ही तेज हवाओं के चलते उसकी भी छत का एक हिस्सा गिर गया था। लगातार मैं ये आँकड़े दे रहा हूँ। इसी तरीके से अक्टूबर, 2022 में टर्मिनल-वन का भी जो निर्माण स्थल है, वहाँ पर जो काम करने वाले श्रमिक थे, वे मचान से गिर गए थे। गिरने से दो श्रमिकों की वहीं मौत हो गई थी और अन्य कुछ 6 लोग घायल हुए थे। इसी प्रकार से ओडिशा में भुवनेश्वर में बीजू पटनायक अंतर्राष्ट्रीय हवाई अड्डा, जो जनवरी, 2020 में तैयार हुआ, एक व्यक्ति की वहाँ भी मौत हुई और दुर्घटना में दो अन्य कर्मचारी घायल हुए। चेन्नई में भी इसी प्रकार का हादसा हुआ। मार्च, 2018 में डोमेस्टिक एयरपोर्ट के टर्मिनल के चेक-इन क्षेत्र में जिप्सम की जो फॉल्स सीलिंग होती है, वह फॉल्स सीलिंग गिर गई थी। इससे पहले 2016 में भी इसी तरीके से एयरपोर्ट की जो काँच की छत होती है, उसके नीचे गिरने से वहाँ 13 लोग घायल हुए थे। मैं समझता हूँ कि हादसों पर विराम लगना चाहिए, जबकि इसके विराम लगने का नाम ही ले रहा है। मैं समझता हूँ कि ऐसी परिस्थितियों में सिर्फ विधेयक को आनन-फानन में पेश कर देना और पास कर देना ही काफी नहीं होना चाहिए और इस तरह से इतिश्री नहीं होनी चाहिए।

अगर फिर से हम बात करें, तो 2008 में केप टाउन कन्वेंशन पर हस्ताक्षर हुए थे, लेकिन 2008 के हस्ताक्षर के पश्चात् लगातार तीन सरकारों ने उसमें 17 साल की देरी की और इस विधायी निष्क्रियता ने भारत को उच्च जोखिम वाले क्षेत्राधिकार में लाकर खड़ा कर दिया कि यहाँ बहुत ज्यादा जोखिम बनी हुई है। इस वजह से भारतीय वाहकों के लिए पट्टों की लागत में अनुमानित 10 से 15 प्रतिशत की वृद्धि हुई। इसी प्रकार से 2023 में IBC, जो Insolvency and Bankruptcy Code है, उसके तहत NCLT की रोक ने 50 से अधिक वैश्विक पट्टेधारकों को गो फर्स्ट को पट्टे पर दिए गए विमानों को वापस लेने से रोक दिया। देरी और कानूनी अस्पष्टता ने अंतर्राष्ट्रीय निवेशकों के विश्वास को कहीं न कहीं कमजोर किया और हिला कर रखा। भारत की छवि को कमजोर और परिसंपत्ति वसूली तंत्र वाले क्षेत्राधिकार के रूप में लाया गया। मैं समझता हूँ

Contents Page

कि इन पर ध्यान देने की आवश्यकता है। यह विधेयक भारत के IBC पर केप टाउन कन्वेंशन को प्राथमिकता देता है, लेकिन कानूनी अनिश्चितता भी पैदा करता है। उस पर ध्यान देने की आवश्यकता है। यह लेनदारों और दिवालियापन पेशेवरों ... सर, आईएनसी को 14 मिनट्स allocated हैं, मुझे दो मिनट और बोलने का अवसर दें।

श्री सभापति: ठीक है।

श्री नीरज डांगी: मैं समझता हूँ कि इन तमाम चीजों को ध्यान में रखते हुए अगर कार्य होगा, तो निश्चित रूप से परिणाम देश के हित में होंगे। इसी प्रकार से जो पिछले सुधार हैं, जैसे विमान नियमों के नियम 30(7) और नियम 32(ए) ने कन्वेंशन और आंशिक अनुपालन की पेशकश की, लेकिन व्यापक कानून के बिना इन खंडित परिवर्तनों ने असंगत प्रवर्तन पैदा किया और अदालतों को संपत्ति वसूली में हस्तक्षेप करने के लिए भी मजबूर किया। मैं इसमें ऐसा कहना चाहूँगा कि जिस प्रकार से यह विधेयक है, मैं कुछ सुधार के सुझाव देना चाहूँगा। आप स्पष्ट रूप से परिभाषित करें कि कानूनी विवादों को रोकने के लिए कन्वेंशन भारत के घरेलू विमानन वित्तीय और दिवालियापन विनियमों के साथ कैसे एकीकृत होगा; दुरुपयोग को रोकने के लिए केंद्र सरकार और डीजीसीए की विवेकाधीन शक्तियों के लिए पारदर्शी प्रक्रियाएँ और सुरक्षा उपाय स्थापित किए जाएँ; लेनदारों के उपचार के लिए विशिष्ट दिशा-निर्देश पेश करें, यह सुनिश्चित करते हुए कि अंतर्राष्ट्रीय दायित्व घरेलू उपभोक्ता और देनदार सुरक्षा को प्रभावित नहीं करते हैं; इसके अतिरिक्त परिभाषित करें कि यह सम्मेलन भारत के घरेलू कानूनी ढाँचे के साथ किस तरह से बातचीत करेगा, खास तौर पर विमानन विनियमन और वित्तीय विवादों के संबंध में कैसे यह एक राय स्थापित करेगा; सुनिश्चित करें कि प्रावधान अधिकार क्षेत्र संबंधी विवादों से बचने के लिए घरेलू कानूनों के अनुरूप हों; जवाबदेही और पारदर्शिता सुनिश्चित करने के लिए केंद्र सरकार और डीजीसीए की विवेकाधीन शक्तियों के लिए स्पष्ट दिशा-निर्देश और प्रक्रियात्मक सुरक्षा उपाय स्थापित करने की भी आवश्यकता है। मैं समझता हूँ कि इसका लाभ तभी मिल पाएगा।

सभापति महोदय, आपका बहुत-बहुत धन्यवाद, आपने मुझे बोलने का अवसर दिया। जय हिंद!

MR. CHAIRMAN: Hon. Members, I need to inform that if a former Prime Minister, who is a Member of this House, would like to make reflection in any debate, it has been found fit, after consultation with leaders, that there will be a time allocation of ten minutes, where the former Prime Minister does not belong to a Party that has time at his disposal. This has been done consistent with the dignity of the office so held and the potential to make contributions for larger public welfare. Now, Shri Praful Patel...

SHRI JAIRAM RAMESH: Sir, you should make a guideline that former Ministers should not speak on a Bill concerning their former Ministry!

MR. CHAIRMAN: In the United States, conflict of interest issue was raised for Senate Members who happened to be Advocates, and it was asserted that taking into consideration the role of Advocates in society and also in advocacy in public policy, they should make an option either to be a Senator or to be an Advocate. Surprisingly, that conflict of interest did not find favour. The experience which the hon. Minister has and, any Minister formerly will have, is required.

SHRI JAIRAM RAMESH: Sir, it may be applied prospectively!

MR. CHAIRMAN: This House will not be utilized to settle such prejudiced personal issues. Yes, Shri Praful Patel.

SHRI PRAFUL PATEL (Maharashtra): Thank you, Mr. Chairman, Sir. It was a nice little interlude which you had with some of my colleagues here in the House.

MR. CHAIRMAN: Have you been Ministers together?

SHRI PRAFUL PATEL: We were in the same Cabinet, Sir.

MR. CHAIRMAN: Same Cabinet!

SHRI PRAFUL PATEL: Sir, more often than not, we were crossing swords rather than cooperating with each other. That is all right. We have settled now. So, I do not want to revisit the subject again.

MR. CHAIRMAN: Yes, please.

SHRI PRAFUL PATEL: Sir, thank you for your words of wisdom. I just want to first start by saying that we, as a nation, should be proud that gone are the days when we were looked upon as a nation of bullock carts, a nation of elephants and mahouts who carried people from one place to another. We are a modern, vibrant democracy. With the vast geography and large population that India has, civil aviation has become one of the mainstays of transportation for a large number of people. Not only that, civil aviation of India today, in modern India, is the third largest sector among all the

Contents Page

nations of the world. After the United States and China, India is the third largest domestic civil aviation market. Also, since my friend has been so kind to me, I would like to share with the House that I have also had the proud privilege to be part of this historic journey. I am also very happy to note that India today has a very young, modern-mind as the Civil Aviation Minister, representing this vast nation. So, I would also like to compliment him. I would like to thank all the people who participated in this journey and also many who became roadblocks in this illustrious journey. I do not want to go further into that fine detailing.

SHRI JAIRAM RAMESH: Authenticate it.

SHRI PRAFUL PATEL: If I authenticate, you will not like it. So, I will not go beyond that. Sir, basically, Civil Aviation, is a subject dear to my heart, of course. Now, I see in this House, even in the Lok Sabha when I was there many a time, that as much as the Railways invoked a lot of enthusiasm amongst the Members to ask questions and to speak on the subject, now it is the same with Civil Aviation. Every district of the country has become aspirational. Every Member wants a flight to land in his own area, in his district, in his constituency, and why not! In fact, it is one of the best things to happen in this country because it was always considered a mode of transportation for the rich and the elite. Now, it has become, जैसे हमारे प्रधान मंत्री जी कहते हैं, 'हवाई चप्पल पहने वाला भी आज हवाई जहाज में बैठने लगा है - यह हम सबके लिए बड़े गौरव की बात है।' मैं माननीय प्रधान मंत्री जी को भी धन्यवाद दूँगा कि उन्होंने इसके महत्व को और आगे बढ़ाने का काम किया और आज सिविल एविएशन हमारे देश का एक बहुत महत्वपूर्ण विषय बन चुका है। I am limiting myself. I am not going into all the things which have been dwelt upon by my previous speaker because, I think, there was very little to talk about the subject at hand. Rather, it was more about a diatribe. I do not know what interest he had in mind. I only want to say that International Civil Aviation Organisation is the apex body controlling aviation all over the world and it is rightly so. Aviation goes beyond the shores of India. A plane takes off from New Delhi and flies over 20 countries to reach its destination and, obviously, it has to be aligned with each other. After all, it is human souls which are involved and human transportation is involved. Therefore, it has to be in sync both in terms of safety, regulation. Therefore, the International Civil Aviation Organisation, over the years, has become a very vibrant and apex body for aviation. You cannot live in an isolated world, at least, in the area of aviation. In most of the things, you cannot live in an isolated world and, therefore, the Cape Town Convention which has been mentioned as one of the objects of this Bill is primarily arising out of many civil disputes which rose over the

Contents Page

years. Just for the knowledge of the House, India has about 700-800 aircraft in the Civil Aviation sector which are flying passengers. Out of those 700-800 aircraft, more than 500, maybe more, would be on lease to this country. These aircraft would be leased to Indian carriers. As a consequence, these lessors who are leasing to our Indian companies also need their protection about the payment of lease rentals and the maintenance of those aircraft as per the lease conditions. You are an eminent legal luminary. So, you would also understand that there are certain contractual obligations which have to be met. One of the main contractual obligations is, one, to pay the lease rental on time and, second, is to maintain the aircraft as per the contractual obligations. There were instances in the past where airlines used to not pay. There may be still instances today also, but I do not want to go into any specific details. As a consequence, if the Cape Town Convention was specifically endorsed, then the lease conditions should be met. Otherwise, repossession of the aircraft or the asset should be with the lessor immediately because he is not fulfilling the contractual conditions. In our country, there were some instances where certain courts dwelt upon some of these issues and gave stays, and as a consequence, the international leasing community, which is very large, and as I said, 85 per cent of India's fleet is on a lease model, it became difficult for the airlines to lease aircraft, both in terms of availability and, secondly, leasing became very expensive because most leasing companies felt that if they are not able to repossess aircraft on time, and if it invovles high legal cost, they would obviously pass that on to the lessee. And, as a consequence, this entire Act had to be brought in to protect the interest of both the lessor and also make the lessee more accountable. As a result, if the hon. Minister has brought this Act, it is welcome. If the civil aviation sector in India is to grow, it has to be in sync with the International Civil Aviation Organisation and all the countries who are participating. And, I would say that India, after becoming the third largest domestic market and soon even internationally, now would be on the map again at the same position in a very few years.

When we talk of India's civil aviation story, it is the aircraft, the airlines as well as the fact that we need more infrastructure. Without infrastructure, you can have hundreds of planes coming in every day, but you need the planes to land at the airports, you need to park them at the airports, and you need other facilities at the airports. Sir, I will be finishing in a minute. Therefore, with all this infrastructure, I would say that we have been very good at expanding our infrastructure. I remember we had around 75 airports around the time when I was there. Today, that number has almost doubled. My compliments for that. And, it will further increase. It has to increase. One very important piece of information or advice from me to the

Contents Page

Government would be that in infrastructure, irrespective of whatever the comments are, that is a different issue altogether, we need more and more infrastructure in the bigger cities. All the people in smaller towns, all want to come to the bigger cities, and, therefore, geographically in India, we have got 7-8 big cities which will take the pressure of the traffic. We have now second airport coming up in Delhi and also a second airport coming up shortly in Mumbai. But, the same would apply to Hyderabad, Bengaluru, Chennai and Kolkata, and without these bigger second airports, we will be stunted somewhere in our growth of civil aviation. So, my advice to the hon. Minister would be to revisit this entire thing and all the contractual obligations, which we have entered in the past. Maybe the times were different then. Now, there is a different scenario. We must revisit this. हमें समय के अनुसार बदलना होगा। उसी तरह, इस हवाई क्षेत्र में भी जहाँ हमारी उड़ान बहुत ऊँची होती है, वहाँ भारत की उड़ान और बढ़ती रहे, लेकिन उसके साथ-साथ हम भी समय के साथ बदलते रहें। यह बिल बहुत जरूरी है। इसकी वजह से एयरलाइंस को बेनिफिट होगा, हमारे देश को बेनिफिट होगा और देश के यात्रियों को बेनिफिट होगा। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, Shri Dhananjay Bhimrao Mahadik.

श्री धनंजय भीमराव महादिक (महाराष्ट्र): सभापति जी, आपने मुझे the Protection of Interests in Aircraft Objects Bill, 2024 पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

[**उपसभाध्यक्ष** (**श्रीमती किरण चौधरी**) *पीठासीन हुईं।*]

मैडम, समय के साथ बदलाव को स्वीकार करना, यह प्रकृति का नियम है। अगर हम प्रकृति के साथ नहीं बदलेंगे, तो दुनिया में विकसित देश बनने की जो स्पर्धा चल रही है, उसमें हम पीछे छूट जाएँगे। हमारे आदरणीय प्रधान मंत्री, नरेन्द्र भाई मोदी जी ने भारत को 2047 तक विकसित देश बनाने का जो संकल्प किया है, मैं मानता हूँ कि यह बिल उसकी तरफ एक अहम कदम है। मैडम, यह बिल क्यों लाया गया है? केप टाउन में, साउथ अफ्रीका में 2008 में एक कन्वेंशन हुआ था, जहाँ सभी देशों का रिप्रेजेंटेशन था, जहाँ सभी देशों की विमान कंपनियाँ थीं। उस कन्वेंशन में विमानों की खरीदी, रखरखाव, लीजिंग, फंडिंग, इन सबके बारे में गहन चर्चा हुई थी और यह बिल उसी का एक भाग है। अगर हम अपने देश में इस क्षेत्र का इतिहास देखेंगे, तो 2014 में हमारे देश में कुल 74 एयरपोर्ट्स कार्यान्वित थे। आज 2024 में उनकी संख्या 149 एयरपोर्ट्स तक बढ़ चुकी है। 2014 से पहले हमारे देश में एयरलाइन्स के जो रूट्स थे, वे 209 थे, आज करीबन 900 रूट्स चल रहे हैं। 2014 से पहले हमारे देश में जहां साढ़े आठ करोड़ लोग विमान से प्रवास करते थे, आज वह संख्या बढ़कर लगभग 16 करोड़ हो गई है। आज हमारे देश में करीबन 750 फ्लाइट्स कार्यान्वित हैं और हम सबने पढ़ा है कि अभी करीबन एक हजार नए एयरक्राफ्ट्स के ऑर्डर दिए गए हैं। ये सब बदलाव हमने स्वीकार किए हैं और इन सबको स्वीकार करते हुए नई टेक्नोलॉजी को भी स्वीकार किया है। आपको याद होगा कि 15 साल पहले अगर

Contents Page

हमें किसी एयरलाइन में या एयरक्राफ्ट में बुकिंग करनी होती थी, तो हम किसी ट्रैवल एजेंट को फोन करते थे और उसको बोलते थे कि टिकट बुक करो। वह अपने मनमाने रेट से हमें टिकट बेचता था। आज जिस तरह से हमने टेक्नोलॉजी को स्वीकार किया है, हम घर पर बैठे-बैठे अपने खुद के मोबाइल से, अपने ऐप से जिस भी दिन हमें प्रवास करना है, ट्रैवल करना है, उस दिन कौन सी फ्लाइट कहां से कहां जा रही है, उसकी सारी डिटेल्स तो आ ही जाती हैं, उसके रेट्स आ जाते हैं और हम तुंरत पांच मिनट के अंदर अपना ट्रैवल बुक कर सकते हैं। इसके साथ ही हम अपनी सीट choose कर सकते हैं। पहले यह सुविधा नहीं थी। हम अपनी सीट choose कर सकते हैं, चाहे वह middle हो, aisle हो या window हो। इसके साथ हम अपना food choose कर सकते हैं। आपको वेज खाना है, नॉन वेज खाना है। इतनी सुविधा हमें टेक्नोलॉजी के माध्यम से मिली है। अभी डिजी यात्रा के माध्यम से आप अगर एयरपोर्ट जाते हैं, क्योंकि एयरपोर्ट पर कन्जेशन बहुत बढ़ रहा है। सभी एयरपोर्ट्स फुल हैं, सभी फ्लाइट्स फुल हैं, टिकट्स नहीं मिलती हैं। आप एयरपोर्ट पर जाते हैं, डिजी यात्रा के माध्यम से सिर्फ face recognition से आप सुलभता से एयरपोर्ट के अंदर जा सकते हैं। ये सारी चीज़ें हमने एडॉप्ट की हैं। इसके साथ ही प्रधान मंत्री मोदी जी की महत्वपूर्ण उड़ान योजना चली है, जिसमें छह बार अलग-अलग छोटे शहरों को बड़े शहरों से जोड़ने के लिए, कनेक्टिविटी देने के लिए उड़ान योजना की एनाउंसमेंट की थी, उसका भी लाभ पूरे देश को हो रहा है।

उपसभाध्यक्ष महोदया, यह विधेयक विमानों और उनके संबंधित उपकरणों की सुरक्षा और सुरक्षा संबंधी अधिकारों की रक्षा करने के लिए लाया गया है। विमान उद्योग आज विश्व सबसे तेजी से बढ़ने वाला क्षेत्र है। इसे और अधिक सुरक्षित, व्यवस्थित और स्थिर बनाने के लिए कानूनी ढांचे की आवश्यकता है, तो यह विधेयक उस कानूनी ढांचे को मजबूत करता है। भारतीय विमान क्षेत्र में तेजी से विस्तार के साथ ही विमान के खरीदने की, रखने की और संचालन से जुड़ी विभिन्न जटिलताएं उत्पन्न हो रही हैं, उनका समाधान करने के लिए यह बिल उपयुक्त है। इस विधेयक का उद्देश्य इन जटिलताओं का समाधान प्रदान करना, ये विधेयक विमान उपकरणों से संबंधित वित्तीय लेन-देन करार और सुरक्षा के मामलों में पारदर्शिता और स्पष्टता सुनिश्चित करेगा। यह विधेयक विमान उपकरणों पर सुरक्षा अधिकारों की सुरक्षा करने का प्रावधान करता है। इस क्षेत्र में विमानों की खरीद, बिक्री और उनके रख-रखाव से संबंधित विवादों को, जैसे कानूनी ढांचा बनाने के लिए यह बिल उपयुक्त है। यह विधेयक यह भी सुनिश्चित करता है कि जब किसी विमान से संबंधित वस्तु या उपक्रम की पुनः प्राप्ति की आवश्यकता हो, तो उसे प्राथमिकता के आधार पर सुरक्षा दी जाएगी। यह विशेष रूप से उधारी, वित्तीय मामलों और उधारी वसूली के मामलों में भी सहायता करेगा। जैसे अभी हमारे माननीय सदस्य बोल रहे थे कि कभी leasing होती है और उसकी पेमेंट उधारी पर भी होती है। यह विधेयक वैश्विक विमानन, मानकों और समझौतों को अनुरूप करते हुए भारतीय विमानन उद्योग को अंतरराष्ट्रीय स्तर पर प्रतिस्पर्धी बनाए रखने के लिए महत्वपूर्ण है। यह न केवल विमान उद्योग के भीतर ही, बल्कि अंतरराष्ट्रीय व्यापारिक लेन-देन में भी भारत को एक मजबूत स्थान दिलाएगा। विमान उपकरणों के अधिकारों और सुरक्षा से संबंधित मामलों में विवादों को हल करने के लिए यह विधेयक एक स्पष्ट और सरल न्यायिक प्रक्रिया सुनिश्चित करेगा। इससे एयरलाइन्स, बैंकों और वित्तीय संस्थानों को, विमानों और उनके उपकरणों से संबंधित कानूनी विवादों को जल्दी और प्रभावी ढंग

Contents Page

से सुलझाने में मदद मिलेगी। यह न केवल विमान उपकरणों की सुरक्षा सुनिश्चित करेगा, बल्कि इससे विमान सुरक्षा में भी वृद्धि होगी। विमान उपकरणों से संबंधित किसी भी प्रकार के विवाद को कानूनी रूप से हल करने के लिए यह विधेयक एक मजबूत ढाँचा प्रदान करेगा।

महोदय, यह विधेयक भारतीय विमान उद्योग के लिए एक स्थिर और मजबूत कानूनी आधार तैयार करेगा। इसके माध्यम से भारतीय एयरलाइन्स और विमान कंपनियाँ अधिक आत्मविश्वास से काम कर सकेंगी, जिससे इनकी वृद्धि और विकास में सहायता मिलेगी। इसके अलावा यह विधेयक विमानन क्षेत्र में विदेशी निवेश को भी आकर्षित करने में मदद करेगा। इससे न केवल विमान कंपनियों और उनकी संबंधित संस्थाओं को लाभ होगा, बल्कि आम नागरिकों को भी इससे लाभ होने वाला है, क्योंकि यह विधेयक आम यात्रियों की सुरक्षा और उनके अधिकारों की भी रक्षा करता है।

महोदया, विमानों की बिक्री और खरीद के मामले में पारदर्शिता से उपभोक्ता का विश्वास बढ़ेगा। विधेयक के माध्यम से विवादों के समाधान में गति लाई जाएगी, जिससे विमान क्षेत्र के कार्यों में रुकावट कम होगी और व्यवसायी अपने मामलों का जल्दी समाधान कर सकेंगे। इससे भारतीय विमान क्षेत्र की प्रतिस्पर्धात्मकता में भी वृद्धि होगी। अभी हमारे विपक्ष के साथी कह रहे थे कि यह बिल सिर्फ बड़े लोगों या बड़ी कंपनियों के लिए लाया गया है, लेकिन मैं यह कहना चाहता हूं कि इससे जो छोटी और मंझले स्तर की विमान कंपनियाँ हैं, उनके लिए भी लाभकारी बिल है।

महोदया, यह विधेयक उन उपकरणों और विमान की सुरक्षा सुनिश्चित करता है, जिनकी खरीद और रख-रखाव छोटे विमान उद्योग द्वारा भी की जाती है। इसके अलावा यह विधेयक कोई भी ऐसा अधिकार नहीं देता, जो उपभोक्ता के, नागरिकों के हितों के खिलाफ हो। सभी अधिकार एक उचित और पारदर्शी प्रक्रिया के तहत दिए जाएंगे और किसी भी पक्ष को अनावश्यक रूप से नुकसान नहीं पहुँचाया जाएगा।

उपसभाध्यक्ष महोदया, 'उड़ान योजना' का जिक्र हुआ है। इस योजना में देश के सभी नागरिकों को बहुत बड़ा लाभ हो रहा है। मैं अपने राज्य महाराष्ट्र की कुछ डिमांड्स आपके माध्यम से माननीय मंत्री जी के सामने रखना चाहता हूं। मैंने पहले कहा है कि 'उड़ान योजना' में अभी तक 6 बार वृद्धि की गई है और उसे एक्सटेंड भी किया गया है। प्रधान मंत्री नरेन्द्र मोदी जी और वित्त मंत्री जी ने अपने बजट में भी उसका जिक्र किया था।

महोदया, महाराष्ट्र की जो कुछ डिमांड्स हैं, मैं उन्हें आपके सामने रखना चाहता हूं। मुंबई, बेलगाम की सारी रिक्वेस्ट्स हमारी तरफ से, महाराष्ट्र सरकार की तरफ से आपके पास आई हैं। इसमें मुंबई से बेलगाम, मुंबई से कोल्हापुर, मुंबई से नासिक, मुंबई से औरंगाबाद, मुंबई से जलगाँव, पुणे से बेलगाँव, शोलापुर टू मुंबई का रूट हमारे लिए बहुत अहम है। इसके साथ ही अगर नागपुर-कोल्हापुर, मुंबई-नांदेड, कोल्हापुर-गोवा, कोल्हापुर-सूरत, औरंगाबाद-इंदौर, नासिक-जयपुर, पुणे-सूरत, पुणे-इंदौर, पुणे-हुबली, मुंबई-शिरडी के सारे रूट्स शुरू होते हैं, ये सारे रूट्स मिल जाते हैं, तो इससे महाराष्ट्र में जो connectivity बढ़ेगी, उससे industrialisation, tourism और agriculture के सभी क्षेत्रों में फायदा होगा। हमारे प्रधान मंत्री जी का जो विकसित भारत का संकल्प है, 2027 तक हमारी economy five trillion US dollar बनाने की बात है, उसमें महाराष्ट्र का योगदान, one trillion US dollar economy बनाने का काम, हमारे महाराष्ट्र के मुख्यमंत्री सम्माननीय देवेन्द्र फडणवीस जी करना चाहते हैं। ..(**समय की घंटी**)...ऐसा करने से

Contents Page

उसमें योगदान मिलेगा। मैं इसी के साथ आपके माध्यम से महाराष्ट्र की सभी डिमांड्स माननीय मंत्री जी के सामने रखना चाहता हूं और इस विधेयक का पूरी तरह से समर्थन करता हूं। आपने मुझे सदन में अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल): उपसभाध्यक्ष महोदया, आपका बहुत-बहुत धन्यवाद। मैं आज the Protection of Interests in Aircraft Objects Bill, 2025 पर अपनी बात रखने के लिए अपनी पार्टी ऑल इंडिया तृणमूल कांग्रेस की ओर से खड़ा हुआ हूं। मैडम, मैं 'वायुयान वस्तुओं में हित संरक्षण विधेयक 2025' की कमियों को उजागर करना चाहता हूं। इस विधेयक को लाने में बहुत देरी हुई है, इसकी अधूरी रूपरेखा एक गंभीर चिंता पैदा करती है। सरकार को स्पष्ट करना चाहिए कि इस कानून को लाने में इतना समय क्यों लगा। यह सच है कि एयरलाइंस लीजर्स, निवेशक एवं यात्रियों को चुनौतियों का सामना करना पड़ता था। वर्षों से विदेशी लीजर्स, फाइनेंसर्स को भारत की कानूनी अधिसूचना का भी सामना करना पड़ा है। 2023 में एयरलाइंस के दिवालियापन मामले ने इस समस्या को उजागर किया। राष्ट्रीय कंपनी कानून न्यायाधिकरण (एनसीएलटी) ने दिवालया एवं दिवालियापन के सहित आईबीसी के तहत रोक लगाई, जिसमें 50 से अधिक लीजर्स कंपनी अपने विमान को वापस लेने में असमर्थ रहीं। इससे निवेशक का विश्वास हिल गया है, जिससे भारत विमान लीजर्स के लिए उच्च जोखिम वाला बाजार बन गया है। इसके फलस्वरूप भारतीय एयरलाइंस को अपने विदेशी समकक्षों की तुलना में 10 से 15 प्रतिशत से अधिक लीजिंग शुल्क देना पड़ा। सरकार के पास इस समस्या को हल करने के लिए वर्षों का समय था, लेकिन सरकार ने विधेयक को आईबीसी के अनुरूप नहीं रखा। अन्य देशों ने केपटाउन कन्वेंशन अपनाकर विमान पूर्ण प्राप्ति की प्रक्रिया तेज कर दी, लेकिन भारत में ऐसा कोई तत्काल प्रावधान मौजूद नहीं है।

मैडम, इस बिल की चर्चा के लिए आज फ्राइडे के दिन हम लोग सरकार के साथ पूरे सहयोग से खड़े हैं। मैडम, बस हम यही चाहते हैं कि सरकार भी हम लोगों की सहायता करे और EPIC वोटर कार्ड के मुद्दे पर जल्द से जल्द सदन में चर्चा हो। इस विधेयक को जिस तरह से पेश किया गया है, यह चिंता का विषय है। 17वीं लोक सभा में केवल 10 में से एक विधेयक को गहन समीक्षा के लिए भेजा गया और एक तिहाई को 60 मिनट से भी पहले पारित किया गया, यानी उनमें किसी प्रकार की चर्चा नहीं हुई। इस विधेयक को संविधान स्टैंडिंग कमेटी में भेजा जाना चाहिए, ताकि इसकी गहन समीक्षा हो सके। यदि सरकार वास्तविक तौर पर एविएशन सुधार पर गंभीर चिंता करती है, तो उसे उचित तौर पर समीक्षा की अनुमति देनी चाहिए। भारत का एविएशन सेक्टर गंभीर संकट से गुजर रहा है। साल 2024 में एयरलाइंस को 2,000 से लेकर 3,000 करोड़ का नुकसान हुआ। बढ़ते ईंधन मूल्य, कई बाधाएं, प्रबंधों की कमजोरियां एवं आपूर्ति श्रृंखला की रुकावट एयरलाइंस को वित्तीय संकट की ओर धकेल रहे हैं। इसका सबसे अधिक असर यात्रियों पर पड़ रहा है। खासकर पीक सीजन में हवाई किराया आसमान छू रहा है। हाल ही में महाकुम्भ में हवाई यात्रा का किराया दोगुना से तिगुना तक बढ़ गया था और एक-एक टिकट के लिए 50,000 से भी ज्यादा देना पड़ा था। फिर भी सरकार निगरानी करने का दावा करती है। टिकट की कीमतों पर नियंत्रण करने के लिए किसी भी प्रकार का नियम नहीं है। निजीकरण की स्थिति इतनी बिगड़ गई है कि त्रिवेंद्रम हवाई अड्डे पर यूडीएफ शुल्क 506 रुपये से बढ़कर 770 हो

Contents Page

गया। इस पर भी सरकार ने कोई भी कदम नहीं उठाया। सरकार हवाई यात्रा को सुलभ बनाने के बजाय महंगा बना रही है।

भारतीय एविएशन इंफ्रास्ट्रक्चर अपेक्षाकृत असुरक्षित है। 2023 में यात्रियों की संख्या में 39 प्रतिशत की वृद्धि हुई है, लेकिन एयरपोर्ट मैनेजमेंट बजट 12 प्रतिशत से घटकर 8.5 प्रतिशत हो गया। 2019 से 2024 के बीच में 11 बार एयरपोर्ट स्ट्रक्चर गिरने एवं 10 बार वर्षा से जल रिसाव की घटना सामने आई है। सरकार जब हवाई यात्रा के विस्तार के दावे कर रही है, तो 'उड़ान योजना' के अंतर्गत केवल आधे मार्ग क्यों हैं? तीन वर्षों के भीतर 114 मार्गों को बंद किया गया। देश भर के प्रमुख हवाई अड्डों पर 164 विमान परिचालन बाधाओं के कारण जमीन पर खड़े हैं। यदि इनका उपयोग होता है, तो हवाई किराया कम होगा एवं कनेक्टिविटी बेहतर होगी।

पायलट की सुरक्षा - पायलट की सुरक्षा एक महत्वपूर्ण मुद्दा है। 2023 में दो भारतीय पायलटों की अत्यधिक कार्यभार एवं थकान के कारण मृत्यु हो गई। इस दुखद घटना के बावजूद कार्य समय पर करने के लिए कोई आवश्यक नए कदम एवं नियम नहीं बनाए गए। थकान संबंधित घटनाएं लगातार बढ़ती जा रही हैं। जब तक सख्त नियम लागू नहीं किए जाएंगे, तब तक पायलट एवं यात्री दोनों असुरक्षित रहेंगे। सरकार को किसी भी डिजास्टर से पहले आवश्यक कदम उठाना चाहिए। एविएशन केवल एयरलाइंस से नहीं, बल्कि सम्पर्क, रोजगार, पर्यटन, आर्थिक विकास से जुड़ा हुआ है। यदि इस समस्या का समाधान अभी नहीं किया गया, तो भारत एविएशन हब बनने का अवसर खो देगा। सरकार को बातें करने के बजाय ठोस कदम उठाने चाहिए। भारत को एक ऐसा एविएशन उद्योग चाहिए, जो सुरक्षित, किफायती एवं सुचारू हो और जिसमें प्रतिस्पर्धा हो। हम सरकार से कहना चाहते हैं कि वेस्ट बंगाल के साथ भेदभाव नहीं कीजिए। Civil Aviation Minister यहाँ उपस्थित हैं। मैं केन्द्र सरकार के माननीय मंत्री से कहना चाहता हूँ कि जल्द से जल्द कोलकाता से लंदन की flight के माध्यम से direct connectivity कराइए और हवाई सेवा को शुरू कराइए। धन्यवाद।

उपसभाध्यक्ष (श्रीमती किरण चौधरी): श्री पी. विल्सन जी।

Shri P. Wilson (Tamil Nadu): Madam, Vice-Chairman, the Protection of Interests in Aircraft Objects Bill, 2025 aims to ratify the Convention on International Interests in Mobile Equipment 2001, commonly known as the Cape Town Convention, along with its protocol. This critical international treaty establishes a standardized legal framework for transactions involving movable aviation assets, such as aircraft, engines, and helicopters, while providing essential legal protections for creditors, lessors, and financiers. Yet, despite signing the Cape Town Convention in 2008, India failed to ratify it for nearly two decades, rendering its provisions legally ineffective all this time. The convention sat in limbo, ignored and unenforced, while other nations moved ahead. The Bill has finally been introduced, but not before India faced a downgrade in its Cape Town Convention compliance rating by the Aviation Working Group, a downgrade that has had real financial consequences for Indian airlines.

Contents Page

Higher leasing costs, diminished investor confidence and unnecessary economic strain, all because of delayed action! Global lessors and financiers closely track AWG ratings, particularly for a market as massive as India, the world's third-largest domestic aviation sector. Yet despite this stature, India lags behind Pakistan in compliance. Pakistan, with a passenger market of just 7.6 billion, holds a higher AWG rating than India, which has a staggering 327 million passengers in the same period. The reason is India's failure to act within time. And let us be clear, this delay was not due to ignorance. In 2018, the Ministry of Civil Aviation proposed ratifying the Cape Town Convention. Nothing happened. In 2022, another attempt was made. Again, nothing happened. And now in 2025, after years of delay, the Bill has finally reached Rajya Sabha. Yes, the Bill is a step forward, but India's aviation sector deserves better, faster, and more decisive governance, not policies that come into effect only after the damage is done.

I would like to point out now that the aviation sector of the country is facing many challenges, is in poor state and needs immediate attention. Firstly, the infrastructure at many airports across India remains inadequate, with notable deficiencies even in key airports. Take Chennai, which is international airport and one of the top fifty airports in Asia, handling over eighteen million passengers annually. Yet, what do we see? Chennai airport is now lagging behind compared to other international airports. The glass panels fall down. The construction is being done years together at a snail's pace, hampering free movement. There is a critical shortage of aero bridges, forcing international flights to operate under subpar conditions - only four aero bridges for countless international flights. This blatant lack of infrastructure has forced airlines to withdraw operations, cutting off vital connectivity, hurting businesses and inconveniencing passengers. And if that was not enough, the Director General of Civil Aviation has made matters worse by shifting point of call to Hyderabad and Bangalore, sidelining Chennai. Demand from Chennai to Vietnam in 2024 stands at 32,000, while Hyderabad has only 21,000, yet flights are being pushed to Hyderabad. Why? Privatization was promised as a path to progress. Instead, we are witnessing monopolization in favor of one group, that is, Adani, which controls eight major airports, handling 25 per cent of traffic and one-third of air cargo. One corporate giant wields unchecked power over critical national assets. Where are the safeguards? Where is the fair competition and growth of others? The neglect does not end with the Chennai airport. Parandur second airport establishment is going on at a snail's pace even when the State Government has given its fullest support. Madurai, Trichy, Coimbatore, Salem and Tuticorin airports, which are critical for regional connectivity and economic growth, are left to rot with substandard

Contents Page

infrastructure with no development. Hosur Airport has not taken off despite Government being ready to offer vast land of more than 2,000 acres.

2.00 P.M.

Let us talk about the skyrocketing cost of air travel. In just two years, fares have surged by 40 per cent! Airlines are manipulating demand, artificially creating scarcity, and exploiting passengers for profit. Chennai to Delhi ticket for Rupees 70,000! This is not just unfair, it is a daylight robbery. If you book wrongly and do cancellation, the cancellation charges is collected at Rs. 8,000 by the airlines.

The seat of the aircraft is not maintained properly. Toilets are also not maintained properly. Sir, why are announcements not made in Tamil, Malayalam or Telugu inside the aircraft for flights which leads or destines to States like Tamil Nadu, Kerala, Andhra Pradesh or Telangana? The language should be passenger-friendly rather than your language formula. …*(Time-bell rings.)*… Madam, I will take two minutes extra. In Chennai airport, the lounges do not have a magazine in Tamil. Only after I fought, the magazines were purchased and kept there in Chennai lounges. Madam, right to travel is a fundamental right. Therefore, providing aircraft is a public service. There can be a profit, but not profiteering at the cost of public interest. Why should aircraft services not be regulated? Where is the accountability? The Government must step in and cap airfare.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude.

SHRI P. WILSON: We need a regulatory framework that ensures fair pricing based on the seasonability and flight times--not at the whims of profit-hungry airlines. The regulatory authority has to fix the standards of airport, amenities, air charges, fixation of fees and other charges for air services, and should not be left with the discretion of the private concessionaire or the airlines.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Mr. Wilson, please conclude.

SHRI P. WILSON: Madam, I will complete in two minutes. Why is the sector alone unregulated all these years? Our aviation sector should be a driving force for economic growth. But, it is being suffocated by mismanagement, greed and neglect. I urge the Government to take immediate steps to strengthen airport infrastructure,

Contents Page

introduce climate-conscious policies and establish regulatory mechanism, including fair pricing, regulations to make air travel accessible and sustainable for all Indians.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Mr. Wilson, thank you. Now, Shri Sandeep Kumar Pathak. ...*(Interruptions)*...

SHRI P. WILSON: Madam, I am concluding. I am completing.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): You have already taken a lot of time.

SHRI P. WILSON: Madam, I am concluding. It is time we move beyond hollow promise and deliver real, tangible results for the aviation sector and the people of this nation. Thank you very much, Madam.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Now, Shri Sandeep Kumar Pathak.

SHRI SANDEEP KUMAR PATHAK (Punjab): hon. Vice-Chairman Madam, at the outset, let me express our support to the Bill. In a sense, this will help in streamlining the process of dealing with insolvency and leasing cases in the sector. Madam, despite India agreeing to The Cape Town Convention in 2001 and other international protocols in 2008, it has taken this many years to bring the legal support to the agreement that we acceded several years ago. इसका प्रभाव आप इसी बात से देख सकते हैं कि इतने सालों में - एक index होता है, जिसे कहते हैं - 'Ease of Resolving Insolvency Index.' इस index में यह दिखता है कि कोई एक देश, जो insolvency के cases होते हैं, उनको कितना easy और अच्छे तरीके से resolve करता है। इसमें भारत की जो स्थिति है, वह 190 देशों में 108वें स्थान पर है। इसका कारण यही है कि हमने कभी इन चीजों पर ध्यान नहीं दिया।

मैडम, मैंने शुरू में यह कहा कि हम support करते हैं और हम अच्छे बिलों का support करते रहेंगे, लेकिन बड़ा प्रश्न यह है कि इतने delay के बाद इसको क्यों लाया गया है? किसी भी sector में, खास करके इस sector में, जो कि काफी capital-intensive sector है, जो capital intensive sector होता है, उसमें जो investor होता है और जो इसमें start-up करता है या कोई कंपनी होती है, इन दोनों के हितों का ध्यान रखना पड़ता है। इस particular case में 4 sectors हैं। आप कह सकते हैं एक तो investor, एक कंपनी है और तीसरा सबसे महत्वपूर्ण है – जनता, जिसको सेवाएं देनी है और चौथा है – सरकार। सरकार का मुख्य उद्देश्य यहां पर सारी चीजों को regulate करके जनता को सही दामों पर, सही और सस्ते किराये पर सुविधा प्रोवाइड करनी है। मैडम, इस बिल के माध्यम से यह किया जा रहा है कि जो investors हैं, जो creditors हैं और जो

Contents Page

lease पर aircrafts देते हैं, उनके लिए यह बिल बनाया गया है, उनके सहयोग के लिए बनाया गया है, ताकि उनका पैसा नहीं डूबे और international level तथा national level पर जो investors हैं, उनका confidence अच्छा रहे। यह बहुत जरूरी है। जब तक उनका confidence boost नहीं रहेगा, अच्छा नहीं रहेगा, तब तक कोई पैसा नहीं लगाएगा और जब कोई पैसा नहीं लगाएगा, तो यह जो एरिया है, यह जो segment है, वह expand नहीं होगा।यह बहुत जरूरी है और बहुत अच्छा है। ऑनरेबल चेयर मैडम, इसके अलावा जो दूसरा सेगमेंट है, वह यह है कि आप एक तरीके से क्रेडिटर्स को और जो पैसे डाल रहे हैं, उन इन्वेस्टर्स को तो प्रोटेक्ट कर रहे हैं, जो करनी भी चाहिए, लेकिन उनका क्या होगा, जो छोटी-छोटी कंपनियाँ हैं। आप इस बिल के माध्यम से यह कह रहे हैं कि 2 महीने के अंदर जो एयरक्राफ्ट्स हैं, जो इन्वेस्टर्स हैं, वे उनको वापस ले सकते हैं। ऐसे में जो छोटा, पर genuine investor है, छोटी कंपनी है, उसका क्या होगा? इस सेक्टर में ऐसी बहुत सारी छोटी कंपनियाँ आती हैं, जो insolvency के कारण trap हो जाती हैं, फिर फँस जाती हैं और वे डूब जाती हैं। इसमें बड़ा प्रश्न यह है कि इस पूरे सेगमेंट के हेल्थ के लिए important यह है कि जो छोटी कंपनीज़ हैं, उनके इंटरेस्ट को कौन प्रोटेक्ट करेगा? इसके लिए जरूरी यह होती है कि आप अच्छी तरीके से healthy competition रखते और level-playing field रखते।

ऑनरेबल चेयर मैडम, ऐसे सभी सेक्टर्स में level-playing field बहुत important होते हैं और सरकार का काम यही होता है कि वह level-playing field प्रोवाइड करे। अगर किसी एक कंपनी, किसी एक एजेंसी या किसी एक फ्रेंड या किसी भी एक व्यक्ति की तरफ आपका पूरा झुकाव हो गया, तो आप disservice उन बाकी छोटी एजेंसियों से नहीं करते, बल्कि अपने देश से करते हैं। इसलिए level-playing field बहुत important है।

ऑनरेबल चेयर मैडम, सरकार 'उड़ान' स्कीम लेकर आई थी। उस स्कीम का उद्देश्य बहुत ही पवित्र था। उस उद्देश्य का मतलब यह था कि जो छोटे शहर हैं, उनको हवाई यात्रा से जोड़ा जाए ताकि वहाँ पर बिजनेस डेवलप हो सके। लेकिन मुझे लगता है कि सिर्फ पवित्र उद्देश्य होना किसी के लिए पर्याप्त नहीं है, बल्कि आपमें executional capabilities होना भी जरूरी है। सीएजी की 2023 की रिपोर्ट है कि 774 रूट्स में से सिर्फ 50 परसेंट रूट्स में यह एक्टिवेट कर पाए, बाकी के 50 परसेंट रूट्स पर यह एक्टिवेट ही नहीं हुआ। जो रूट्स एक्टिवेट हुए, उनमें से सिर्फ 54 रूट्स ऐसे थे, जो 3 साल के बाद भी functional रहे और बाकी सारे down हो गए। ऐसा क्यों हुआ? ऐसा इसलिए हुआ, क्योंकि वहाँ पर competition नहीं था, level-playing fields नहीं थे और सबसे important यह है कि जो viability की assessment होती है, जो सरकार की जिम्मेदारी थी, संभवतः सरकार वहाँ फेल हो गई। अगर 30 जून, 2024 को देखें, तो 134 विमान ग्राउंडेड थे, लगभग 15 परसेंट। अब इस पूरे सेगमेंट में इंडिगो और एयर इंडिया की पूरी duopoly है, बाकी सारे खत्म हो चुके हैं।

ऑनरेबल चेयर मैडम, इसका सीधा नतीजा यह है कि इससे जनता को नुकसान हो रहा है। जनता को कैसे नुकसान हो रहा है? जो किराया है, वह अनाप-शनाप बढ़ाया जा रहा है। अभी कुंभ के दौरान क्या हुआ? कुंभ, जो हमारे देश की आस्था है, उस पर भी अवसर खोजा गया। प्रधान मंत्री जी कहते हैं कि आपदा में अवसर खोजो। पहली बार यह हुआ कि आस्था में आपने अवसर खोजा और जहाँ का किराया 5,000 रुपए था, वहाँ के लिए 50-50 हजार, एक-एक लाख

Contents Page

रुपए तक लिए गए। सरकार की यहीं पर तो जिम्मेदारी होती है। हम यह नहीं कह सकते कि प्राइवेट कंपनी है, इसलिए वैसा चलेगा। सरकार की जिम्मेदारी यहीं पर थी कि आस्था पर अवसर न खोजा जाए और हर व्यक्ति को कुंभ पहुंचाने की कोशिश की जाए, क्योंकि यह सनातन धर्म की आस्था का सवाल था। प्रधान मंत्री जी, मंत्री जी और पूरी सरकार की जिम्मेदारी थी कि इस पर जनता के हितों का ध्यान रखा जाता। यह बहुत important चीज है, इसलिए मंत्री जी भी इस पर ध्यान देंगे। मैडम, मैं थोड़ा-सा over कर रहा हूँ।

पिछले 2 साल में दो में से हर एक यात्री का सामान या तो टूटा है या delayed पहुंचा है, हर चार में से एक यात्री ने complain किया और जो complain थे, उसके response में कोई जवाब नहीं आया।...(**समय की घंटी**)... ओवरऑल, मैं यही कहना चाहता हूँ कि हम इसका सपोर्ट करते हैं, लेकिन जो delay हुआ, उसकी जिम्मेदारी कौन लेगा?

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Madam, the Protection of Interests in Aircraft Objects Bill, 2025, is a crucial step in strengthening India's aviation sector. This Bill aims to align our laws with global standards under the Cape Town Convention and its aircraft protocol making it easier to finance and lease the aircraft. By providing clear legal protection for creditors, this Bill seeks to boost investment in our aviation industry and ensure smoother aircraft financing. Therefore, we welcome this Bill from YSR Congress Party and we also urge upon the Government to safeguard the interests of Indian stakeholders alongside promoting international investment. Madam, there are some positives of this Bill. This Bill helps Indian Airline to secure loans and lease aircraft more easily and ensure financial stability in the aviation sector. This Bill provides clear legal rules for handling aircraft-related financial agreements, reducing legal disputes and regulatory confusions. This will make aircraft transactions smoother and more efficient. In case of financial trouble or loan defaults, creditors will have a structured process to recover aircrafts. This will prevent disruptions in air services and boost confidence among lenders. By making aircraft financing and ownership transfers easier, India can attract more global investors and strengthen its position as a growing aviation hub. There are some concerns and suggestions. This Bill prioritizes international creditors and leasing companies over domestic airlines, making it easier for foreign entities to repossess aircraft without adequately considering the impact on Indian airlines, passengers and employees. This could destabilize the domestic aviation sector, especially during financial distress or insolvency. I would also like to ask the hon. Minister: Can he share the details of what our domestic airlines have to say about this Bill and what kind of assurances

Contents Page

have been given to our domestic airlines about the protection of our industry's interests? There is also a major conflict on the Insolvency and Bankruptcy Code. So, this Bill potentially conflicts with the IBC Code, 2016 which governs corporate insolvency. I want to understand from the hon. Minister how he is trying to address it. There is also a limited scope of Government's intervention and he needs to look at it in very great detail.

I have a few suggestions, Madam, to the hon. Minister who is very efficient and very competent. I want him to look into, keeping the Viksit Bharat in mind, what the strategy and structuring for our airlines, airports and the aviation industry would be. And, also, I want him to look at how he can make all our airports carbon neutral at the earliest. How can he rationalize our air travel costs for passengers? How can he bring in domestic aircraft manufacturing? How can he strengthen the regional airlines and air connectivity? I have one personal issue, Madam. Around Tirupati, Kadapa and Rayalaseema region, there are more than 5 lakh people working in Kuwait and Gulf areas. I request the hon. Minister to see how there is an international connect to Kuwait and other areas in this region. With this, we support this Bill. Thank you.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Thank you, Ayodhya*ji*. Now, Dr. Sasmit Patra.

DR. SASMIT PATRA (Odisha): Hon. Vice-Chairperson, Madam, I rise to speak on the Protection of Interest in Aircraft Objects Bill, 2025. It gives legal effect to the Cape Town Convention of 2001 and the Convention on International Interest in Mobile Equipment on Matters Specific to Aircraft Equipment, which India had acceded to in 2008. There are several features that have already been covered by my previous speakers. I have only three minutes. Registry authority, obligation of debtors, remedies in case of default, detention of assets by Government agencies, overriding effect, jurisdiction of High Courts, and power to make rules, I will not again reinvent all of them. They are very well noted. However, within the next two minutes that I have, I want to take this opportunity to place some aviation needs of my State of Odisha, on behalf of my leader, Shri Naveen Patnaik, and Biju Janata Dal, before the hon. Minister. Firstly, the International Airport in Puri - the proposed International Airport at Puri must be fast-tracked with direct international connectivity to Southeast Asia and the Middle East. Second, expansion of Jharsuguda Airport - Jharsuguda Airport under the UDAN Scheme has demonstrated significant growth. It must be upgraded with night landing facilities, cargo terminals and additional runways. Third,

Contents Page

direct international connectivity from Bhubaneswar- Bhubaneswar's Biju Patnaik International Airport is currently underutilized in terms of direct international flights. We need more inclusion of direct flights to global hubs such as Dubai, Singapore and Bangkok apart from enhanced bilateral air service agreements. It also requires a new modern terminal. I understand, it is under progress. I request the hon. Minister to expedite it. Fourth, strengthening the Raurkela Airport - Given its roles in Odisha's industrial economy, Rourkela Airport needs to be brought under AI expansion. Five, development of the Rangeilunda Airport in Ganjam - this is a long pending development of the airport in Southern Odisha's Ganjam district and needs to be prioritized, looking at the strategic importance it has for developing the underdeveloped regions of Ganjam. Six, revival and development of airstrips in Odisha. Several existing airstrips in Odisha, including those in Jaipur, Utkela, and Baripada, must be upgraded and operationalized under the Udaan Regional Connectivity Scheme. These airstrips can be crucial in enhancing intra-State connectivity. Seventh, and the last one, coastal surveillance and emergency response aviation support. Given Odisha's vulnerability to cyclones and natural disasters, it is required to have aviation-based disaster response and coastal surveillance units in Bhubaneswar and Paradeep. With these words, hon. Vice-Chairperson Madam, I conclude and hope the hon. Minister will take note of these for the State of Odisha. He comes from Andhra Pradesh. In fact, he comes from the neighbouring constituency of my home district, Ganjam District. I frequently pass through it when I go to Paralakhemundi and other places. I am sure the hon. Minister, who is a dear friend, will consider all of these. Thank you so much.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Thank you for concluding on time. Now, Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): महोदया, मैं आपके प्रति आभारी हूं कि आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया। महोदया, इस विधेयक का नाम पढ़ते ही मेरा मन अतीत में चला गया, जब हम छोटे-छोटे थे और गाँव के खेत-खलिहानों में खेला करते थे, जब भी आसमान में कोई जहाज़ उड़ता था, तो हम दौड़कर अपने भाई-बहनों को बुलाते थे और कहते थे, "देखो, जहाज़ उड़ रहा है, जहाज़ उड़ रहा है!" वह नज़ारा ही अलग होता था। हम कितना भी महत्वपूर्ण काम कर रहे होते थे, लेकिन जहाज देखते ही सबको चिल्लाकर बुलाते थे और कहते थे, "देखो, जहाज उड़ गया!" मन में यह कल्पना भी होती थी कि क्या कभी ऐसा समय आएगा जब हम खुद जहाज़ में बैठेंगे?

गाँव में जब कोई बीमार होता, कोई दुर्घटना हो जाती या कोई आकस्मिक घटना घटती, और जब कोई व्यक्ति जहाज़ से गाँव आता, तो लोग उसे देखने के लिए उमड़ पड़ते —"अरे, यह

Contents Page

व्यक्ति तो जहाज़ से आया है!" यह एक व्यावहारिक अनुभव है, जिसे मैं आपके सामने रख रही हूं। महोदया, समय बदला, परिस्थितियाँ बदलीं और परिवर्तन आया। असली परिवर्तन तो 2014 के बाद देखने को मिला, जब देश की बागडोर एक ऐसे जनसेवक के हाथों में गई, जिसने सबका ख्याल रखा और सबके हित में सोचा।

महोदया, सबसे पहले मैं माननीय मंत्री जी और यशस्वी प्रधान मंत्री जी को बधाई देना चाहती हूं कि आईसीएओ की 41वीं बैठक में भारत को 2022-2025 के लिए चुना गया। इसमें वही देश शामिल हो सकते हैं, जो अंतरराष्ट्रीय हवाई संचालन की सुविधाओं में बड़ा योगदान देते हैं। इसका अर्थ है कि हमारी सरकार ने यात्रियों की सुविधाओं पर भरपूर ध्यान दिया है। इसके लिए भी मैं सरकार को बधाई देना चाहती हूं।

महोदया, मैं एक महत्वपूर्ण तथ्य रखना चाहती हूं - हमारे देश में यात्रियों की संख्या में भारी वृद्धि हुई है। जनवरी-दिसंबर 2024 के दौरान, घरेलू एयरलाइंस ने 161.3 मिलियन यात्रियों को यात्रा करवाई, जो पिछले वर्ष की इसी अवधि (152 मिलियन) की तुलना में 6.1 प्रतिशत की वार्षिक वृद्धि को दर्शाता है।

यही नहीं, हम कृषि उड़ान 2.0 में भी बहुत आगे बढ़े हैं। इसमें पाँच और हवाई अड्डे जोड़े गए, जिससे कुल हवाई अड्डों की संख्या 58 हो गई। यह कृषि क्षेत्र के विकास की दिशा में एक महत्वपूर्ण कदम है।

महोदया, यदि हम ऑपरेशन गंगा की बात करें, तो यह स्पष्ट होता है कि हमारा देश हमेशा 'वसुधैव कुटुंबकम' की भावना को आत्मसात करता आया है। जब हमारे देश के बच्चे यूक्रेन में फँसे थे और वहां से लौटने में असमर्थ थे, तब संकट की उस घड़ी में हमारे प्रधान मंत्री जी उनके साथ खड़े रहे। 1 फरवरी से 11 मार्च 2024 तक, कुल 90 निकासी उड़ानों के माध्यम से 22,500 से अधिक भारतीय नागरिकों को यूक्रेन से सुरक्षित निकाला गया। यह राष्ट्रभक्ति की सबसे बड़ी मिसाल है।

यही नहीं, यूक्रेनी हवाई क्षेत्र बंद होने के कारण निकासी उड़ानों का जो किराया देना था, उसे भी भारत सरकार ने वहन किया। यह एक ऐसा निर्णय था, जिसकी जितनी सराहना की जाए, उतनी कम है।उपसभाध्यक्ष महोदय, विपक्ष के लोग कम हैं, चले गए। विपक्ष के लोग बहुत कम हैं, इनकी कोई रुचि नहीं है। मैं एक एग्जाम्पल देना चाहती हूं कि देश की आजादी के बाद से 2014 के पहले पूरे देशभर में हवाई अड्डों की कुल संख्या 58 थी और अब यह संख्या इतनी तेजी के साथ बढ़ गई है, इस संख्या के बारे में मैं आपके सामने आंकड़ा रखना चाहती हूं, एक मिनट मैं आपको बताना चाहती हूं कि हमारी संख्या क्या थी और बहुत कम समय में हमारी संख्या कहां तक पहुंच गई।

मैं आपके सामने यह भी कहना चाहूंगी कि हवाई अड्डों की संख्या बढ़ाने में हमारी सरकार ने बहुत बड़ा कदम उठाया है। 2014 तक देश में कुल हवाई अड्डों की संख्या मात्र 74 थी। मैंने पहले 58 का आंकड़ा बता दिया। कुल हवाई अड्डों की संख्या 74 थी, परंतु 2014 में प्रधान मंत्री जी के आने के बाद से श्रृद्धेय प्रधान मंत्री जी के परिश्रम से, श्रृद्धेय प्रधान मंत्री जी की मेहनत से, श्रृद्धेय प्रधान मंत्री जी के बड़े दिल की वजह से आज हमारे देश में हवाई अड्डों की संख्या बढ़कर 159 हो गई है। यह कितना बड़ा अंतर है। हम दस साल में कहां से कहां पहुंच गए और ये इतने दिनों में केवल 74 की संख्या का आंकड़ा दे पाए थे। यही नहीं, हमारी सरकार ने अब तक देशभर में 21 ग्रीन फील्ड

Contents Page

हवाई अड्डों की सैद्धांतिक स्वीकृति प्रदान कर दी है। मैं उत्तर प्रदेश से आती हूं, जिसमें कुशीनगर, नोएडा और जेवर भी शामिल हैं। 12 ग्रीन फील्ड हवाई अड्डे चालू हो गए है, जिसका वर्णन मैं आपके सामने करना चाहूंगी। दुर्गापुर, शिरडी, सिंधुदुर्ग, पाक्योंग, कन्नूर, कलबुर्गी, ओरवाकल, कुशीनगर, ईटानगर, मोपा, शिवमोग्गा और राजकोट हैं। ये हमारे 11 ग्रीनफील्ड बनकर तैयार हो गए हैं और आप वहां पर जाकर उनको देख सकते हैं। मैडम, अगर Digi Yatra की बात करूं, तो यात्रियों की सुविधाओं को ध्यान में रखने के लिए कि paper work कम से कम करना पड़े, समय को कम से कम खर्च करना पड़े, उसके लिए हमारी सरकार ने Digi Yatra को 24 हवाई अड्डों पर launch किया है, जिससे 1.45 करोड़ से अधिक यात्री इस सुविधा का लाभ ले सके हैं। मैं आपके सामने एक और आंकड़ा रखना चाहती हूं। पूर्व में लगभग 40 प्रतिशत आकाशी क्षेत्र नागरिक उपयोग के लिए उपलब्ध नहीं थे। यानी कि आकाश में 40 प्रतिशत का उपयोग नागरिक क्षेत्रों के लिए उपलब्ध नहीं था। इसके कारण विमानों को घूमकर जाना पड़ता था। जब विमान घूम कर जाते थे, तब तेल ज्यादा लगता था, ईंधन ज्यादा लगता था, समय ज्यादा लगता था, ऑक्सीजन भी ज्यादा खराब होती थी, लेकिन हमारी सरकार ने इन सब की बरबादी को रोकने के लिए आत्मनिर्भर भारत पहल के तहत IAF ने इस आकाशीय क्षेत्रों को नागरिक उपयोग के लिए जारी करने पर सहमति व्यक्त कर दी है। यह भारत सरकार की सबसे बड़ी उपलब्धि है।

महोदया, मैं आपके सामने यह भी कहना चाहती हूं कि आज सरकार जिस तरह से airports पर हमारे दिव्यांगों के लिए, हमारे बुजुर्गों के लिए राहत प्रदान करने के लिए खड़ी रहती है, उसको देखकर मन में बड़ी प्रसन्नता का भाव होता है।

[**उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी)** *पीठासीन हुईं।*]

मैं यह भी आपके सामने प्रस्तुत करना चाहती हूं कि देश में 35 डीजीसीए अनुमोदित फ्लाइंग FTOs 53 स्थानों पर संचालित हो रहे हैं। अमेठी, उत्तर प्रदेश में स्थित इंदिरा गांधी राष्ट्रीय उड़ान अकादमी केन्द्र सरकार के अधीन है तथा 8 FTOs राज्य सरकारों के अधीन हैं तथा 26 निजी क्षेत्र द्वारा संचालित किए जाते हैं। महोदया, 2022-23 में एक नया FTO और चार नए प्रशिक्षण स्थल चालू किए गए हैं। हमारी सरकार ने समय-समय पर यात्रियों की सुविधाओं के लिए, दुर्घटना कम हो, परेशानियां कम हों, लोगों को आने-जाने में दिक्कत न हो और किराए पर भी कंट्रोल करने का काम किया है। आज हम समय से पहुंच सकते हैं, देरी नहीं हो सकती है। पहले विमान बहुत लंबे समय तक विलंबित हुआ करते थे, आज उसमें गिरावट आई है, क्योंकि अब हम समय की प्रतिबद्धता का ध्यान रखते हुए हम जिस भी फ्लाइट से यात्रा करना चाहते हैं, हम समय से अपने गन्तव्य तक पहुंच जाते हैं। यहाँ पर माननीय मंत्री जी बैठे हैं, मैं उन्हें धन्यवाद देना चाहती हूं कि अभी प्रयागराज में महाकुंभ का आयोजन हुआ, न जाने कहाँ-कहाँ से यात्री महाकुंभ में स्नान करने के लिए आए थे और आपने जिस तरह से इतने सारे हवाई जहाज चलाए, वह एक प्रशंसनीय बात है। मैं इसके लिए भी माननीय मंत्री जी के प्रति आभार प्रकट करना चाहती हूं कि आपने हवाई क्षेत्र में सुरक्षा का ध्यान रखा, उसके रख-रखाव का ध्यान रखा, यात्रियों की सुविधा का ध्यान रखा, किसी भी प्रकार की कोई परेशानी न हो, इसका भी ध्यान रखा। मैं इसके लिए श्रद्धेय प्रधान मंत्री जी के प्रति भी हृदय से आभार व्यक्त करना चाहती हूं कि आपने एक आम आदमी के सपने को पूरा

Contents Page

किया है, आपने गाँव के गरीब के सपने को पूरा किया है, गाँव में रहने वाले किसान के सपनों को पूरा किया है। महोदया, गाँव में रहने वाला वह व्यक्ति, जिसके पास कभी साइकिल भी नहीं थी, आज वह भी हवाई जहाज की यात्रा करके अपने को खुशहाल महसूस कर रहा है।

महोदया, मेरा वक्त समाप्त हो गया है, इसलिए मैं इन्हीं चंद शब्दों के साथ सरकार और माननीय मंत्री जी को बधाई देती हूं। मैं माननीय मंत्री जी से एक अनुरोध करना चाहती हूं कि कभी-कभी, रुक-रुक कर थोड़ा किराया बढ़ जाता है..माननीय मंत्री जी, मैं एक अनुरोध करना चाहती हूं कि क्या परिस्थितियाँ हैं, मुझे नहीं पता, लेकिन कभी-कभी, थोड़ा-थोड़ा किराया बढ़ जाता है, इसलिए मैं आपसे यह अनुरोध करना चाहूंगी कि आप देखिए कि किन कारणों से ऐसा होता है। मैं जानती हूं कि आपकी मंशा बहुत अच्छी है, आप उसको जरूर रोकेंगे और आपने रोकने का काम भी किया है, इसलिए मैं आपसे इस बात का अनुरोध करते हुए अपनी वाणी को विराम देती हूं।

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्या, आपका बहुत-बहुत धन्यवाद। श्री मस्तान राव यादव बीडा, आप अपना भाषण आरंभ कीजिए।

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Respected Madam, thank you for giving me the opportunity to speak on a very important Bill, "The Protection of Interests in Aircraft Objects Bill, 2025. Madam, on behalf of our Party, Telugu Desam Party and our leader, Shri Nara Chandrababu Naidu Garu, hon. A.P. Chief Minister, we support this Bill. Firstly, I would like to wholeheartedly commend our youngest Cabinet Minister and a dynamic leader from my Party, Shri Ram Mohan Naidu Garu, for his visionary leadership and proactive approach in revolutionizing India's aviation industry.

Respected Madam, this Bill is an example of how under the guidance of our hon. Prime Minister, Shri Narendra Modi, our shared vision for a *Viksit Bharat* is taking shape. Under his leadership, India is becoming a global aviation hub. PM Modiji's focus on infrastructure and connectivity has led to expansion of airports, increased domestic and international air routes and record growth in passenger traffic. (ii) 'Promoting Make in India and Gift City' -- With the establishment of Gift City as an aircraft leasing and financial transactions hub, we are taking bold steps to ensure that India becomes self-reliant in aircraft financing and leasing. (iii) 'Enhancing ease of doing business' -- This Bill aligns with the hon. Prime Minister Modiji's efforts to simplify regulations, attract FDI and improve investors' confidence, making India an attractive destination for global aviation companies. (iv) Strengthening UDAN and regional connectivity -- By lowering leasing costs, this move will help airlines to expand their fleets and improve air connectivity, supporting the Government's UDAN Scheme to make flying affordable for every Indian.

Contents Page

The Cape Town Convention and Protocol holds the power to transform our aviation industry and will bring multiple benefits that will shape the future of air travel in India. These include: (i) Lowering aircraft leasing costs -- Airlines in India rely heavily on leased aircraft and by adopting this Convention, we open doors to alternative and better financing options. This will reduce operational costs for airlines, making air travel more affordable and accessible for millions of passengers across the country. (ii) Boost foreign investment in aviation sector. (iii) Faster aircraft repossession and dispute resolution. The Bill will establish a clear, legally-secure framework for aircraft leasing companies, reducing financial risk and legal disputes.Hon. Minister, Sir, I have one small request. From Tirupati, Nellore and Annamaya districts, five lakh workers are working in Kuwait and neighbouring countries. Right now they are travelling from either Chennai or Hyderabad. ...(Time-bell)... One minute, Madam. This is an important point that I am making. I have a special request...

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी) : माननीय सदस्य, दो मिनट ..(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)... मुझे announcement करनी है। आप बैठिए। यह एक special announcement है। Hon. Members, as announced earlier today, further discussion on the Protection of Interest in Aircraft Objects Bill, 2025 and the reply to the discussion by the hon. Minister will be taken up at the next available opportunity.

Now, Private Members' Resolution. Shri Kartikeya Sharma to move a Resolution urging the Government *inter alia* to establish a Council of Future Affairs (CFA) to drive innovation in fields like AI, Blockchain, Quantum Computing and Water Reuse to create policies for technology transfer, IP ownership and market deployment while fostering global collaboration to ensure funding for long-term R&D and set national goals for technological leadership. Shri Kartikeya Sharma, please.

PRIVATE MEMBERS' RESOLUTIONS

Resolution regarding establishing a Council for Future Affairs (CFA) to drive innovation in fields like AI, Blockchain, Quantum Computing and Water Reuse and to create policies for technology transfer, IP ownership and market deployment

SHRI KARTIKEYA SHARMA (Haryana): Madam, I move the following Resolution:

Contents Page

"Having regard to the fact that:-

(i) the rapid evolution of Artificial Intelligence (AI), Blockchain, Quantum Computing, Small Modular Nuclear Energy, Water Reuse and Purification, and other emerging technologies is reshaping economies, industries, and global power structures;

(ii) India has a strong research ecosystem, but fragmentation between research institutions, industry players, policymakers and investors limits the transition of research into market-ready products;

(iii) amidst rapidly evolving global scenarios, there is a pressing need for a holistic unified strategic body, equipped with research and production facilities, which will eliminate the siloisation of development efforts, and prevent delays in innovation, duplication of efforts, and inefficiencies in scaling up technological breakthroughs;

(iv) the next era of global leadership will be determined by nations that successfully integrate cutting-edge research, product innovation, and strategic policymaking under a single, forward-looking framework;

(v) India must proactively position itself as a leader in future affairs, anticipating and shaping technological, economic, and geopolitical trends rather than merely reacting to them; and

(vi) there is a pressing need for a centralized institutional mechanism that aligns research, product development, industry collaboration, and policy formulation to ensure that India remains ahead of global disruptions and leads in future technologies.

The House urges upon the Government to —

(a) institute a Council for Future Affairs (CFA) to provide a unified, strategic framework for research-driven innovation and product development in critical future domains such as AI, Blockchain, Quantum Computing, Small Nuclear Energy, Water Reuse, and other emerging fields;

Contents Page

(b) structure the Council for Future Affairs (CFA) as an apex body comprising leading experts, industry leaders, policymakers, global investors, academic institutions, and startups, ensuring a multi-stakeholder approach to deep-tech research, product commercialization, and national strategy formulation;

(c) establish Research and Product Development Councils (RPDCs) under the CFA, each dedicated to a specific critical field such as AI, Blockchain, Quantum Computing, Small Modular Nuclear Energy, and Water Reuse, ensuring that research and development efforts are aligned with national priorities;

(d) allocate sufficient budgetary support to CFA and its RPDCs to fund long-term research, prototype development, and commercialization of innovative technologies in partnership with industry and global investors;

(e) mandate CFA to set long-term national goals in emerging technology domains, ensuring India's leadership in future global markets and technological disruptions;

(f) require each RPDC to define clear research and product development objectives at the beginning of each financial year and submit an annual report to Parliament detailing progress, challenges, and policy recommendations;

(g) develop a policy framework that facilitates technology transfer, intellectual property
(IP) ownership, and market deployment, ensuring that research breakthroughs lead to indigenous industrial growth and global competitiveness; and

(h) promote international collaborations through CFA to attract cutting-edge expertise, funding, and technology partnerships, ensuring India remains connected to global innovation ecosystems."

Hon. Vice-Chairperson Madam and distinguished Members of this august House, I rise today to present a Private Members' Resolution of profound national

Contents Page

importance, the establishment of a Council for Future Affairs (CFA) for our nation. Madam, this Resolution emerges from a deep responsibility and a golden opportunity towards securing India's position as a global leader in the era of rapid technological transformation. The rapid evolution of transformative technologies such as Artificial Intelligence, Blockchain, Quantum Computing, Small Modular Nuclear Energy and advanced water reuse systems is fundamentally reshaping the global economies, industries and power structures. While India possesses a robust research ecosystem, we need to harmonize research institutions, industry players, policy makers and investors. This harmonisation significantly limits our ability to transition ground-breaking research into market-ready products that can benefit our citizens and establish India's technological sovereignty.

In today's rapidly evolving global scenario, there exists a pressing need for a holistic unified strategic body equipped with strategic execution and legislative capabilities. Such an institution would eliminate the current siloisation of development efforts that leads to delays in innovation, duplication of work and inefficiencies in scaling up technological breakthroughs. The next era of global leadership will undoubtedly be determined by nations that successfully integrate cutting-edge research, product innovation, and strategic policymaking under a single, forward-looking framework. India must position itself proactively as a leader in future affairs, anticipating and shaping technological, economic, and geopolitical trends rather than merely reacting to them. More than 70 per cent of businesses in the future will be based on knowledge.

Through this Resolution, I am urging the Government to institute a Council for Future Affairs that would provide a unified, strategic framework for research-driven innovation and product development in critical future domains. The proposed Council would serve as an apex body comprising of leading experts, industry leaders, policy makers, global investors, academic institutions and start-ups, ensuring multi-stakeholder approach to deep-tech research, product commercialization, and national strategy formulation.

Hon. Vice-Chairperson, Madam, through you, I would like to inform the House that Haryana, the State I come from, has set a pioneering example in this direction. There is a State-level initiative as a model for national importance and implementation. The Government of Haryana has taken a revolutionary step by establishing the Department of Future Affairs, becoming the first State in India to create a dedicated institutional mechanism for anticipating and preparing for future challenges and opportunities. This department demonstrates Haryana's commitment to proactive governance and a strategic foresight, positioning the State to become a

Contents Page

leader in adopting emerging technologies and innovative governance approaches. The Haryana model shows how a dedicated future-thinking institution can integrate planning across multiple sectors, including agriculture, healthcare, manufacturing, education, energy, IT, transport, urban development and urban living, tourism and environmental management. The Department of Future Affairs in Haryana serves as a think tank, implementation catalyst and a coordination hub for future-orientated initiatives, scanning the horizon for emerging technologies and assessing their potential impact on the State's economy and society. The States' approach demonstrates how federal structures in India can incubate and innovate governance models that can later be scaled to national level. There are umpteen global examples of future-focused governance. I would like to quote a few so that we can take an informed decision on this.

I would like to quote some of the developments in the United Arab Emirates where they have set up the comprehensive future governance. The UAE established the Ministry of Cabinet Affairs and the Future in 2016, demonstrating institutional commitment to the future planning at the highest Government level, created the position of Minister of State of Artificial Intelligence in 2017, becoming the first country in the world and dedicated AI Minister. This has accelerated the AI adoption across Government services with more than 100 plus AI-use cases which have been already implemented. Results are that UAE has risen from the 30th to 9th place in the Global Innovation Index. Between 2016 and 2023, digital Government services now save an estimated 2.5 billion Dirhams annually because of that.

Singapore is another good example which has set up the strategic foresight and execution excellence. Singapore Centre for Strategic Futures, established in 2009 under the Prime Minister's Office, conducts scenario planning and horizon scanning to identify emerging issues. The Research, Innovation and Enterprise, the RIE-25, allocates 25 Singapore billion dollars for strategic technological development with clear missions and accountability mechanisms. Singapore's AI Governance Framework, developed by the Personal Data Protection Commission, provides a risk-based model balancing innovation with ethical considerations. Results are: Singapore consistently ranks amongst the top 5 nations for digital competitiveness and attracts 17.2 billion dollars in fixed asset investments in 2023 despite global economic uncertainties.

Another great example is Israel, which has created the innovation ecosystem with defence technology integration. Israel's Innovation Authority serves as a central agency for technology development with specialised divisions for different maturity stages and technology domains. The Government allocates 5.6 per cent of the GDP

Contents Page

to R&D, which is highest globally, with strategic coordination between defence needs and commercial applications. The Israeli Technological Incubator Programme provides for 85 per cent funding of high-risk StartUps and the Israeli Defence Forces Unit-8200 functions as a talent incubator for cyber and AI technologies with structured pathways for transitioning military innovations and civilian applications. Results are: Israel has the highest density of StartUps globally, one per 1,400 citizens, and attracts the highest per capita venture capital investment of 414 dollars per person annually.

I would also like to quote an example of Finland, which has set up the Parliamentary Foresight and Participatory Futures. Finland's Committee for the Future, established in 1993 as a Parliamentary Standing Committee, ensures long-term thinking in political decision-making. The Committee engages directly with citizens through a deliberative democracy process to develop inclusive future visions such as the Finland 2050 Initiative. Sitra, the Finnish Innovation Fund, functions as an independent public foundation that reports directly to the Parliament with a 900 million endowment to pilot future-orientated initiatives. Result are: Finland consistently ranks in the top three countries of e-Government development and has successfully transitioned from resource-dependent to knowledge-based economy with one of the highest Patent applications per capita.

Another great example is that of South Korea in industrial transformation through strategic planning. South Korea's National Science and Technology Council coordinates technology policy across 17 Ministries and agencies, ensuring alignment with national strategic objectives. K-New Deal allocated 144 billion dollars for strategic technologies, including AI, 6G, green energy, and biotechnology between 2020 and 2025. Results are: South Korea has transformed as one of the world's poorest countries to a technological leader in a single generation, with the world's highest robot density in manufacturing, 1,000 per 10,000 workers. There are umpteen examples, but I will just quote a few to put in the context of why it is important and what is the relevance of how the world is approaching this issue and how India should as well. Japan has also set up a Society 5.0 and the Moonshot Research Program. The Japan's Council for Science, Technology and Innovation (CSTI) developed the Society 5.0 version for human-centered technology integration across all aspects of life. The Moonshot Research and Development Programme commits 1.8 billion to the ambitious technology objectives, including AI robots capable of autonomous learning and avatar technologies. Japan's Cross-Ministerial Strategic Innovation Promotion Programme (SIP) ensures co-ordination across Government departments for critical technologies. Japan's Super City Initiative designates regions for regulatory flexibility

Contents Page

and test autonomous vehicles, drone delivery, and AI-driven public services. The results are that Japan maintains leadership in robotics with 52 per cent of the global market share, and it holds 40 per cent of patients in regenerative medicine despite demographic challenges.

It is important to understand where the world is going, in which direction the world is going. And, therefore, with having become the fifth largest economy, and on the way to becoming the third largest economy, and the vision of having India seen as a developed economy in 2047, we need to understand the challenges that we face and the opportunities that are confronted, which the rest of the world is taking. If we have to beat China at this game, we must understand how they have used this to their advantage as well. China centralized planning with their market mechanisms. China has a five-year plan which provides comprehensive technology development roadmaps with the 14th Plan of 2021-25 prioritizing quantum information, AI, integrated circuits and space technology. The Made in China-25 Initiative targets 70 per cent self-sufficiency in key technologies by 2025 through a co-ordinated industry policy. The National Natural Science Foundation reformed itself and evaluated to support a long-term high-risk research contributing to China's rise in the world top producers of scientific papers. So, as a result, China shares a global high-tech manufacturing value-added increase from 7 per cent in 2003 to 30 per cent in 2023. The Chinese companies now file more patents than ever before.

Germany is also a great example. Germany's high tech strategy, which is for 2025, co-ordinates innovation policies across federal Ministers with 3.5 billion Euro annual investment in key technologies. The Fraunhofer Society operates 76 institutes conducting applied research with 30,000-plus staff serving as a bridge between academia and industry. Germany's Platform Industry-4.0 brings together 350-plus organizations to develop standards and reference architecture for the industry internet. The German Research Foundation provides ethical frameworks for emerging technology, balancing innovation with social responsibility. As a result, Germany maintains manufacturing competitiveness despite high labour costs with 320 hidden champions, global market leaders in specialized sectors and the world's highest trade surplus in research-intensive goods.

Even the United Kingdom, on the other hand, has similar strategies like many other countries, but I would just mention a few. The U.K. established the Advanced Research and Innovation Agency (ARIA) in 2022 with 800 million funding and gave an exceptional autonomy to pursue high-risk research. As a result, despite relatively modest research and development of 1.7 per cent of the GDP, the U.K. produces 14

Contents Page

per cent of the world's most highly-cited research papers and has created 43 per cent of Europe's unicorn start-ups.

Now, I come to the key lessons from these global examples. What are the key takeaways? The key lessons are that we are going to build institutional commitment. Countries achieving technological leaderships establish dedicated high-level institutions with direct reporting lines to the senior leadership. Also, the policy consistency is a very important factor because successful technology development requires long-term planning horizons which are more than 10 years, transcending electoral cycles. Ecosystem approach is again a very important aspect. Effective models integrate research, education, industry, finance and regulatory functions rather than sole interventions. The Public-private collaborations, the most successful program, leverage public strategic direction with private sector's innovation and commercialisation capabilities. Risk tolerance is also very important. Leaders in emerging technologies implement specialized funding mechanism for high-risk, high-reward research start-ups with multidisciplinary integration, which is future focused. Institutions break down boundaries between traditional disciplines, recognizing the breakthrough innovations which often occur at intersections and international engagements. Even strongly, nationalistic technology strategies maintain international scientific collaborations and talent attraction. These are some of the key lessons from the global examples that I have spoken about.

Now, I come to the mission and vision of the proposed Council. This is applicable because it is very important part of the proposal. The mission stated by the proposed Council is to establish India as a global leader in the future technologies, integrated research, development and deployment of strategic emerging technologies, advanced national security, economic prosperity and social well-being while ensuring technological sovereignty.

The vision, Madam, Vice-Chairman, is to position India as a pre-eminent creator and developer of critical future technologies by 2035, create a unified ecosystem where research seamlessly translates into market-ready innovations across key strategic domains, ensure that India not only adopts but also shapes the global technology standards and frameworks, develop indigenous capabilities in critical technology areas to reduce foreign dependencies and establish technological sovereignty, enable India to anticipate technological disruptions and proactively develop strategic responses rather than be reactive, foster collaborative innovation across Government, academia, industry and civil society to develop solutions for complex national challenges, and, ensure technological development aligns with the Indian values and serves the diverse needs of our population.

Contents Page

The strategic objectives are also very important to be understood along the thought behind this entire initiative. The strategic objectives are: identify and prioritize critical technology domains where India can establish leadership or must ensure sovereign capabilities, accelerate technology transfer from lab-to-market by reducing institutional barriers and creating integrated research to production pathways, develop strategic foresight capabilities to anticipate technological disruptions and their socio-economic implications, create a robust intellectual property framework that protects Indian innovations while enabling their commercialization, establish a talent pipeline by aligning education and skill development with future technology needs, promote international collaboration with safeguarding strategic national interests.

The most important aspect of this proposal is alignment with the Modi Government's vision of Digital India and the technological self-reliance. The proposed Council of Future Affairs directly complements the hon. Prime Minister's Digital India Vision by creating institutional mechanism to accelerate digitalization across sectors. The Council aligns with the Government's focus of *Atmanirbhar Bharat* by strengthening indigenous technological developments, capabilities and reducing dependence on foreign technologies in critical sectors. Hon. Prime Minister, Shri Narendra Modi, has repeatedly emphasized India's aspiration to be *vishwa guru*, a world leader in technological domain. The Council would institutionalize this aspiration through a dedicated focus on future technologies.

The Government's push for innovation is evident in its initiatives like Start-Up India, Atal Innovation Mission and the National Research Foundation. The Council would provide a strategic umbrella to coordinate these efforts towards future-focused technologies.

The strategic governance through technology is a very important aspect. The Modi Government has embraced technology as a governance tool and that has been the bedrock of transformation in the last 10 years of this Government and how it has brought transformation right from the grass-root levels to right at the top. As demonstrated by initiatives like the Jan Dhan Yojana-Aadhaar Cards-Mobile Number (JAM), Direct Benefit Transfer and the CoWIN platform, the Council would further enhance governance through advanced technologies.

The Government's focus on using technology for transparency and efficiency aligns with the Council's proposed role in developing next-generation public service delivery systems. The proposed Council would strengthen the implementation of existing flagship programs like Digital India, Smart Cities Mission and National Hydrogen Mission by providing strategic foresight and technological integration

Contents Page

capabilities. There are huge implications as far as national security and strategic autonomy is concerned, especially because hon. Prime Minister has emphasized the importance of technology for national security and strategic autonomy.

The Council would institutionalize capabilities to develop indigenous technologies in critical domains and the hon. Prime Minister's vision of India as a robust democracy, leveraging technology for development, aligns perfectly with the Council's proposed mission to develop ethical and inclusive technology solutions.

This proposal is completely aligned with the vision of Viksit Bharat, 2047. I am proud to say that today, as a Member of Parliament, I am part of the Government, headed by hon. Prime Minister, Shri Narendra Modi, who has taken the vision of taking India to the world stage and making India a developed economy by 2047, and I can say that no one before him actually thought of doing this. I say because for the past 75 years, we have been struggling with our fundamental issues, which still remain, but we are progressing there. If India needs to become a developed economy by 2047, this is a very important piece of suggestion which I think we must inculcate in our way forward.

Contributing to the economic growth targets of Viksit Bharat, which envisions India as a developed nation with a 30 trillion dollar economy by 2047, the Council of Future Affairs would directly contribute by accelerating technology-driven growth across sectors. Viksit Bharat aims to increase R&D expenditure to three per cent of GDP by 2047. The Council would provide strategic directions to ensure that this investment focuses on future-ready technology with maximum economic impact. It will also enhance India's global positioning. Viksit Bharat 2047 envisions India as a global power with significant influence. Technological leadership fostered by the Council would strengthen India's geopolitical standing as well. Viksit Bharat targets making India a global innovation hub. The Council would accelerate this by creating institutionalised pathways for converting research into market-ready products.

On addressing sustainable development goals, Viksit Bharat 2047 emphasizes sustainable development goals. The Council would focus on technologies like renewable energy, water management and sustainable agriculture to address environmental challenges while growing at that pace. I also want to come to one of the most important parts of this proposal, which is the importance of the Council in the era of technological disruptions. We are living in a world where technology is not only enabler, but is a disruptor as well. And accelerating pace for technological change is very important. The pace of technology adoption is accelerated dramatically in the past few years. While telephone took 75 years to reach 100 million users, Instagram reached this milestone in just two years and ChatGPT merely in two

Contents Page

months. That is the pace at which technology is changing. By 2030, over 70 per cent of the new value created in the global economy will be based on digitally-enabled businesses and business models, according to the World Economic Forum. The average lifespan of the S&P 500 companies has decreased from 60 years in the 1950s to less than 20 years today largely due to technological disruptions demonstrating the urgency for nations to establish institutional mechanisms to navigate these disruptions. The collective impact of AI, quantum computing, biotechnology and renewable energy technologies is expected to create an economic value of 15 to 30 trillion dollars globally by 2030. I am quoting this figure from the McKinsey Global Institute. It is very important to understand the emphasis that the world is putting in the future it holds as far as evolution of these technologies is concerned.

Next is the economic impact of technological leadership. Countries that lead in adopting AI technologies are projected to gain an additional 25 per cent in economic benefits compared to those that lag, potentially adding 1.2 to 1.5 per cent to annual GDP growth. These figures have been quoted by PwC Global AI Study in 2023. The quantum computing market is projected to reach 65 billion dollars by 2030 with early adopter nations positioned to capture disproportionate economic benefits. This figure is quoted by Boston Consultancy Group. Nations with coordinated approach to technology development like China's five-year plans for technology have demonstrated 30 to 40 per cent greater efficiency in research commercialization compared to countries with fragmented approaches. The economic cost of technological fragmentation is estimated at five per cent of potential GDP for developing economies that fail to coordinate their technological development strategies. That is why it is so important to have coordination and cohesion over here. There are huge national security implications. I have already briefly spoken about it.

I want to move to a more important point. How India is uniquely positioned to lead in future technologies? Today, we are the world's youngest country. The majority of our country is under the age of 35. We have a huge demographic advantage. India possesses the world's largest youth population with 600-plus million citizens under 25 years of age creating an unparalleled talent pool for technological innovation. India produces over 1.5 million engineering graduates annually, the highest in the world, providing a steady stream of technical talent. The median age in India is 28 years, compared to 38 in China, 42 in Europe and 38 in the US, giving India a demographic dividend that will last until 2055 according to the UN population projections. India has the world's second largest English-speaking

Contents Page

scientific and technical workforce, facilitating global collaborations and knowledge exchange. These are very pertinent and important points.

Madam, then, there is digital infrastructure and adoption. I really want to emphasize on this point because how do we take the good work, which has been done by the Government in the last ten years, and unify it with this. India's Unified Payment Interface, UPI, processed 117 billion transactions valued at 182 trillion in the financial year 2023-24, demonstrating unmatched scale in digital financial structures. With over 950 million internet users and smartphone penetration expected to reach one billion by 2026, India has created a massive base for technology adoption. The India Stack, Aadhaar, UPI, DigiLocker, etc., have demonstrated India's capability to build public digital infrastructure at unprecedented scale and pace. India's data consumption has grown exponentially to over 20 GB per user per month. It is among the highest in the world, creating a very rich database of AI and ML applications.

Then comes innovation ecosystem and its strengthening. India has the world's third largest StartUp ecosystem with over one lakh registered StartUps and 100 plus unicorns, demonstrating strong entrepreneurial capacity. The country has established a network of 25 innovation and technology development centres, 15 technology business incubators and numerous Centre-State collaborative technologies. India ranked 40th on the Global Innovation Index in 2023, having improved its position from 41st in 2015, showing significant momentum in innovation capabilities. There is strong leadership and policy environment which has been created in the last ten years through sheer political will to bring in transformation. And that is very visible on the ground. Let me just quote a few things. The Digital India programme has transformed citizen-Government interaction with over 4,000 Government services now available online, reducing corruption and improving efficiency, which is one of the mainstays of this proposal. It is to bring in transparency and accountability in a transformative way, being completely transparent in that process, as is being done by the Government in the last ten years. The JAM trinity (Jan Dhan-Aadhaar-Mobile) has enabled direct benefit transfers worth Rs. 28 lakh crore, eliminating leakages estimated at Rs. 2.2 lakh crore and ensuring transparent governance. The Government e-Marketplace (GeM) has processed transactions exceeding Rs. 4.5 lakh crore, bringing transparency to public procurement and enabling MSMEs to accelerate Government contracts. There are umpteen examples. The list is so long; I can go on and on. But the fundamental premise is that India is on a transformation path and we are heading towards becoming Viksit Bharat by 2047. This suggestion can definitely aid in that process.

Contents Page

Madam, I also want to come back to the fact that how disruptive technologies have shaped global power dynamics. It is an extremely important point. The discovery and control of oil resources fundamentally reshaped the global power structures in the 20th century, with the United States leveraging its oil abundance to fuel its rise as a superpower of the world. Countries that strategically managed their oil resources like Norway's Sovereign Wealth Fund created integrational prosperity. Nuclear technology transformed global security architecture after the World War II, with the nations possessing nuclear capability gaining significant geopolitical leverage. Countries like France that developed civilian nuclear power reduced energy imports by 40 per cent strengthening economic sovereignty. The semiconductor revolution propelled economies like South Korea, Taiwan and Japan from the developing status to global economic powers. Taiwan's strategic focus on semiconductor manufacturing has resulted in TCMC controlling 60 per cent of the global foundry market and 90 per cent of the advanced chip production. The internet revolution enabled the United States to establish economic and cultural dominance. With American tech companies now representing seven of the world's 10 most valuable corporations, the US captured approximately 70 per cent of the economic value created by internet technologies. Then, there are contemporary examples of technology-driven leadership. Israel transformed itself into a StartUp nation through strategic investments in technology achieving the highest density of tech StartUps — one StartUp per 1,400 people. This focus has created a tech sector that contributes 15 per cent to the GDP despite Israel having limited natural resources.

3.00 P.M.

South Korea's targeted development of battery technology has resulted in Korean companies holding over 30 per cent of the global EV battery market, positioning the country at the centre of the electric vehicle revolution. Singapore's strategic focus on biotechnology through its "Biopolis" initiative has transformed it into Asia's premier biomedical hub, attracting over 25 billion dollars in investments and creating a sector that contributes 8 per cent to the GDP.

Next is, economic impact of technology and leadership. Countries that led in adopting -- and this is a very important point, Vice-Chairman, Madam -- previous waves of digital technologies experienced a 25 per cent higher GDP growth rate in the subsequent decade according to the World Bank data. Nation-states with coordinated approaches to emerging technologies have demonstrated 40 per cent greater returns on R&D investments compared to countries with fragmented

Contents Page

approaches. The economic impact of AI alone is estimated to be 15.7 trillion dollars by 2030, with 70 per cent of the benefits accruing to early adopter nations according to PwC. The quantum computing race has already attracted over 35 billion dollars in investments globally, with early leaders positioned to capture disproportionate economic and security benefits. There are lots of sectors that have been impacted by future of technologies and especially the critical sectors requiring strategic focus, whether it is healthcare and life sciences, whether it is agriculture and food security, whether it is energy and sustainability, whether it is advanced manufacturing, whether it is national security and defence, whether it is space technology, whether it is financial services or education and skill development. But there is an urgency for strategic intervention. The accelerating pace of technological change creates a narrow window for establishing leadership positions, with early movers gaining significant advantages in standard setting and capturing the market. Cross-sectoral implications of emerging technologies necessitates coordinated approaches rather than siloed departmental initiatives. The international technology governance frameworks are being actively shaped, especially because it has a dual-use and the nature of many future technologies are based on civilian and military applications as well. The use cases of future technologies are umpteen, whether it is AI-enabled diagnostics in medicine, telemedicine and remote monitoring, precision medicine and genomics, drug discovery through AI, stem cell therapy and regenerative medicine, stem cell treatment and degenerative diseases, gene editing for genetic disorders, immunotherapy for cancer, 3D bio printing of tissues and organs, digital therapeutics and prescription apps. There are umpteen examples but one of the most important aspects is this technology has multiple manifestations. For example, the blockchain technology. On one hand, it can be used for crypto currency, and we all know the impacts of that. On the other hand, a blockchain technology can be used for governance, ensuring that data security can be ensured, and especially by imbibing it in the Government setup, we will ensure transparency as well as a greater amount of accountability. So let me give you an example on how blockchain technology can be used beyond crypto currencies. First is, supply chain transparency and traceability. Blockchain can provide immutable records of product origin, handling, and quality certifications, critical for agriculture exports worth 50 plus billion dollars annually. Implementation could potentially increase export values by 15 per cent to 20 per cent through premium pricing of certified origins, as is the case by many EU laws coming in the future anyway. Next is, land records management. Distributed ledger technology can create tamper-proof land ownership records, potentially resolving India's estimated 7.7 million land dispute cases that lock up 9.5 lakh crores in

Contents Page

economic value. Pilot projects in Andhra Pradesh and Haryana have demonstrated 90 per cent reduction in property fraud. Next is, intellectual property protection. Blockchain can establish verifiable timestamps for creative works and innovations, protecting India's growing IP assets, which increased from 39,400 patent applications in 2010-11 to 58,502 in 2020-21 itself. Next is, financial inclusion through decentralized finance. Blockchain-based financial services can extend banking to India's 190 million unbanked adults potentially adding 14 lakh crores to the formal economy while reducing transaction costs by 60 per cent to 70 per cent. Next is, secure electronic health records. Blockchain can enable secure patient controlled health records accessible across healthcare providers for India's 1.5 billion citizens. This could eliminate duplicate testing estimated to cost Rs.25,000 crores annually while improvising care coordination. Also, in technology, such as civil nuclear technology and SMRs, the Small Modular Reactors, as an energy revolution, has been initiated by the hon. Prime Minister and the hon. Finance Minister made an announcement in this Budget. Now, Distributed Power Generation; SMRs (typically between 10-300 megawatts) can provide reliable baseload powers for industrial clusters, remote regions, and strategic facilities without requiring massive transmission infrastructure. This could address India's peak power deficit while reducing transmission losses estimated at Rs. 38,000 crores annually. Clean hydrogen production, water desalination and purification, carbon-free industrial heat, energy security and manufacturing are some of the effects through these SMRs which are deployed can have a huge impact on the economy. Now, I come to Strategic Planning and Coordination. The powers and functions of the Proposed Council is an important aspect which will formulate a comprehensive national future technology strategy with 5, 10, and 25-year horizons identifying priority technologies and developing pathways; establish coordination mechanism across Ministries, research institutions, industry and international partners to eliminate silos and duplication; conduct regular technology horizon scanning and develop strategic foresight capabilities to anticipate emerging trends and disruptions; and, define key national technological missions in areas of strategic importance. For example, quantum computing, advanced AI and hypersonic systems, etc. And, develop frameworks for measuring and benchmarking India's technological sovereignty across critical domains. Now, I come to Institutional Architecture and Governance which operates as an apex body with direct reporting to the hon. Prime Minister to ensure high-level strategic direction and inter-Ministerial coordination; establish Research and Product Development Councils for key technology domains, each with dedicated research facilities, industry partnerships, and commercialization pathways; create a Strategic

Contents Page

Technology Advisory Board comprising both of eminent experts from academia, industry, Defence and civil society to provide independent guidance; develop institutional mechanisms for rapid decision-making on technological investments, partnerships and strategic pivots; and, establish a dedicated Secretariat with specialized cells for technology assessment, strategic intelligence, international collaboration and policy development. Now, I come to Research and Innovation Ecosystem Development which allocates substantial multi-layer funding for fundamental and applied research in priority technology domains, ensuring stability on long-term research programs; create a network of Advanced Technology Research Institutes focused on specific domains like quantum computing and advanced materials, etc., with world-class facilities and talent; establish frameworks to industry-academia collaboration, including joint research programs, talent exchange and shared infrastructure; develop specialized grant mechanisms for high-risk, high-reward research with streamlined applications that report requirements; and, create institutionalized pathways for transitioning research from Technology Readiness level 3-4 to commercial applications of TRL 7-9. Now, I come to Commercialization and Industrial Development which establish technology transfer offices with specialized expertise in intellectual property management, licensing, and startups and implementation of technology procurement initiatives to create an early market for strategic innovation, similar to the Defense Advanced Research Projects Agency in the United States. Now, I come to Legislative and Regulatory Framework Development which advises Parliament and Government on legislative reforms required to govern emerging technologies while enabling innovation; develop agile regulatory frameworks that address risks while allowing for experimentation and iteration; create specialized regulatory capabilities for complex technology domains requiring deep technical expertise like biotech and quantum cryptography; establish anticipatory governance mechanisms to develop regulations for emerging technologies before widespread adoption creates entrenched interests; and coordinate with international bodies to ensure Indian perspectives are reflected in global technology governance frameworks. Now, I come to Human Capital Development to create specialized fellowship programs to identify and nurture exceptional talent in strategic technology domains; develop industry and academia curriculum collaboration to ensure educational programs align with frontier technology skills; establish researcher mobility programs to enable talent circulation between academia, industry and Government; create specialized training programs for mid-career professionals to transition into emerging technologies and fields and develop international talent attraction programmes to bring leading researchers and

Contents Page

entrepreneurs to India's technology ecosystem. International collaboration and strategic partnerships: With the spirit of *Vishwa Mitra Bharat*, we can establish strategic technology partnerships with like-minded nations to pool resources, share capabilities and develop common standards; create specialized diplomatic capabilities for technology negotiations and partnerships; develop frameworks for responsible technology transfer that protect national security while enabling global scientific collaboration; participate actively in international technology governance forums to shape global norms aligned with the Indian values and interests; create dedicated programs for diaspora engagement to leave global Indian talent for the national technology development. Impact on research, startups and market development: Transforming the research ecosystem. The council's integrated approach could increase research commercialization rates from the current 5 to 7 per cent to 20 to 25 per cent by creating clear pathways from laboratories to market. Long-term stable funding commitments would enable high-risk, high-reward research programs that currently struggle under short-term grant cycles. The network of specialized research institutes could achieve critical mass in strategic domains, similar to how ISRO transformed the space capabilities through sustained institutional development. Research productivity could increase by 30 to 40 per cent through shared infrastructure, reduced administrative burdens and strategic coordination. International research collaborations represent 33 per cent of India's high impact publications, could expand to 45 to 50 per cent through strategic partnerships and programs. Catalyzing the deep tech startup growth: The deep tech startup ecosystem could grow from the current base of approximately 3,000 startups to 15,000 to 20,000 startups by 2030 through dedicated incubation and acceleration programs. Survival rates of hardware and deep tech startups could improve from 20 to 25 per cent right now, going to 40 to 45 per cent through specialized support mechanisms addressing their unique challenges. Time to market for deep tech innovations could reduce by 30 to 40 per cent through streamlined regulatory pathways and demonstrative infrastructure. Venture funding for deep tech could grow from a current 2 to 3 billion annually to 15 to 20 billion by 2030 through dedicated investment vehicles and risk sharing mechanisms. There are multiple accelerating market development and adoptions. Government procurement of innovative technologies currently representing less than 5 per cent of the public procurement could expand to 15 to 20 per cent through mission-driven acquisition programs. Regulatory sandboxes and standards development could reduce market entry barriers for new technologies by 40 to 50 per cent. Industrial adoption of emerging technologies could accelerate by establishing common platforms and interoperability

Contents Page

standards, potentially increasing productivity growth by 1 to 2 per cent annually. Strategic missions focused on societal challenges could create early markets for technologies addressing healthcare access, environment sustainability and digital inclusion. India's technology export capabilities could expand from the current service-dominated model to include advanced hardware and intellectual property potentially adding 100 to 150 billion dollars to the annual exports by 2030. The economic value creation: The proposed Council's initiatives could potentially add, like I said, one to one-and-a-half per cent to India's annual GDP, growth through productivity enhancements, new industry creations and improved competitiveness. The direct job creation in high technology sectors could reach anywhere between five to seven million by 2030 with an additional 10 to 15 million indirect jobs across the supply chain also created in the process. Import substitution in critical technologies could save 30 to 50 billion dollars annually by 2030, improving trade balance and economic resilience. New industry creation in the quantum technologies, advanced materials and biotechnology could generate 100 to 150 billion dollars in annual economic value by 2035. Public investments in strategic technologies could leverage three to five times of the private capital, creating a multiplier effect for the overall economy. Vice-Chairman, Madam, I would like to conclude my submissions and in my conclusion, I would definitely urge upon the House to pay attention to this issue of umpteen importance, which affects directly our mission to becoming a *Viksit Rashtra* by 2047. The establishment of a council for future affairs represents a strategic imperative for India at the pivotal moment in technological history. As we have examined, the pace of technology change is accelerating dramatically, and countries that establish institutional mechanisms to anticipate and shape these challenges and change will secure lasting advantages in economic prosperity, national security, and global influence. Haryana's pioneering initiative in its Department of Future Affairs demonstrates how effective governance structures can coordinate technology adoption across sectors. At the national level, a Council for Future Affairs would amplify this approach and create an integrated ecosystem, while research seamlessly translates into market-ready innovation across key strategic domains. This proposal aligns perfectly with the vision of hon. Prime Minister of a technologically advanced self-reliant India and the broader aspirations of a Visksit Bharat. By establishing this Council, we can ensure that India not only participates in the next wave of technology revolutions, but actively shapes them according to our values and national interests and our ecosystem. The economic security and the societal benefits would be substantial from accelerated GDP growth and creating millions of high-quality jobs to addressing critical national challenges in healthcare, agriculture, energy, and

Contents Page

Defence. The proposed Council would serve as both catalyst and coordinator, bringing together our considerable national assets, our demographic dividends, our digital infrastructure, our innovative innovation ecosystem, and strategic leadership to position India as a global technology leader. Hon. Vice-Chairman, Madam, as we stand at the threshold of a new technological era, the establishment of this Council represents not merely an institutional reform, but a strategic national investment in India's future.

I urge this House to support this Resolution and take a decisive step towards securing India's rightful place as a leader in future affairs. Thank you.

The question was proposed.

THE VICE-CHAIRMAN (MS. INDU BALA GOSWAMI): I now call upon the Members whose names have been received for participation in the discussion. माननीय श्री संदीप कुमार पाठक। आपके पास 5 मिनट्स का समय है।

SHRI SANDEEP KUMAR PATHAK (Punjab): Thank you, hon. Vice-Chairman, Madam. आज ऑनरेबल मेम्बर ने एक बहुत ही महत्वपूर्ण विषय को उठाया है और यह विषय हमारे देश के भविष्य से संबंधित है। किसी भी देश का भविष्य उसके विज्ञान, उसकी शिक्षा और उसके अनुसंधान पर निर्भर करता है। ऑनरेबल चेयर मैडम, ऑनरेबल मेम्बर ने यह बात रखी है कि सदन में एक Resolution लाना चाहिए, किस चीज के लिए? यह Resolution होना चाहिए कि देश में जो advance technologies हैं, जैसे Artificial Intelligence ले लीजिए, Blockchain ले लीजिए, Quantum Computing ले लीजिए, Modular Nuclear Energy ले लीजिए और अलग-अलग तरह की जो advance technologies हैं, उनको improve करने के लिए हमें एक काउंसिल बनानी चाहिए - Council for Future Affairs. मुझे नहीं लगता कि किसी को भी इस पर कोई संदेह होगा या किसी के मन में भी प्रश्न होगा और इन technologies को improve करने के लिए और देश को दुनिया में नंबर एक बनाने के लिए इस तरीके के किसी भी प्रावधान या व्यवस्था में किसी को भी तकलीफ होगी। आज प्रश्न यह है कि अगर सरकार की नीयत इसको सच में achieve करने की है, तो हमने इन पूरे 10-15 सालों में क्या-क्या काम किए हैं, जिनसे यह जो हमारा उद्देश्य है, उसकी पूर्ति होती है, वह स्पष्ट हो जाता है। हमें खुशी होगी, लेकिन इस देश में अनुसंधान को लेकर कई सारी काउंसिल्स बनी हुई हैं। हम रिसर्च को लेकर देख सकते हैं, innovations को लेकर देख सकते हैं। उनमें मुझे नहीं लगता है कि सरकार की तरफ से थोड़ी भी interest ली जा रही है या थोड़ा भी कोई फोकस किया जा रहा है। अगर आप देखेंगे, तो हमारे देश में हमारा जितना भी total GDP है, उसका मात्र 0.64 प्रतिशत ही research and development में जाता है। अगर किसी देश में सिर्फ 0.64 percent, if you invest only 0.64 per cent in research and development, you cannot expect to achieve something extraordinary. Now, we are comparing ourselves with the United States, China,

Contents Page

Japan, and Germany; we must understand the significant amounts they invest in research and development. If we invest only 0.6 per cent and expect to produce innovations like Google, Amazon, and other technological advancements, that would be unrealistic. तो जैसा हम बीज लगाएँगे, जैसी मेहनत करेंगे, फल वैसा ही प्राप्त होगा। आर्टिफिशियल इंटेलीजेंस के बारे में अगर हम यह समझें यह अचानक पैदा हो गया, यह आज अचानक आ गया और हम सोचें कि हम भी इसे बना लें, तो मैं यह बताना चाहता हूँ कि आर्टिफिशियल इंटेलीजेंस कोई स्टैंड-अलोन टेक्नोलॉजी नहीं है। आपकी जो कॉम्प्लेक्स कम्प्यूटिंग है, जो कम्प्यूटर साइंस है, उसके डेवलपमेंट के साथ ही यह इवॉल्व हुआ है; आपका जो क्वांटम फिजिक्स है, उसके साथ ही यह इवॉल्व हुआ है और आपका जो कॉम्प्लेक्स मैथेमेटिक्स है, उसके साथ ही यह इवॉल्व हुआ है। इस प्रकार यह कोई अचानक से पैदा हुई टेक्नोलॉजी नहीं है, यह ऑलरेडी जो बेसिक साइंस और एडवांस्ड टेक्नोलॉजीज़ थे, उनके फलस्वरूप ही यह एक प्रोडक्ट पैदा हुआ है। यह एक ऐसा प्रोडक्ट है, जोकि बेसिक साइंस के फलस्वरूप पैदा हुआ है। अगर हम यह सोचें कि हम एक काउंसिल बना लें, ऐसा कर लें, वैसा कर लें और इससे हम यह कर पाएँगे, तो वह अपने आपमें बेमानी होगी। अगर हमें अच्छे प्रोडक्ट्स बनाने हैं, इनोवेशंस करने हैं, तो आपको स्कूली शिक्षा से शुरुआत करनी पड़ेगी। आज हमारे देश का दुर्भाग्य है, इसे हम कलेक्टिवली कह सकते हैं कि यह समझा जाता है कि एजुकेशन में पैसा डालने से या एजुकेशन से वोट नहीं मिलता। जिस दिन देश यह समझे कि एजुकेशन में काम करने से वोट मिलता है या राजनीति का हिस्सा बन जाएगा, तब उस दिन से हर व्यक्ति और हर पॉलिटिकल पार्टी एजुकेशन को सीरियसली लेगी।

आज हमें देखना चाहिए कि हमारे कितने गवर्नमेंट स्कूल्स ऐसे हैं, जिनमें बच्चों को फैसिलिटीज़ मिल रही हैं, रिसर्च की सुविधा मिल रही है। अगर आप 11वीं और 12वीं के बच्चों की लेबोरेटरी में जाकर देखेंगे, तो पाएँगे कि वहाँ एक फनल और एक पिपेट के अलावा कुछ नहीं होता है। मेरे इस वक्तव्य से यहाँ बैठा कोई भी सदस्य असहमत नहीं होगा। आप किसी भी सरकारी स्कूल में यह जाकर देखिए। आप शुरुआत 12वीं कक्षा से कर रहे हैं, 11वीं कक्षा से कर रहे हैं, लेकिन आपके स्कूल में जो लेबोरेटरी है, अगर वह प्रॉपर नहीं है, इक्विप्ड नहीं है, तो हम यह सोचें कि हम आगे आकर एडवांस्ड चीजें बना लेंगे, तो कहीं न कहीं हम मिस्टेक कर रहे हैं।

इसके बाद आप अभी स्कूल को छोड़ दीजिए और यूनिवर्सिटी को ले लीजिए। अगर यूनिवर्सिटी लेवल पर आइए, गवर्नमेंट यूनिवर्सिटीज़ और ईवन प्राइवेट यूनिवर्सिटीज़ मेजॉरिटी के रिसर्च का जो इंफ्रास्ट्रक्चर है, उसको देख कर आपको दु:ख होगा। आप सभी अपनी कांस्टीटुएंसीज़ में या अपने स्टेट्स में या कहीं पर भी जाकर देखेंगे, तो सारे गवर्नमेंट कॉलेजेज़ में, रिसर्च इंफ्रास्ट्रक्चर बहुत ही abysmal है, बहुत ही कमजोर है। मैं यह नहीं कह रहा हूँ कि यह किसी एक सरकार की व्यवस्था में खामी है, बल्कि इसमें बहुत सारी राज्य सरकारों का, पिछली सरकारों का भी कांट्रीब्यूशन कमजोर रहा है। तो इसे कलेक्टिव रूप में लेना पड़ेगा, लेकिन जिस तरीके से अभी की सरकार कह रही है, स्लोगंस तो बहुत सारे आए हैं, लेकिन जो फंडामेंटल चेंजेज़ हैं, उनमें काफी लिमिटेशंस हैं। तो गवर्नमेंट इंस्टीट्यूशंस के रिसर्च और डेवलपमेंट का जो इंफ्रास्ट्रक्चर है, वह काफी कम है। अगर आप 0.6 परसेंट टोटल इन्वेस्ट कर रहे हैं, तो इसका मतलब यह है कि इंफ्रास्ट्रक्चर के इंप्रूव होने के कोई चांसेज़ नहीं हैं।

Contents Page

[**उपसभाध्यक्ष (डा. संगीता बलवन्त**) *पीठासीन हुईं।*]

हमारे रिसर्च एंड डेवलपमेंट के जो पूरे आधार हैं, अब आप उनको ले लीजिए। आप आईआईटीज़, एनआईटीज़, आईआईएसईआर या फिर डीआरडीओ या सीएसआईआर के लैब्स को ले लीजिए। ये जो नेशनल लेवल के जितने रिसर्च इंस्टिट्यूशंस हैं, उन्हीं पर ही इसे आधारित रख रहे हैं। आप स्कूल को भी छोड़ दीजिए, गवर्नमेंट कॉलेजेज़ को भी छोड़ दीजिए, यूनिवर्सिटीज़ को भी छोड़ दीजिए, आप सीधे-सीधे आईआईटीज़, आईआईएसईआर, आईआईएससी और सीएसआईआर की सारे लेबोरेटरीज़ पर आइए। मैं आपको पूरी जिम्मेदारी के साथ यह कहना चाहता हूं कि आज भी हमारे इन प्रीमियर इंस्टिट्यूट्स में बच्चे रिसर्च के लिए स्ट्रगल करते हैं। मैं खुद आईआईटी में प्रोफेसर था। कोई भी बच्चा या कोई भी प्रोफेसर जब बाहर से पढ़ाई करके यहां आता है - एक तो बहुत सारे लोग यहाँ आते नहीं है, वो इसीलिए नहीं आते है, क्योंकि यह समझा जाता है कि यहां पर ग्रोथ स्लो होगा या जो भी उनके पास कारण हों, लेकिन यहां पर जो लोग भी आ जाते हैं, तो लगभग डेढ़ से दो साल तो उसकी लेबोरेटरी तैयार होने में लगते हैं। अब आप सोचिए कि एक यंग रिसर्चर के लिए, 2 साल उसकी लेबोरेटरी बनने में लग रहे हैं, उसके बाद उसके इक्विपमेंट्स आएंगे, थोड़े इक्विपमेंट्स रहेंगे और थोड़े इक्विपमेंट्स नहीं रहेंगे, वह पूरी तरीके से इको-सिस्टम में स्ट्रगल करता रहेगा और उसको अपनी लेबोरेटरी एस्टेब्लिश करने में 5 से 7 साल लग जाएंगे। एक रिसर्चर साइंटिस्ट का जो ब्रेन होता है, उसको अगर 5 से 6 साल का डिले कर दोगे, तो फिर वह बस ऐसा हो जाता है कि भाई, मुझे तो सरकारी नौकरी मिली है, मैं क्यों इतना माथा-फोड़ी करूं, जैसी जिंदगी चल रही है, चलने दो। जिस दिन एक साइंटिस्ट ऐसा सोचने लगता है कि यार, अब यह सरकारी सिस्टम में है, इसको चलने दो, अभी ज्यादा कुछ हो नहीं सकता, उस दिन समझिए कि एक साइंटिस्ट की हत्या हो जाती है, एक ब्राइट ब्रेन की हत्या हो जाती है। एक ब्राइट ब्रेन की हत्या हो जाती है और इसके लिए पूरी व्यवस्था जिम्मेदार है। इसके लिए मैं किसी एक को दोष नहीं देना चाहता हूँ। यह premier institutions की स्थिति है। जो रिसर्च और R&D के equipment हैं, सीरियसली, वे under-resourced हैं। मैं आईआईटीज़ की बात कर रहा हूँ। आप नीचे CSIR के laboratories में चले जाइए, क्योंकि आपके ज्यादातर रिसर्च CSIR के laboratories से होते हैं। आप डीआरडीओ ले लीजिए, Defence Research and Development Organisation के majority of the research institutions are under-equipped. मैं यह full sense of responsibility के साथ कह रहा हूँ। मुझे भी यह कहते हुए दुख हो रहा है। यह क्यों हो रहा है? मैंने 0.64 परसेंट खर्च के बारे में कहा था, उसको हम एक नंबर में दरकिनार कर देते हैं और यह कहा जाता है कि यह नंबर क्या बोल रहे हैं, यह reality नहीं है। आप यह जो जीडीपी का 0.64 परसेंट इसके लिए लगा रहे हैं, उसके कारण ही आज बाकी के इंस्टीट्यूशंस में कमी दिख रही है और उसका कारण वहीं से शुरू हो रहा है। मेरा यह कहना है कि advance technologies, Artificial Intelligence, quantum physics, bio-medical आदि सारी चीजों में अच्छी बात है, लेकिन जब तक आप अपने रिसर्च इंफ्रास्ट्रक्चर को मजबूत नहीं करेंगे, तब तक desired result नहीं निकलने वाले हैं। हम कई सारे स्कीम्स बना सकते हैं, parallel schemes चला सकते हैं, कई सारे स्लोगन्स ला सकते हैं, हमारी भावना

Contents Page

अच्छी हो सकती है, हमारे उद्देश्य अच्छे हो सकते हैं, लेकिन उन भावनाओं को, उन उद्देश्यों को, उन स्लोगन्स को फलीभूत करने के लिए आपको एजुकेशन में, रिसर्च एंड डेवलपमेंट पर और ecosystem को build करने में पैसा लगाना ही पड़ेगा। हमारे पास इसके सिवाय और कोई चारा नहीं है।

ऑनरेबल चेयर मैडम, प्राइवेट में R&D में इन्वेस्टमेंट को ले लीजिए। प्राइवेट सेक्टर में जितने रिसर्च इंस्टीट्यूट्स हैं, ऐसे तो हमारे देश में प्राइवेट सेक्टर में रिसर्च इंस्टीट्यूट्स काफी कम हैं, जो institutes हैं, वे mostly teaching में focus फोकस कर रहे हैं। जो थोड़े-बहुत प्राइवेट इंस्टीट्यूट्स हैं, वे भी highly under-equipped हैं। इसके अलावा आप देखिए कि हमारे देश में बचपन में जो टीचिंग होती है... सरकार अब न्यू एजुकेशन पॉलिसी लेकर आई है। इस New Education Policy में the kind of debates that we are having. मुझे पूरे सदन की चर्चा में किसी ने यह नहीं बताया कि न्यू एजुकेशन पॉलिसी पर क्या होना चाहिए। मैं young Member हूँ, हो सकता है कि मेरी समझ थोड़ी कम हो, आप लोग ज्यादा समझदार होंगे, अगर यहाँ यह न्यू एजुकेशन पॉलिसी आई है, तो हमें इस पर यह डिबेट करना चाहिए कि इस एजुकेशन पॉलिसी से क्या फायदा होने वाला है और क्या नुकसान होने वाला है। यह नहीं होकर, हमारे सारे डिबेट्स ऐसे होते हैं कि हम कभी लैंग्वेज़ में फँस रहे हैं, कभी इस पर फँस रहे हैं, कभी उस पर फँस रहे हैं, लेकिन जो real crux है, उस पर तो हमारा डिस्कशन ही नहीं हुआ। इसके लिए भी सरकार की प्राइमरी दायित्व बनती है कि वह पहले उन सारी चीजों में consensus build करे और एजुकेशन पॉलिसी पर proper डिबेट और डिस्कशन होनी चाहिए।

इसके साथ ही अगर आप देखेंगे कि जो entrepreneur culture होती है, जो रिस्क टेकिंग कल्चर होती है, वह सरकार कोई एक झटके में क्रिएट नहीं कर सकती है, उसके लिए पूरा ecosystem होता है। उसमें यह होता है कि the fear of failure नहीं होना चाहिए। यूनाइटेड स्टेट्स में या दूसरे किसी भी डेवलप्ड कंट्रीज़ में आप देखेंगे कि fear of failure नहीं होती है, क्योंकि वह taboo भी नहीं होता है और वहाँ का पूरा रिसर्च, इनोवेशन का ecosystem उनको सपोर्ट करता है। हमारे यहाँ इसकी कमी है।

टैलेंट का जो attraction है, आपके पास टैलेंट आए, आप पैसे लगा दिए, रिसर्च इंस्टीट्यूशंस बना दिए, अगर उसमें टैलेंट ही नहीं है, उसमें रिसर्च करने वाले बच्चे ही नहीं हैं, तो उसका भी कोई रिजल्ट नहीं निकलेगा। इसलिए टैलेंट का जो माइग्रेशन है, वह आज की प्रॉब्लम नहीं है, बल्कि यह प्रॉब्लम बहुत समय से है। हम आईआईटीज़ में बच्चे तैयार करते हैं, सरकार उसमें इतना इन्वेस्ट करती है, बच्चे बाहर निकलते हैं और वे बाहर चले जाते हैं। आप जितने भी बड़े ऑर्गेनाइजेशन्स देखेंगे, अमेरिका में successful innovations देखेंगे, चाहे गूगल ले लीजिए, Amazon ले लीजिए, माइक्रोसॉफ्ट ले लीजिए, हर जगह इंडियन्स हैं और वे काफी अच्छे पोजिशन पर हैं, वे लीड कर रहे हैं, पर वे यहाँ सफल नहीं हो पाते हैं, लेकिन वे अमेरिका में जाकर सफल हो रहे हैं। इसलिए प्रश्न तो यह उठता है कि हमें ऐसा क्या करना चाहिए कि हमारे बच्चे हमारे देश में ही सेवा करे, सर्विस दे, तो ये सारे इनोवेशन्स यहाँ पर हो सकते थे।

इसके अलावा access to capital की बात है, तो हम जो स्टार्टअप करते हैं, उनके लिए पैसे का access होना चाहिए, तभी वे ज्यादा रिस्क लेंगे और failure का fear नहीं रखेंगे। जो access to capital है - venture capital ले लीजिए, private equity ले लीजिए - इसका जो फ्री

Contents Page

मार्केट है, वह काफी मिसिंग है, इसलिए सरकार को पॉलिसी लेवल पर इसका introduction करना पड़ेगा और intervention करना पड़ेगा ताकि इसमें सभी स्टार्टअप्स को access to capital मिल सके। इसी तरह, Government-support policies हैं। जो Government की policies हैं, उनमें कई सारी अच्छी policies आई हैं और जब भी policies आती हैं, तो उनको हम सब सपोर्ट करते हैं, लेकिन उनमें बहुत lag है। जैसे, आज एयरक्राफ्ट पर एक बिल आया। 2001 और 2008 में सरकार ने एग्रीमेंट कर दिया था, लेकिन उसके लिए लीगल बाइंडिंग हम आज लेकर आए हैं। मैंने यह एक एग्जांपल दिया। अगर एक-एक policy-making में हमारा 5 से 10 साल का delay होगा, तो आप formulate कर लीजिए कि उससे हम पता नहीं कितने decades पीछे चले जा रहे हैं। पॉलिसी में जो quickly policy introduction और intervention सरकार को करनी चाहिए, वह बहुत जरूरी है और यह काफी quick span में करना पड़ेगा। ...(**व्यवधान**)...

इसके बाद, एक collaborative ecosystem है। Collaborative ecosystem कहने का मतलब यह है कि अगर केंद्र सरकार R&D में कम पैसे लगा रही है, तो राज्य सरकार भी कोई बहुत अच्छा काम नहीं कर रही है। राज्य सरकार का इससे भी काफी कम है। इसमें राज्य सरकार और केंद्र सरकार, सबको मिलकर बहुत सारा पैसा लगाना पड़ेगा, लेकिन हमारे देश में अभी जो एक political situation है, उसमें यह हो रहा है कि अगर मैं केंद्र में फलां पार्टी का हूँ और राज्य में दूसरी पार्टी की सरकार आ गई, तो मैं उसको सपोर्ट नहीं करूँगा। राज्य सरकार में अगर State-level पर एक पार्टी आ गई और Corporation में दूसरी पार्टी आ गई, तो वह उसको सपोर्ट नहीं करेगी। इसी तरह, पंचायत और ब्लॉक समिति की भी बात है। जो democracy की strength है, उसको हमने complexity में परिवर्तित कर दिया है और इसमें भी आपको इसका फर्क नजर आता है। चाहे एजुकेशन सिस्टम हो, रिसर्च एंड डेवलपमेंट हो या entrepreneur skill या skill-development की बात हो, ये सारी चीजें इसमें आती हैं।

इसके साथ-साथ, जो Intellectual Property Rights होते हैं, उनके प्रोटेक्शन के लिए भी हमें कुछ करना होगा। अमेरिका obviously बहुत तेज कंट्री है और वह इसीलिए ग्रो कर रहा है, क्योंकि एक तो वह research और innovation को सपोर्ट करता है, उसमें बहुत सारा पैसा लगाता है और फिर उससे जो कुछ भी नतीजा निकलता है, उसको प्रोटेक्ट करने के लिए Intellectual Property Rights पर उसके legal-frameworks बहुत स्ट्रांग हैं। वह किसी भी दूसरे देश को अपने प्रोडक्ट के प्रॉपर्टी राइट को चोरी करने नहीं देता है। हमें अपने देश में ही जो legal infringes हैं, उनको स्ट्रांग करना पड़ेगा और property rights को protect करके रखना पड़ेगा। कई जगहों पर, institutes में, universities में बच्चे अच्छी चीजें बना लेते हैं, पर उनको प्रोटेक्ट नहीं कर पाते हैं।

मैं overall इतना ही कहना चाहूँगा कि Artificial Intelligence, quantum chemistry, quantum physics, biomedical के क्षेत्र में जो हो रहा है और आप ये सारी जो advanced चीजें कह रहे हैं, वह एक प्रोडक्ट है और वह advancement एक स्टेज है। वे all of a sudden आकाश से नहीं टपक गये कि आज यह टपक गया, बल्कि वह आपकी उस investment का result है, जो आपने basic science में किया है। आपने R&D पर जो इन्वेस्ट किया है, उसके फलस्वरूप अंत में निकला हुआ यह एक प्रोडक्ट है। अगर हमें इनको करना है, तो इन सारी चीजों पर फोकस

Contents Page

करना पड़ेगा, इन सबमें पैसे डालने पड़ेंगे, seriousness रखनी पड़ेगी और politics को इससे अलग रखना पड़ेगा, तभी जाकर हम कुछ कर सकते हैं।

महोदया, आपने मुझे समय दिया, आपने मुझे सुना, इसके लिए आपका धन्यवाद। यह काफी अच्छा बिल है, ऐसे बिल्स आते रहने चाहिए। मैं आपको और पूरे सदन को धन्यवाद करता हूँ। Thank you.

उपसभाध्यक्ष (डा. संगीता बलवन्त) : धन्यवाद। माननीय सदस्य, डा. भागवत कराड़, 15 मिनट।

डा. भागवत कराड़ (महाराष्ट्र) : माननीय उपसभाध्यक्ष महोदया, आज इस सभागृह में एक बहुत ही इंपॉर्टेंट बिल आया है। हमारे कार्तिकेय शर्मा जी, जो एक विद्वान सदस्य हैं, उनके माध्यम से यह बिल आया है। हमारे यशस्वी प्रधान मंत्री, मोदी जी का जो मंत्र और विचार है कि भारत को हमें एक विकसित राष्ट्र बनाना है, तो विकसित राष्ट्र बनाने के लिए अनुसंधान की जरूरत है। मुझे याद आ रहा है कि जब लालबहादुर शास्त्री जी प्रधान मंत्री थे, तो उस वक्त उन्होंने एक नारा दिया था - "जय जवान, जय किसान।" जो जवान दिन-रात बॉर्डर पर मेहनत करते हैं और हमें सुरक्षित रखते हैं, उनके लिए जय जवान का नारा था और किसान, जो दिन-रात खेत में काम करके अनाज पैदा करते हैं और हमारे अन्नदाता बनते हैं, उनके लिए उन्होंने जय किसान का नारा दिया था। उसके बाद हमारे यशस्वी प्रधान मंत्री, श्रद्धेय अटल जी ने भी एक नारा दिया था - "जय जवान, जय किसान और जय विज्ञान।" यह सभी भारतवासी और पूरी दुनिया को मालूम है कि उन्होंने "जय जवान, जय किसान और जय विज्ञान" का नारा दिया था... और उन्होंने विज्ञान के माध्यम से राजस्थान में विस्फोट परीक्षण किया था। उसी वक्त भारत देश की ताकत पूरी दुनिया को मालूम चल गई थी। अभी हमारे यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने नारा दिया है - "जय जवान, जय किसान, जय विज्ञान और जय अनुसंधान।" यानी, रिसर्च और डेवलपमेंट एक ऐसा तरीका है, जिसके माध्यम से भारत एक विकसित राष्ट्र बन सकता है। इसीलिए अनुसंधान को बहुत महत्व दिया गया है।

महोदया, मैं बताना चाहता हूं कि हमारा भारत देश 140 करोड़ जनता का देश है और यह यंगेस्ट पॉपुलेशन वाला देश है। The average age of our citizens is 25-30 years, which comprises 65 per cent of the population. इस तरह से हमारा देश दुनिया का सबसे बड़ा लोकतंत्र है। हमारा देश सबसे युवा आबादी और सबसे बड़ी जनसंख्या वाला राष्ट्र है। अगर हम देखें तो यह 'unity in diversity' यानी विविधता में एकता का प्रतीक है। भले ही हमारे देश में विभिन्न धर्मों, भाषाओं और पंथों के लोग रहते हैं, लेकिन जब राष्ट्र की बात आती है, तो हम सब एक हैं।

अगर हमें इस राष्ट्र को विकसित बनाना है, तो अनुसंधान के माध्यम से इसे आगे ले जाना होगा। प्रत्येक नागरिक को अनुसंधान की सुविधाएं मिलनी चाहिए ताकि हम एक उन्नत और आत्मनिर्भर भारत का निर्माण कर सकें। अगर हम पिछले 10 साल के आंकड़ों को देखें, तो the gross expenditure on Research and Development has doubled in the last decade. अगर हम 2004 से 2014 तक के आंकड़ों को देखें, तो अनुसंधान पर खर्च 60,196 करोड़ रुपये था।

Contents Page

लेकिन पिछले 10 वर्षों में, माननीय प्रधान मंत्री जी के नेतृत्व में, यह आंकड़ा 2013-14 तक 1,27,381 करोड़ रुपये हो चुका है। यानी, अनुसंधान पर होने वाला खर्च लगभग दोगुना हो गया है।

इतना ही नहीं, पिछले दो वर्षों (2023-24 और 2024-25) में अनुसंधान के लिए 1 लाख करोड़ रुपये के बजट का प्रावधान किया गया है। अगर हमारा कोई साइंटिस्ट हो, कोई स्टूडेंट हो, यदि वह रिसर्च कर रहा है, तो उसके लिए उन्हें पैसा मिल सकता है। मैं अलग-अलग सेक्टर के बारे में बताना चाहता हूं। The hon. Prime Minister emphasized the importance of research and development in *Amritkaal*. इसलिए अनुसंधान को भी महत्व दिया गया है और अनुसंधान नेशनल रिसर्च फाउंडेशन बनाया है, जिसके माध्यम से there is a uniform research ecosystem bridging science, humanities and social sciences. To support *Atmanirbhar Bharat* and Viksit Bharat, the Government of India approved One Nation, One Subscription scheme (ONOS) that ensures nationwide access to international research articles, which is very important. कोई अनुसंधान अमेरिका या चीन में हुआ है, that appears in all journals. तो रिसर्च आर्टिकल हो, जनरल आदि हमारे सभी स्टूडेंट, साइंटिस्ट और प्रोफेसर्स को पढ़ने को आना चाहिए। इसीलिए this scheme has been started और उसके लिए बजट भी रखा है। इतना ही नहीं, 'वन नेशन, वन सब्सक्रिप्शन' has acquired national licenses of e-journals database from 30 major international publishers, granting access to all their journals. This initiative, the 'One Nation, One Subscription Scheme', benefits 1.8 crore students, faculty and researchers across all disciplines, including those in two-tier and three-tier cities helping crores of people. The One Nation, One Subscription scheme is a crucial step in integrating India into the global research ecosystem by making high quality knowledge easily accessible. In March 2024, the then hon. Health Minister, Dr. Mansukh Mandaviya launched one programme, that is, AYUSH-ICMR Advanced Centre for Integrated Health Research at AIIMS, New Delhi. Dr. Mansukh Mandaviya announced one more programme, that is, a Joint Mega Initiative between the Ministry of Health and Family Welfare and the Ministry of AYUSH, which included the multi-centric clinical trial on anaemia. हम सभी को पता है कि एनीमिया के माध्यम से हीमोग्लोबिन कम होता है और हीमोग्लोबिन कम हुआ, तो then any disease can happen and the patient cannot work. There is a joint effort on establishing AYUSH-ICMR Centre for Integrated Health Research in AIIMS. जैसा हमारे पूर्व सभा सदस्य ने बताया कि Artificial Intelligence is also very important. In India, there are different scientists who are working on the Artificial Intelligence. India is undergoing a major AI revolution under hon. Prime Minister, Modi*ji*'s, leadership, with the Government actively building an AI ecosystem with affordable computing power, GPUs and research opportunities. India's AI Mission and computerising infrastructure, India Mission 2024, allocated Rs.10,300 crore over five years to enhance AI capabilities. A high-end computing facility with 18,693 GPUs is being developed, making it one of the largest AI infrastructures globally. So, we are aiming

Contents Page

to work globally to see how India will have a merit globally in AI sector. IndiaAI database platform will provide StartUps and researchers with high-quality database to reduce innovation barriers. Large-scale non-personal database will improve AI reliability in agriculture and AI reliability in weather forecasting and traffic management. Similarly, the Government has established three Centres of Excellence for AI in healthcare, agriculture and sustainable cities in New Delhi. Budget-2025 announced Rs.500 crore for AI CoE in Education. Five National Centres of Excellence will train youth in industry-relevant AI skills in collaboration with the global firms supporting 'Make in India, Make for the World' vision. IndiaAI is funding the development of the indigenous AI models, including Large Language Models (LLMs) and problem-specific AI solutions. Digital India BHASHINI will enable AI-powered language translation and voice-based internet access in Indian languages. BharatGen, the world's first Government-funded multi-model LLM, launched in 2024, will enhance public service and citizen engagement. Sarvam-1, a 2-billion-parameter AI model supports 10 major Indian languages for translation, summarization and content generation. Chitralekha, an open-source video transcreation tool, enables audio transcript editing in Indic languages. Everest 1.0, a multilingual AI system currently supports 35 Indian languages with plans to expand to 90. 'AI for All', a self-learning online programme under the Ministry of Education, is designed to raise public awareness about Artificial Intelligence. Madam, this is about AI. As we are aware, आज हम पूरी दुनिया में देखें, तो पांचवीं इकोनॉमिक सिस्टम बन चुकी है। हमारा नंबर पांचवां है।

महोदया, 2014 में, जब प्रधान मंत्री नरेन्द्र मोदी जी ने शपथ ली थी, तब उस वक्त इंडिया 10वें नंबर था, अब हम 10वें नंबर से 5वें नंबर पर आए हैं, लेकिन अभी तीसरे नंबर पर जाना है, इसलिए हमें इस सेक्टर में, यानी economic sector में भी research देखनी है। हमें यह देखना है कि क्या-क्या रिसर्च होती है।

माननीय महोदया, मैं इस सभा गृह को बताना चाहता हूं कि कांग्रेस के जमाने में एक प्राइम मिनिस्टर ने बताया था कि जब हम दिल्ली से 1 रुपया भेजते हैं, तो beneficiary के अकाउंट में सिर्फ 15 पैसे जाते हैं, लेकिन माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में JAM trinity आई है। In JAM, 'J' stands for Jan Dhan Account, 'A' stands for Aadhaar and 'M' stands for mobile. महोदया, JAM trinity के माध्यम से हम beneficiary के account में direct पैसा दे सकते हैं। उसी प्रकार से economic sector में भारत ने जो UPI innovation किया है, वह प्रशंसनीय है। अभी हमारे एक माननीय सदस्य ने बताया था कि यूपीआई के माध्यम से जो ट्रांजेक्शन्स हो रहे हैं, worldwide very large number of transactions are taking place. अभी पूर्व सदस्य ने बताया था कि future में digital economy आने वाली है, इसलिए इसके लिए भी innovation करने की जरूरत है।

महोदया, हमारे इकोनॉमिक सेक्टर में भी डिजिटल इकोनॉमी पर काम हो रहा है। मैं इतना ही बताना चाहता हूं कि अगर हमें भारत को विकसित भारत बनाना है, तो अनुसंधान करना

Contents Page

बहुत जरूरी है। महोदया, अनुसंधान के लिए The Anusandhan National Research Foundation बन चुका है। यह The Anusandhan National Research Foundation has been established through the ANRF Act in 2023, which came into effect on 5th February 2024. For the fiscal year 2024-25, the ANRF has been allocated Rs.966 crores. The Anusandhan National Research Foundation aims to receive funds amounting to Rs.50,000 crores during the period 2023-2028 in the form of ANRF Fund, Innovation Fund, Science and Engineering Research Fund, and Special Purpose Fund.

I will briefly speak about the key features of the ANRF. It has the Global Positioning Initiatives. The ANRF has formulated programmes aimed at enhancing India's position in key sectors globally, driving scientific advancements and fostering an innovation ecosystem. Electric Vehicle (EV) Mobility Programme has been launched under the Mission for Advancement in High-Impact Areas. This initiative addresses priority-driven solution-focused research in mission mode. It encourages multi-institutional, multi-disciplinary collaborations with close industry partnerships. Industry partners are required to contribute, at least, 10 per cent of the project cost in cash. We all know that electric vehicles are very important nowadays and the provision for this has also been given in this Anusandhan National Research Foundation.

Several programmes have been formulated for promoting indigenous research and development in the country. One of these programmes is the Prime Minister Early Career Research Grant. This scheme is very important for Anusandhan. This scheme supports early-career scientists, enabling them to undertake independent and impactful research to promote indigenous research and development. This is for the beginner scientists. Then, there is the vision for transformation of institutions to the global standards. Our institutions, whether they are private or Government institutions, we want them to do innovation and we want to make them up to the global standards. For this, there are certain schemes. The Anusandhan National Research Foundation (ANRF) has developed programmes aimed at transforming institutions to meet global standards, promoting translational research and supporting basic research initiatives. These efforts ensure that scientists and researchers received adequate resources and financial assistance to establish their global presence. These initiatives reflect ANRF's commitment to advancing India's research and innovation landscape through strategic funding and collaborative programmes. ANRF also formulated programmes for transforming institutions to global standards, translational research, basic research promotion, etc. These schemes ensure providing proper resources and financial assistance to the scientists and researchers in their bid to carve out a niche at the global forum. They can do some partnership

Contents Page

also for research. There are schemes from the Government for this partnership also. The ANRF has launched Partnership for Accelerated Innovation and Research (PAIR), an initiative to enhance research capabilities of universities, particularly, Central and State Public Institutions in the country. The PAIR is a multi-institutional programme to boost research capabilities of institutions where research is relatively at nascent or early stage through mentorship-driven hub and spoke framework by pairing them with well-established top-tier institutions. Research hubs will guide emerging institutions in research activities, provide access to harness their resources and expertise, thus bridging the gap between institutions and nurturing a robust research ecosystem in the country.

With regard to fund allocation for ANRF, I would like to mention that the Anusandhan National Research Foundation (ANRF) aims to receive funds amounting to Rs. 50,000 crore during 2023-28 in the form of ANRF Fund, Innovation Fund, Science and Engineering Research Fund and Special Purpose Funds. A budgetary provision of Rs. 14,000 crore is made from the Central Government and the remaining amount will be sourced from donations from any other source including public sector enterprises, the private sector, philanthropist organizations, foundations or international bodies.

The main intention of ANRF is to make our country number one in innovation as well as to make our country a Viksit Bharat. माननीय प्रधान मंत्री जी के नेतृत्व में reform, perform and transform के सूत्र के माध्यम से अभी तक 40,000 से भी ज्यादा रिफॉर्म्स हो चुके हैं। इसके माध्यम से जो कुछ गाइडलाइन्स आती हैं, उनके माध्यम से अलग-अलग डिपार्टमेंट्स में रिफॉर्म्स किए जाते हैं और रिफॉर्म्स होने के बाद उसी तरह से काम किया जाता है और लोगों को सुविधा मिलती है।

The main intention of the Resolution is to draw the attention of Government of India to the rapid evolution of emerging technologies which are reshaping the global economies and power structures. It is mentioned that despite a strong research ecosystem in the country, fragmentation amongst institutions and industry players hampers and delays commercialization. It is suggested that a unified strategic body is essential to accelerate breakthroughs and integrate research with policymaking. The Resolution urges the establishment of a Council for Future Affairs (CFA) to provide a unified framework for research-driven innovation in AI, Blockchain, Quantum Computing, Small Nuclear Energy, Water Reuse and other emerging fields. …*(Time-bell rings)*… मैडम, मुझे दो मिनट और दे दीजिए। The CFA may function as an apex body comprising experts, industry leaders, policymakers, global investors, academic institutions and startups to ensure a multi-stakeholder approach.

Contents Page

It is also suggested that Research and Product Development Councils be created under the CFA, each dedicated to a specific technological field, aligning research with national priorities. Sufficient budgetary support be also allocated to fund long-term research, prototype development and commercialisation in collaboration with industry and global investors. Additionally, CFA will set long-term national goals, define research objectives and formulate policies for technology transfer and intellectual property management. The Resolution also emphasises fostering international collaborations to attract global expertise, funding and technology partnerships.

The issues raised in the Resolution have already been receiving appropriate attention from the Government of India through the Empowered Technology Group, Anusandhan National Research Foundation Framework, etc. The ETG was constituted with Cabinet approval on February 19, 2020. It serves as an institutionalized structure to proactively oversee national policies on research, development, procurement and adoption of emerging technologies, ensuring India's leadership in critical domains such as Artificial Intelligence, Blockchain, Quantum Computing, Small Modular Nuclear Energy and Water Reuse.

The Government of India has launched Anusandhan National Research Foundation Framework, a comprehensive research and innovation strategy to strengthen India's Research and Development ecosystem. Anusandhan aims to bridge the gap between research and industry, enhance interdisciplinary collaboration and ensure that critical and emerging technologies are effectively developed and commercialised. *...(Time-bell rings)... मैडम, मुझे दो मिनट और दे दीजिए, यह* last *है। मैडम, मैं इतना ही बताना चाहता हूँ कि हमें विकसित भारत बनाना है और विकसित भारत की जो नींव है, वह रिसर्च में है। माननीय प्रधान मंत्री, मोदी जी के नेतृत्व में हरेक सेक्टर में, चाहे* health sector *हो, चाहे* education *हो, चाहे* finance *हो, हर सेक्टर में* reforms *हो रहे हैं और जहाँ-जहाँ* innovation *के लिए* institutions *हैं, चाहे* private institutions *हों,* Government institutions हों, scientists हों, students हों, उनके लिए फंड का provision किया गया है। जैसा मैंने पहले भी बताया कि पिछले बजट में एक लाख करोड़ का provision था for research. यह last year के बजट में था, ताकि research को preference दी जाए। माननीय प्रधान मंत्री जी का नारा है - जय जवान, जय किसान, जय विज्ञान और जय अनुसंधान। हम अनुसंधान के माध्यम से ही, research के माध्यम से ही भारत को विकसित राष्ट्र बना सकते हैं। मैं एक मेडिकल डॉक्टर हूँ, मैं बताना चाहता हूँ कि जब भारत देश स्वतंत्र हुआ, तो उस टाइम मेरी age 35-37 years थी और अभी मैं 70.5 years की age तक पहुँचा हूँ। We are almost at the global level.

Contents Page

4.00 **P.M.**

हमें अगर हेल्थ में रिसर्च करनी है, हमें अपनी एवरेज एज बढ़ानी है, जैसे अभी जापान की एवरेज एज 85 to 90 years है, उसमें भी रिसर्च होनी है। तो मेडिकल क्षेत्र में रिसर्च के लिए, अनुसंधान के लिए बहुत सारे प्रॉविजंस किए गए हैं।

मैडम, हमारे कार्तिकेय शर्मा जी द्वारा जो प्राइवेट मेम्बर बिल लाया गया है, वह बहुत ही अच्छा बिल है। गवर्नमेंट ने ऑलरेडी इसके ऊपर काम चालू किया हुआ है। The Government is supportive and is in favour of this Bill. ऐसा मुझे लगता है। इन्हीं शब्दों के साथ, मैं अपनी वाणी को विराम देता हूँ, धन्यवाद।

DR. FAUZIA KHAN (Maharashtra): Madam, I thank you for being so generous with time today. I am seeing this generosity for the first time. I do not know the reason behind the generosity but, I think, we can perceive the reason. Madam, this Resolution moved by Shri Kartikeya Sharma is very imperative in today's times. Just a few years ago, Artificial Intelligence was viewed as a distant futuristic concept. Today, it is an undeniable and defining force of our era. AI systems no longer remain confined to research labs; they actually shape decision-making across States. Individual, corporate and Government — everybody has scope to innovate. But, while AI presents immense opportunities, its potential for misuse is also equally serious. One of the biggest threats is algorithmic bias. A global study in 2021 has revealed that only 20 per cent of corporations using AI had an ethical framework in place. In a country as diverse as ours, unchecked biases in AI in these systems can deepen inequalities and erode public trust. So, while we go for innovation, ethical restrictions are also very important. Addressing this challenge demands collaboration not in silos but through a structured partnership between academia, industry and governance.

Another major area that faces threat and potential harm is our defence and security networks and infrastructure. I think, globally, this is something for which the world is putting their heads together. India's internal security landscape is no longer confined to traditional threats. We now face cyber warfare, AI-enabled surveillance, drone-based hybrid warfare and even space-based threats. Between 2019 and 2022, cyber attacks on India's critical infrastructure have increased by 300 per cent according to CERT-In. In 2023 alone, we have suffered over 79 million cyber attacks, making us the third most targeted nation globally.

Let me cite a few worrying incidents and examples. The 2022 ransomware attack on AIIMS Delhi disrupted critical medical services for days. The 2021 drone strike on Jammu Air Force station proved how commercial drones can be weaponised

Contents Page

by non-State actors. China's alleged use of AI surveillance along our borders raises alarms about misuse of dual-use technologies. BSNL data breach exposed 278 GB of sensitive telecom data, including SIM card details and server snapshots. The data breach at Telangana Police's HawkEye App compromised sensitive data relating to police services. The Facial Recognition System of Tamil Nadu Police was breached, compromising integrity of law enforcement tools. These are only a few examples, but there are several such examples that are emerging from time and time. And these are not altogether isolated incidents. They represent the growing capabilities of malicious actors to target both state institutions and common citizens. Such breaches can lead to identity theft, to espionage, and even sabotage of democratic institutions. The Government must not only enforce data protection, but also integrate AI into regulatory frameworks to monitor, mitigate, and penalize misuse effectively. Internationally too, as I said, the threat is expanding. The 2024 Lebanon pager attacks demonstrated vulnerabilities in military networks to cyber electronic warfare. Therefore, India must act swiftly to modernize its defence infrastructure, especially insulating critical systems from foreign made components, particularly from countries like China on which we are relying too much. The Council for Future Affairs, as proposed in the Resolution, is a forward looking initiative, no doubt. But I strongly advocate for a dedicated sub body within the Council focused solely on national security. This body must, number one, formulate national security strategies addressing emerging tech threats like deepfakes and quantum computing. Number two, regulate dual-use technologies such as AI, drones, and biometric systems. Number three, ensure rapid absorption of indigenous technologies developed by DRDO, CSIR, IITs and Indian private defence players. India has the talent and technological capability, but we face a clear academia industry gap. The NETRA AI of the DRDO's surveillance system can revolutionize border monitoring, but it requires integration with our Central Armed Police Forces. The drone swarm technology of the IIT, Madras offers counter-terrorism solutions, but without institutional adoption, it remains underutilized. Global models like the US Defence Innovation Unit can serve as blueprints. India must create similar security focused innovation channel within the Council for Future Affairs. Let us not allow technology to become our vulnerability. Let us make it our shield. Let us make it our shield by fostering a secure, ethical, and collaborative national AI ecosystem. With this Resolution, we take a step forward towards securing India's digital and physical frontiers in an increasingly complex world. ...(*Time-Bell rings*)... Thank you, Madam, for not being generous with me for time! Thank you.

Contents Page

THE VICE-CHAIRMAN (Dr. SANGEETA BALWANT): Shri Brij Lal.

Shri Brij Lal (Uttar Pradesh): Thank you Vice-Chairperson, Madam, for giving me an opportunity to speak on the Resolution moved by our hon. Member of Parliament, Shri Kartikeya Sharma. In his Resolution, he has mentioned that the main intention of the Resolution is to draw attention of the Government of India to rapid evolution of emerging technologies, which are reshaping global economic power structures. It is mentioned that despite a strong research ecosystem in the country, fragmentation among institutions, industry players hamper innovation and delay commercialization. He has also suggested that a unified strategic body is essential to accelerate breakthrough and integrate research with policymaking. उन्होंने कहा है कि ये जो रिसर्च हो रहे हैं, इनमें तमाम तरह के fields हैं, तमाम लोग हैं, लेकिन वे fragmented हैं। जो fragmented हैं, उनको integrate करने की जरूरत है और उसके लिए माननीय सदस्य ने अपना सजेशन दिया है। उन्होंने क्या कहा है? उन्होंने कहा है, the Resolution urges the establishment of Council for future affairs to provide a unified framework for research-driven innovation in artificial intelligence, blockchain quantum computing, small nuclear energy, water re-use and other emerging fields. According to him, the Council for future affairs may function as an apex body comprising experts, industries, policymaker, global investor, academic institution, and startups to ensure a multi-stakeholder approach.

Vice-Chairman Madam, he has also said that the Research and Product Development Council be created under CFA, each dedicated to specific technologies field, aligning research with national priorities. Sufficient budgetary support to be allocated to fund long-term research prototype development and commercialization in collaboration with industry and global investor. CFA will set up long-term national goals, define research objective, formulate policies for technology transfer. उन्होंने ये तमाम चीजें बताई हैं कि क्या-क्या चीजें होनी चाहिए।

अब मैं बताना चाहता हूँ कि इसके लिए सरकार ने क्या किया है। The issues raised in the Resolution have already been receiving appropriate attention from the Government of India through the Empowered Technology Group, ETG, Anusandhan, the National Research Foundation framework. ETG was constituted by Cabinet Approval on February 19, 2020. It serves as an institutionalized structure to proactively oversee national policies on research, development, procurement, adoption and emerging technologies ensuring India leadership in critical domains such as artificial intelligence, blockchain quantum, small modular nuclear energy and water reuse.

Vice-Chairman Madam, NITI Ayog is our apex body in policy-making. The NITI *Aayog* has already taken significant steps to advance India's position in emerging

Contents Page

technologies. The NITI *Aayog* has also evolved strategies, road map and future directions in the emerging and upcoming technologies. इसमें जो कहा गया है कि ETG Anusandhan framework addresses the concern, यह बहुत important है, related to fragmentation research and policy, coordination, bringing together key stakeholders including leaders from atomic energy, space, Defence, electronics, telecommunication, science & technology. इन तमाम चीज़ों पर उन्होंने जोर दिया है।

अब मैं Atomic Energy पर कहना चाहता हूँ। अभी जब मैंने एक सवाल पूछा था, तो हमारे मंत्री, डा. जितेन्द्र सिंह ने बताया कि हमारे लिए यह बहुत important है कि हम अपनी energy को किस तरह से clean energy में बदलें। उस पर तमाम research चल रही हैं, लेकिन atomic energy ऐसी है, जिसके लिए उन्होंने इसमें Small Modular Reactor के बारे में बताया है। यह क्या होगा? जो दूरदराज के इलाके हैं, वहाँ रिसर्च करके इसको लगाया जा रहा है। दूरदराज के पहाड़ी इलाके, जहाँ एनर्जी की सुविधा नहीं है, वहाँ पर Small Modular Reactor काम करेंगे। इस पर already काम शुरू हो गया है। मैंने एक प्रश्न उत्तर प्रदेश के लिए पूछा था, जहाँ हमारा नरौरा एटॉमिक पावर प्लांट है। मंत्री जी ने बताया कि 200 किलोवॉट के दो Small Modular Reactors उत्तर प्रदेश में लगाए जाएँगे। हम एटॉमिक एनर्जी में काफी आगे हैं। महोदया, पहले हमने यूरेनियम पर काम किया। यूरेनियम-235 एक टेक्नोलॉजी थी, जिसमें फिशन एटम टूटते हैं और ऊर्जा निकलती है। यही ऊर्जा उपयोग में लाई जाती है, जिसे हम एटॉमिक एनर्जी कहते हैं। यह हमारा पहला चरण था।

हमारा दूसरा चरण प्लूटोनियम-239 पर आधारित था, जिसमें हमने काफी प्रगति की। उपसभाध्यक्ष महोदया, मंत्री जी ने थोरियम के बारे में भी बताया था। मैं बताना चाहता हूं कि हमारे पास 25 परसेंट थोरियम भंडार हैं। हम इसका अवश्य उपयोग करेंगे और हमारी न्यूक्लियर एनर्जी और भी आगे बढ़ेगी। इससे हम अपने देश को क्लीन एनर्जी उपलब्ध करा पाएंगे।

मैं यह कहना चाहूंगा कि न्यूक्लियर एनर्जी और क्लीन एनर्जी के क्षेत्र में क्या प्रगति हो रही है, इस पर ध्यान दिया जाए।

महोदया, डिफेंस के बारे में कहा गया। यह बहुत महत्वपूर्ण है। पहले हम डिफेंस के सामानों का आयात करते थे। जब 1962 का युद्ध हुआ था, तब हमारे पास 303 राइफल्स थीं, जबकि दुनिया में एसएलआर (Self-Loading Rifles) आ चुकी थीं। उस समय हमारे पास प्रथम और द्वितीय विश्व युद्ध में उपयोग की गई 303 बोल्ट-एक्शन राइफल्स थीं। यही कारण था कि हम चीन से युद्ध हार गए, क्योंकि आज़ादी के बाद रक्षा क्षेत्र में हमें जितना मजबूत होना चाहिए था, उतना नहीं होने दिया गया। "हिंदी-चीनी भाई-भाई" का नारा लगता रहा, Nobel Peace Prize पाने के लिए सब किया जाता रहा और हमारे देश को 1962 में हार का सामना करना पड़ा। उस समय हमारे जवानों के पास स्नो बूट्स, उचित कपड़े और आधुनिक हथियार नहीं थे। यही कारण था कि हम हार गए।

आज प्रधान मंत्री जी ने वडोदरा में C-295 विमान का उद्घाटन किया है। यह Spanish Airbus का प्रोजेक्ट है, जिसे हम वडोदरा में बना रहे हैं। इससे हम आत्मनिर्भर बनेंगे। पहले हम रूस से AN-32 विमान आयात करते थे। We started with AN-32.. फिर AN-12, AN-32, IL-76, (गजराज) विमान आए। अगर आप एयरपोर्ट जाते हैं, तो दाईं ओर इसकी ऊँची पूंछ दिखाई

Contents Page

देती है। इस पर हमने early-warning system लगाया और आगरा में इसका बेस बनाया। मैं वहाँ तैनात भी रहा हूँ।

हमारे पास पहले इस तरह के विमान थे, लेकिन आज हमारे पास आधुनिक मिलिट्री विमान हैं, जो छोटे-छोटे रनवे और पहाड़ों पर आसानी से लैंड कर सकते हैं। हमने इन्हें लद्दाख में भी तैनात किया है, जिससे हम भारी टैंकों और अन्य सैन्य उपकरणों को वहाँ आसानी से पहुँचा सकते हैं।

आपने तेजस फाइटर जेट के बारे में सुना होगा। तेजस Mk-1 और AMCA के बारे में अखबारों में पढ़ा होगा। उपसभाध्यक्ष महोदया, हम 5th Generation के फाइटर जेट्स बना रहे हैं। हमारे पास पहले से ही 4.5 Generation के फाइटर जेट्स उपलब्ध हैं। इस प्रकार, हम defence production में आत्मनिर्भर हो रहे हैं।

शुरुआत में मैंने 303 राइफल्स की बात की थी, लेकिन आज हम AK-203 राइफल बना रहे हैं। यह जो Kalashnikov rifle है, पहले हम इसे रूस से आयात करते थे - मैंने भी as a police officer इसका इस्तेमाल किया है - लेकिन अब इसका एडवांस वेरिएंट AK-203 हमारे गृह राज्य उत्तर प्रदेश के अमेठी में निर्मित किया जा रहा है। इसकी रेंज 700 मीटर तक है, और यह 700 गोलियाँ प्रति मिनट दाग सकती है। यह किसी भी मौसम में काम कर सकती है। महोदया, जहाँ पहले हम 303 राइफल्स से चीन से लड़ रहे थे, आज हम AK-203 जैसी अत्याधुनिक राइफल्स से लैस हैं।

आज 'ब्रह्मोस मिसाइल' की मांग पूरी दुनिया में है। अब तो हमने इसका नौसेना संस्करण (Naval Variant) भी लॉन्च कर दिया है। मैं बताना चाहता हूँ कि पहले हम रक्षा उपकरणों का import करते थे, लेकिन आज हम export कर रहे हैं।आज Brahmos की मांग पूरी दुनिया में है। आज पूरी दुनिया तरसती है कि भारत के पास Brahmos है। अब तो हम उसका Naval variant भी ले आए हैं। पहले हम Defence production में import करते थे, आज export कर रहे हैं और माननीय मोदी जी के डायरेक्शन में हम एक major Defence exporting country बनने जा रहे हैं। इसके बाद एक बड़ी इम्पोर्टेंट चीज़ water के बारे में कही गई है। अगर शुद्ध पानी पीने को मिल जाए, तो आपकी 70 per cent बीमारियां खत्म हो जाएंगी। चूंकि ज्यादातर बीमारियां water-borne diseases होती हैं। उसके लिए क्या किया गया है? उसके लिए नल से जल लाया गया है। हम सब जानते हैं कि राजस्थान में और कुछ places में ऐसी तमाम जगहें थीं, जहां लड़कियों की शादी नहीं हो पाती थी, क्योंकि वहां पानी नहीं है। आज मोदी जी हर घर में नल से जल दे रहे हैं। कोई भी एरिया ऐसा नहीं है, जहां हम नल से जल प्रोवाइड नहीं कर रहे हैं। हमारा देश एक कृषि प्रधान देश है। जहां 60 crore population agriculture में जुड़ी हुई है। अब इसका production कैसे बढ़ाया जाए। एक समय यह था कि 1954 में बना हुआ PL-480 का लाया गया लाल गेहूं खाते थे और आज हमारी 140 करोड़ population होने के बावजूद हम 80 करोड़ से ज्यादा लोगों को free ration दे रहे हैं। दाल दे रहे हैं, oil दे रहे हैं। हर field में oil production हो रहा है। आज माननीय मंत्री शिवराज सिंह जी बोल रहे थे कि हम oil में sufficient हो रहे हैं। हमारे यहां लोगों का protein का मेन सोर्स दाल है, जो vegetarian हैं। हम सबसे ज्यादा दाल का production करने वालों में से हैं, लेकिन इसके बावजूद भी हमें अपने consumption के लिए दाल import करनी पड़ती है। ऐसी-ऐसी technology आई। कानपुर में Dalhan Research Institute है। ऐसी

Contents Page

चीज़ें की गईं है, जो हम Myanmar से तुअर दाल import करते हैं, Nigeria से लेते हैं, Canada से लेते हैं, Turkey से लेते हैं और ऐसी technology, चूंकि पानी की कम जरूरत पड़े। आज फसलों के लिए जो technology develop हुई, आज उसमें हम self-sufficient हो रहे हैं। अटल बिहारी वाजपेयी जी ने हमारी नदियों के बारे में सोचा था। गंगा, यमुना, राप्ती, ऐसी तमाम नदियां हैं, जो उत्तर-भारत में हैं और यहां क्या होता है? यहां बरसात में बाढ़ आ जाती है। लोग डूब जाते हैं और जब बरसात का मौसम खत्म होता है, तो हम पानी के लिए तरसते हैं। इसके लिए क्या किया गया? इसके लिए अटल बिहारी वाजपेयी जी ने नदियों को जोड़ने के बारे में सोचा। Ken-Betwa Link पानी के लिए किया गया है। Ken-Betwa Link को जोड़कर और बुंदेलखंड, जो हमारा arid area है, वहां के लोग मजदूरी करने के लिए migrate होते थे, आज Ken-Betwa Link न केवल बुंदेलखंड, बल्कि मध्य प्रदेश का जो adjoining एरिया है, उसको दाल का कटोरा बना रहा है। Ken-Betwa Link से एग्रीकल्चर को बढ़ावा मिल रहा है।

दूसरा, हमारी technologies हैं। Drift irrigation - सबसे कम पानी खर्च हो, तो हमने Israel से drift irrigation की टेक्नोलॉजी ली और आज ऐसी तमाम चीजें हम लोगों ने की हैं, जिससे कम खर्च में ऐसी variety develop की जा रही है कि वह कम पानी में पैदा हो जाएगा। मैं उत्तर प्रदेश का रहने वाला हूं। झांसी arid area है। मैं जालौन में एसपी था। आज जालौन पूरे देश को हरा मटर सप्लाई करता है। वहां जहां कुछ पैदा नहीं होता था। आज झांसी ऐसा एरिया है, जहां strawberry पैदा की जाती है। एग्रीकल्चर क्षेत्र में जो डेवलपमेंट हुई है, पानी का मैनजमेंट हुआ है, पीने के पानी की व्यवस्था की गई, नल से जल पहुंचाया गया, वहीं साथ ही साथ ऐसा किया जा रहा है कि हम पेट भर रहे हैं। इसके साथ ही साथ नदियों को जोड़कर पानी की व्यवस्था ऐसी कर रहे हैं, जब यहां उत्तर भारत में नदियों में बहुत बाढ़ होती है, तो अगर हम दक्षिण भारत से और बाकी एरिया से भी जोड़ दें, तो वह पानी वहां पहुंच जाएगा। उसकी शुरुआत माननीय अटल बिहारी वाजपेयी जी ने की थी। वह केन-बेतवा लिंक अब परिपक्व हो रहा है। उपसभाध्यक्ष महोदया, मैं इसी तरह से यह कहना चाहूंगा कि जब हमारे नागरिक स्वस्थ रहेंगे, तभी देश स्वस्थ रहेगा, स्वस्थ नागरिक ही देश का डेवलपमेंट करेगा। महोदया, स्वास्थ्य पर क्या काम किया गया, मैं उसको बताना चाहता हूं।

महोदया, स्वास्थ्य के क्षेत्र में ऐसी-ऐसी दवाएं बनाई गईं, जो बहुत उपयोगी हैं। हमारी जो 'आयुष्मान भारत योजना' है, उसमें 5 लाख रुपये का कवरेज दिया गया है, जो 70 प्लस साल के लोग हैं, उनकी चाहे कोई भी इन्कम हो, उनको भी आज 5 लाख रुपये का कवरेज दिया जा रहा है।

महोदया, मैं गाँव का रहने वाला हूं, यदि पहले गाँव किसी को कैंसर हो जाता था, तो उसके बारे में लोग जानते ही नहीं थे, किसी की किडनी खराब हो गई, तो राम-राम कहते थे, ऐसा कहते थे कि इसको मरना है, इसलिए राम-राम कहो, लेकिन आज हर जिले में किडनी पेशेंट के लिए सुविधा है, आज उनका वहीं पर डायलिसिस हो जाता है। महोदया, इसी बजट में तमाम लाइफ सेविंग ड्रग्स पर इम्पोर्ट ड्यूटी घटाई गई और इतनी घटाई गई कि जो गरीब आदमी है, वह भी उसको एफोर्ड कर सकता है।

महोदया, जो मेडिसिन्स बनाई गईं, जो आयुर्वेदिक मेडिसिन्स बनाई गईं, जो 15,000 से ज्यादा आउटलेट्स बने हैं, मैं उस पर भी कहना चाहूंगा। महोदय, मार्किट में जो मेडिसिन 100

Contents Page

रुपये की है, जो कि एक ब्रांडेड मेडिसिन है, आज उसकी कीमत कितनी है? मोदी जी ने आज वह मेडिसिन 10 परसेंट से 30-40 परसेंट पर दी गई है, ..(**व्यवधान**)...आज 1 रुपये तक में भी मेडिसिन मिल रही है। महोदया, यह जो किया गया है, वह बहुत सराहनीय कदम है। महोदया, हॉस्पिटल्स दिए गए हैं, मेडिकल कॉलेज, एम्स दिए गए हैं। यूपीए सरकार में, कांग्रेस सरकार में सिर्फ दिल्ली में एम्स था, लेकिन आज दूसरा एम्स रायबरेली में बना है, जो कि एक बड़े आदमी की कांस्टीटूएंसी थी। उनसे वह भी नहीं चल पाया, लेकिन आज हम एम्स दे रहे हैं। महोदया, एम्स में, मेडिकल क्षेत्र में, नल से जल, सस्ती दवाएं और जो आयुष्मान योजना है, इन सभी ने स्वास्थ्य के क्षेत्र में एक क्रांति ला दी है। आज हमारे देश का आदमी स्वस्थ है और जब नागरिक स्वस्थ होगा, तो देश की प्रगति में कंट्रीब्यूट करेगा।

उपसभाध्यक्ष महोदया, स्वास्थ्य के क्षेत्र में, एग्रिकल्चर के क्षेत्र में, टेक्नोलॉजी के क्षेत्र में, न्युक्लियर मार्किट में बहुत अचीवमेंट्स हुई हैं। ..(**व्यवधान**)...

उपसभाध्यक्ष महोदया, हमारे प्रधान मंत्री का लक्ष्य है कि हम 2047 में विकसित भारत बनाएंगे और 2070 तक जीरो ..(**व्यवधान**)... I am not yielding, Mr. Sandosh. हम उसमें जीरो कार्बन एमिशन ला रहे हैं। पहले हमारा सबसे ज्यादा बजट कहाँ पर खर्च होता था? वह ऑयल इम्पोर्ट पर खर्च होता था। ..(**व्यवधान**)...

उपसभाध्यक्ष (**डा. संगीता बलवन्त**) : माननीय सदस्य, आप किस रूल के अंतर्गत प्वाइंट ऑफ ऑर्डर देना चाहते हैं?

SHRI SANDOSH KUMAR P: Madam, my point of order is under Rule 240 — 'irrelevant remarks' because the hon. Member is speaking out of context. We are discussing about AI. ...*(Interruptions)*... No; no, when the discussion is on ...*(Interruptions)*... Please bear with me. ...*(Interruptions)*... आप देखिए। No; no, this is artificial crisis.

उपसभाध्यक्ष (**डा. संगीता बलवन्त**) : माननीय सदस्य, नियमों के अंतर्गत इसका अवलोकन होगा। माननीय सदस्य, बृज लाल जी, आप अपनी बात जारी रखें।

श्री बृज लाल : जी। महोदया, बीच में हमारे मित्र ने इंटरवीन किया था, मेरा यह कहना है कि हम हर क्षेत्र में प्रगति कर रहे हैं, वह चाहे टेक्नोलॉजी का क्षेत्र हो या कोई और क्षेत्र हो। पहले कितनी आईआईटीज़ थीं और आज कितनी आईआईटीज़ बन गई हैं, कितने इंजीनियरिंग कॉलेज बन गए हैं? सबसे बड़ी यह चीज़ है कि हमने फोरेंसिक साइंस में नया क्रिमिनल जस्टिस सिस्टम दिया है। किसी देश के नागरिकों को न्याय देना एक बहुत बड़ा काम होता है। 164 वर्ष पहले अंग्रेज़ों ने जो कानून बनाया था, मोदी जी के नेतृत्व में उसको बदला गया, and now it is the new Criminal Justice System. हम जहाँ टेक्नोलॉजी में काम कर रहे हैं, देश के लोगों को स्वस्थ रख रहे हैं, मेडिसिन्स दे रहे हैं, खाना दे रहे हैं, पानी दे रहे हैं, वहीं स्वस्थ भारत भी बना रहे हैं।

Contents Page

उपसभाध्य महोदया, आपने सदन में मुझे अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. संगीता बलवन्त) : माननीय सदस्य, आपका बहुत-बहुत धन्यवाद। श्रीमती जेबी माथेर हीशम, आप अपना भाषण आरंभ कीजिए।

SHRIMATI JEBI MATHER HISHAM (Kerala): Thank you, Madam, for having given me the opportunity. As the Private Member's Resolution revolves around technology, I wish to start by remembering the one and only one father of technology revolution, the architect of Digital India and telecommunication revolution, our former Prime Minister, Shri Rajiv Gandhi. Many, many years ago, even when technology was not a term which was much used, Shri Rajiv Gandhi had the Vision to think of and implementing Technology Mission. Shri Rajiv Gandhi's focus was to integrate technology into people's lives. Shri Rajiv Gandhi visualized, through Technology Missions, how people's lives can be changed for the better. Shri Rajiv Gandhi took various steps, be it immunization, be it agriculture, be it making telephones available to every ordinary Indian citizen, and the most important of all, the computer, which we all see today. For what all we see today, the credit, definitely, goes to Shri Rajiv Gandhi. My esteemed colleagues from the Treasury Benches, Brij Lal*ji* and all can go on and on and on. They can scream, they can go to hills of Himachal Pradesh, they can speak in the valleys of the North East, but the fact remains that the father of Digital India and Telecommunication is only Shri Rajiv Gandhi.

Madam, coming to Artificial Intelligence, today, we live in a very exciting time and also in a very worrisome time. Exciting time because these days, we have everything on our finger tips. Earlier, if we required something, we used to think of asking first our friend, children used to think of asking their parents, but today we have reached a point of time, which we have to accept, when we tend to ask or this generation tends to ask ChatGPT. Nowadays, many of us, while listening to any conversation going on between friends and relatives, if we ask, 'Okay, whose suggestion was it?', let us not be surprised when they say that it was not a suggestion of father, mother, brother or a friend, but it was a suggestion of ChatGPT. I am saying this to tell you how important these have become. But, that is the exciting part of Artifcial Intelligence. I wish to say, in a recent interview, Mr. Bill Gates has said that with Artificial Intelligence, the while-collar jobs are going to come down heavily and the jobs which involve sweat may continue for a while. That is exactly where we are concerned. In our country, already, there is a 45-year-high unemployment rate. In spite of the BJP's and Modi*ji*'s promise of two crore jobs per

Contents Page

year, --- all the heavy promises definitely go without being taken care of, -- the youths are wandering with degrees in hand, but they are not able to find jobs. They are running away from the country to elsewhere in search of jobs. Even post-graduates line up in thousands and thousands for jobs. In a country where even those who are educated are not finding jobs at the moment, what is going to happen with the coming of Artificial Intelligence is the biggest question and the worry. That is from the point of view of youths. As a voice of Indian youths, I wish to ask: Does this Government have any plan to address the issue of unemployment which will rise further with the coming of Artificial Intelligence? For example, the jobs of PS, Personal Assistants, etc., are going to be cut down. What is the Government doing? Do you have any plan? Does the Government think of it? We have not seen the Government thinking of it so far. But it is our duty to repeatedly say, please, wake up from deep slumber and think about the youth of this country who is hoping, though they have lost all hopes, but who is, at least, hoping that some day they will find some job.

Now, Madam, the second worry is definitely the security part of Artificial Intelligence. Everything is very glossy. Everything is very bright. Everything is very nice. But when it comes to security, there is total privacy-breach which is going to happen to all Indians if the Government is not careful enough about what is going to happen with Artificial Intelligence. Whether anybody's privacy can be intruded, whether what one wishes something to be said or shown, whether somebody can intrude it -- all these are the issues which matter to every Indian, which should concern the Government with the coming of Artificial Intelligence.

Madam, another thing which I wish to say is that the democracy itself is at stake again with this. Why I am saying that democracy itself will be at stake by the intrusion of Artificial Intelligence is because there is definitely a worry. Why? Because chronology समझिए। Chronology क्या है? What is the chronology which we have seen from 2014? What are we seeing? The Fourth pillar of democracy, that is, the Media seems to be captured by the ruling dispensation. Whether it is national, whether it is regional, there is a total capturing of that. Where is free democracy? Those who raise voice against the ruling dispensation are being jailed. Now today, the Supreme Court of India had to quash the FIR filed against our esteemed colleague, Imran Pratapgarhiji. Why? It is because for one of his poems, a case was filed against him. There is a total breach of freedom of expression. So, from the point of view of democracy being under peril, definitely, our Media is captured initially. It is the first thing. Then, what we are seeing is that social media is captured. Social media is being captured. We don't know the algorithms. God knows. We don't know what the understanding is. What is the intervention? What the Government wants the people

Contents Page

to see, only that is being shown. What the Government doesn't want the people to see, that is not being shown. So, social media stands captured. Now we fear the electoral IDs, voter lists, all being captured. There are innumerable instances. We have the case of Maharashtra where more than the actual voters, there is more number in the list. So that is how voting itself can be in peril.

उपसभाध्यक्ष (डा. संगीता बलवन्त) : माननीय सदस्य, कृपया आपस में बात न करें।

SHRIMATI JEBI MATHER HISHAM: Thank you, Madam. Madam, another worry is, our democracy is in peril with the coming of Artificial Intelligence because the ruling dispensation is trying to inject what they want to inject, which they have been using through WhatsApp universities which we are facing now. That is one part; but with Artificial Intelligence, if it is manipulated in such a way, they would want the people to think in a manner which only the 'number one' and 'number two' wish the people of India to think. That is the biggest danger that can happen. What will happen if extreme thoughts from Nagpur are injected into the Apps with Artificial Intelligence? What will happen? Who will control it? All these are the things where democracy itself can be under peril. So, what we are worried about is, when Shri Kartikeya Sharma is urging to institute a Council for Future Affairs, just like the ED is now under the control of the ruling dispensation, the Election Commission is under the control of the ruling dispensation and the CBI is under the control of the ruling dispensation, the new council, as suggested by Shri Kartikeya Sharma, the Council for Future Affairs, would also come under the control of the ruling dispensation, with democracy in India coming to an end. But we wish to say that a day will come when not technology, but the people of India would realise that whether you capture media, whether you capture social media, whether you capture Artificial Intelligence, you will face the heat for all that you have done and what you are doing. The actual reality of the country is being faced by the poor and the women of this country and, as long as they are facing it, whatever Artificial Intelligence you try to get in, reality will always remain reality. So, I am making a humble request. Although we make repeated requests, whatever subject we may talk about, we know that there would be no effect. But we still continue to be the voice of India because we believe, if we do not speak up, it is India that would be losing. I can see Shri R.P.N. Singh and other esteemed Members there, but a day will come when what we believe in, what the people of India want and what our forefathers wanted India to be when India was established, would be realised.

Contents Page

Madam, I conclude by saying what Shakespeare once said. He said, "Music is the food of love." Now, if Artificial Intelligence is for the good of the people, then it should get all its due. The Government should take measures. I repeat, we have no hope that this Government would do it, but I repeatedly say, the security aspect and employment are issues that actually matter to the citizens. The youth of the country and women, especially, are worried about the security aspect of Artificial Intelligence. That is one request that I am making. I hope this subject will be taken with due seriousness. I also wish to say, Shri Rajiv Gandhi, while invoking the need for technological development, focussed on what good people should get, but not that his face should be seen everywhere. What we see now is that Prime Minister of those times and the Prime Minister of these times are very different, but we hope that everyone at least takes the message home from Shri Rajiv Gandhi, where good of the people was the priority and not self-interest. That will always be counted. I conclude my speech, Madam. Thank you.

DR. V. SIVADASAN (Kerala): Respected Madam, the need of the society is the basis for development of technology. It is reflected in the theories of Einstein, Edison and Newton. We understand the importance of technology in all fields. If we study the history of development of technology, we see the contribution of workforce in this development. In a democratic society, the duty of the Government is to provide the benefits of technological development to each citizen, but the current system is going in the opposite direction. AI has created lot of prospects and challenges. We are discussing the importance of Artificial Intelligence. The Government should provide the benefit of technological advance to the entire society. But the question is: How can we achieve such development? I am sad to say that, in India, a huge number of schools are working without digital device and internet facility. We cannot hide the reality from the people. That is why we should discuss the existing condition of our nation. Technology, the importance of technology or the advancement of technology, is the central portion of our discussion. Here, lakhs of employees are struggling because of their increasing workload after the implementation of digitalisation. Some of the companies are thinking that technologies and technological development are only for exploitation and profit making. That is why the workload of employees is increasing and the recruitment of employees is not taking place. It is not acceptable by common people.

Contents Page

[THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*]

Respected Chair, AI and research activities should be designed with highest social responsibility. Now, in each and every sector, high-end technologies are being used in banking, railways, military and tourism sectors. AI and the digital technologies are an inevitable part of the sector. Now, in each and every sector, the high-end technologies are able to provide the universities and other institutions the best opportunities. But, the universities are not getting proper financial assistance for HR activities. It should create advanced space for education, employment and enjoyment. It should enhance the efficiency of workforce. But, paradoxically, the direction of imperialist world is going to an opposite direction. They are using it not for the people; they are using it only for profit making. Everywhere, in the capitalist world, it is the existing picture of the usage of technology. Look at the banking sector. Even after the smart banking, the employees are compelled to work for more hours in their office. Basic rights of workers are being trampled upon. Look at the railways. Even after the mechanisation, loco-pilots are compelled to spend more hours. They are working long hours without rest. The level of exploitation is extremely increasing. Technological development has changed the entire work atmosphere. Earlier, workers worked in the factories or their work space. But, now, we are discussing 'work from home'. It has created new issues in front of workers. In this world, employees, especially IT workers, are one of the most exploited groups. Employers are getting the possibility to intervene anytime because of large-scale connectivity of internet and modern technologies like AI. So, currently, the slogan of 'employee's right to disconnect' is a critical topic of discussion everywhere. The Australian Parliament has enacted Fair Work Legislation which established the right of employees to disconnect from work outside their designated working hours. Similarly, Portugal has enacted legislation. In a similar manner, Spain has discussed the issue. Here, ensuring the benefit of technological development for all is important. And, the second one is to ensure the well-being of the people. It is highly connected.The Government should make more investment in the education sector. In India, the investment for the education is below 3 per cent of the GDP. India is the largest country in the world in terms of population. The second largest country in the world, our neighbour China, spends Rs.43 lakh crores on research and development. India is spending only Rs.1.1 lakh crore. It is a meagre amount for research and

Contents Page

development activities. Here, we spend less than 4 per cent of what China spends on education. So, how can we become *Vishwa Guru* is the question in front of us. The allocation for education should be increased and we will try to give a new political direction to the research and development activities. Some of them are promoting pseudoscience. The pseudoscience will not help the people of the nation. Here, on the one hand, some of them are promoting the pseudoscience. I will take just one minute.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : यदि आप बैठना चाहें, तो बैठ सकते हैं।

DR. V. SIVADASAN: On the other hand, they are utilising the entire technological advancement for promoting the pseudoscience. We should discuss these two things and we should promote AI and technological advancement for the people, not for the market, nor for the profit of big corporate loot. In this way, we should conduct our discussion. I request all the parliamentarians to support more investment for education, health and research and development activities. This is my humble request to the House. Thank you, Sir.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद। डा. सस्मित पात्रा।

DR. SASMIT PATRA (Odisha): Sir, at the outset, I congratulate and thank the hon. Member, Shri Kartikeya Sharma, for this very wonderful Private Members' Resolution, that he has brought. It is timely, it is important, and, probably, someone like Shri Kartikeya Sharma thinking about it is the need of the hour. I have only five minutes. So, I will be very brief.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप बोलिए।

DR. SASMIT PATRA: Thank you, Sir. First, he has asked, through his Private Members' Resolution, to institute a Council for Future Affairs, which would essentially be a cerebral hub for unified strategic framework for futuristic areas. I think we need to create such a cerebral hub, such a think tank, such a thoughtful leadership in our country, especially a country which has got so much of talent with 1.4 billion people.

Now, why is this needed? What is the need for this? Let us start with the first area. Everybody is talking about artificial intelligence. We are a large country. We have a lot of technology. China has DeepSeek. Their LLM platform is coming. The

Contents Page

day the LLM platform comes in, NVIDIA, which is one of the top most, will lose its capital market share by more than 20 per cent. The stocks will crash across the country and the world. The reason is that technology is going to be the disruptor. Similarly, when we talk about artificial intelligence, ChatGPT has been one of the forerunners. But, as a country, we are trying our best to make the next LLM, which will become the Large Language Model, which will drive AI. The hon. Minister, Shri Ashwini Vaishnaw, has said that within six months' time, it will be in place, but I believe this is only the beginning of AI. The artificial intelligence is going to pervade every step of our lives as we go forward, whether it is education, health, agriculture, or anything that you can think of, it is going to be like what the Internet is for us today.

Because of the paucity of time, I will go on to the second one, that is, quantum technologies. We are underestimating quantum technologies. Quantum technologies will have the power to decrypt your credit card in less than two minutes. That is the kind of teraflop counter computing that is going to happen. We have to start instrumentalizing it in our labs, in our schools, in our colleges and in our universities. Who is going to think about it? This is something that Shri Kartikeya Sharma is saying in this Private Members' Resolution.

Number three is the cyber security. Cyber security is going to be the key because your money, my money, our money is going to be digital money. And, tomorrow, hackers sitting in China, hackers sitting in various countries will hack into the systems of our cyber security firewalls and try to threaten us. They are not going to come to you. They are going to come to public sector banks whose cyber security we are not really thinking about. We are not upgrading it. We need to work on futuristic areas where countries like China, America and others are doing it. We need to create a platform that has to pervade across various silos. Autonomous and hypersonic transport systems are going to revolutionise the way we move across our great country. To fly from Delhi to Kerala takes three hours. Can a hypersonic system take us there in three hours? That is a question. People are doing it. The USA is doing it. Where are we in terms of doing that? That is why a Council for Future Affairs is necessary. We need to future think, to ideate and to become a thought leader to see where our country will be as the number one country 50 years from now. Being economically powerful is not enough. We have to be futuristically and cerebrally powerful.

Next is future of AI and displacement. On future of AI, we all say that jobs are going to go. That is a reality. I believe the future of AI is going to provide more opportunities for the youth to become innovators rather than employees. And for that, we need this Council. We talked about next generation defence technologies.

Contents Page

Wars will not be fought on the strength of infantry. Wars will be fought through drones and automated systems. Are we prepared for that? Are we deep-mining it? Even today, though we are trying to become Atmanirbhar, a lot of our radar technology comes from Israel. A lot of our technology comes from Russia. We have to think about the software, if not the hardware. That is where this Council is necessary. Future energy in nuclear fusion. A couple of days back, the hon. Minister, Shri Singh, was talking about it. I think it is a critical area. We have to identify how we are going to follow the path of energy resilience and energy security. I will come to ethical AI. You have zero waste and smart cities. There is circular economy and crypto economy. There is AI in health. I will just take 30 seconds and then I will conclude.

Let us look at the structure that Shri Sharma is talking about. The structure talks about multi-stakeholder system. I agree with him. Can we have innovation hubs where children start thinking in classrooms and libraries where they see India 30-40 years from now? What kind of India do they want to grow old in? We are growing older in a country that we see. But somebody who is 10-20 years old, where does he see India 50 years from now? That ideation, that innovation has to happen. We have to start identifying it, prototyping it and taking it forward.

He talked about research and development councils. You need funding in research and development. Everybody has talked about it. I will just be reinventing it. We have to at least have six per cent of the GDP spent on research and development. I would like to go back to the National Education Policy and Professor Kasturirangan who said that three per cent of GDP needs to actualise NEP. I am less ambitious than him. I am saying that let us have a Council, provide it the powers of at least six per cent of GDP and allow it to broadbase across the country in terms of finding the right talent. It is in the villages. It is in our towns. Let us bring them together. I will just end it with one small thing.

In terms of the ecosystem, one of the areas which I would suggest to Shri Sharma and to the House is this. Let us tap into the rich Pravasi Bharatiya across the world. When I travel abroad, I find a lot of people from my State and others who are professors in great universities. There are people who are really working in sectors of artificial intelligence, nanotechnology, strategy and various other areas. Let this entire discussion not just be within the contours of India and with the kind of technology that we have. But let us get the best of brains from across the seas. Indians who have benefitted from our IITs and IIMs have gone ahead and have done a name for themselves. Let us bring them back. We will be a great soft power. I am pretty sure that a Council for Future Affairs, as suggested by Shri Sharma in this Resolution, is

Contents Page

necessary for breaking silos and creating a unified cerebral thought leadership for our nation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sadanand Mhalu Shet Tanavade. Not present. Shri Sandosh Kumar P.

5.00 P.M.

SHRI SANDOSH KUMAR P (Kerala): Thank you, Sir. ...(*Interruptions*)... Sir, should I start?

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, गैर-सरकारी संकल्पों का समय समाप्त होता है। Message from Lok Sabha; Secretary-General.

MESSAGE FROM LOK SABHA

The Carriage of Goods by Sea Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 28th March, 2025 passed the Carriage of Goods by Sea Bill, 2025.

I lay a copy of the said Bill on the Table.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Special Mentions; Dr. Fauzia Khan.

SPECIAL MENTIONS

Need to preserve and promote Cultural Heritage of Chhatrapati Sambhajinagar

DR. FAUZIA KHAN (Maharashtra): Sir, Aurangabad, which is now known as Chhatrapati Sambhajinagar, is home to a rich cultural heritage; yet many of its monuments are in urgent need of attention. The Bibi Ka Maqbara, often called the Taj of the Deccan, is in a state of disrepair, with the main tomb and its four minarets

Contents Page

suffering from severe deterioration including cracks on walls, peeling plaster, and damaged carvings. The historic wall surrounding the tomb is on the verge of collapse, temporarily supported by wooden and iron pillars. Additionally, rising pollution is further discolouring the monument, adding to its structural vulnerabilities. In June 2024, a part of a minaret lattice collapsed, following a similar incident in November 2022. Immediate intervention is needed to prevent further damage, and the Budget must be allocated and released without delay.

Sir, Chhatrapati Sambhajinagar has immense potential as an international tourist destination. Key heritage sites such as the Buddhist Caves and the Qila-e-Ark fort also have the potential to become viable tourist attractions. Monuments like Bibi ka Maqbara and the historic Ellora Caves also suffer from the issue of unauthorized guides. I urge the Central Government and relevant authorities to prioritize funding and conservation, expedite restoration projects, and enhance the tourism experience to transform this city into an international cultural hub.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Fauzia Khan: Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shrimati Sangeeta Yadav; not present. Shri Ramji; not present. Now, Dr. Ajeet Madhavrao Gopchade.

Demand for establishment of Soybean based food processing industries

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): महोदय, सोयाबीन पर आधारित खाद्य प्रसंस्करण उद्योगों की स्थापना और सोयाबीन उत्पादों के निर्यात को प्रोत्साहित करने से किसानों की आय में वृद्धि होगी और स्थानीय अर्थव्यवस्था को मजबूती मिलेगी। वर्तमान में, सोयाबीन केवल एक साधारण अनाज नहीं रह गया है, बल्कि यह एक बहुप्रकारी फसल बन चुकी है, जिससे विभिन्न प्रकार के उत्पादों का निर्माण किया जा सकता है। इनमें सोयाबीन तेल, टोफू, सोया दूध, सोया प्रोटीन ...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, केवल अप्रूव्ड टेक्स्ट पढ़ें।

डा. अजित माधवराव गोपछड़े : सोया नट्स, सोया आटा और अन्य मूल्यवर्धित उत्पाद शामिल हैं। इन उत्पादों की मांग न केवल घरेलू बाजार में, बल्कि अंतरराष्ट्रीय बाजार में भी लगातार बढ़ती जा रही है। यदि सरकार विशेष योजनाओं के माध्यम से महाराष्ट्र के नांदेड़ को सोयाबीन

Contents Page

प्रोसेसिंग हब के रूप में विकसित करती है, तो इससे न केवल किसानों को प्रत्यक्ष लाभ होगा, बल्कि इस क्षेत्र में औद्योगिक प्रगति को भी बढ़ावा मिलेगा। मेरी सरकार से माँग है की भारत सरकार और महाराष्ट्र राज्य सरकार को मिलकर नांदेड़ जिले में सोयाबीन आधारित खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए एक विशेष प्रोत्साहन पैकेज प्रदान करना चाहिए। सोयाबीन उत्पादों के निर्यात को बढ़ावा देने के लिए अंतरराष्ट्रीय बाजार से जुड़ने और आवश्यक ढांचागत सुविधाएं उपलब्ध कराने की व्यवस्था की जाए। इसके लिए निर्यात प्रोत्साहन योजनाएं लागू की जाएं और विशेष आर्थिक क्षेत्र (SEZ) या निर्यात केंद्र विकसित किए जाएं। किसानों और उद्यमियों को आधुनिक तकनीक और प्रोसेसिंग यूनिट स्थापित करने के लिए आर्थिक सहायता और सब्सिडी प्रदान की जाए। अनुसंधान और विकास (R&D) को बढ़ावा दिया जाए। नई तकनीकों को अपनाने के लिए उपाय किए जाएं।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Dr. Ashok Kumar Mittal, not present. Shri Brij Lal, not present. Shri P. P. Suneer, not present. Shrimati S. Phangnon Konyak.

Demand to increase and strengthen sports infrastructure in Nagaland

Shrimati S. Phangnon Konyak (Nagaland): Sir, there is a need to strengthen sports infrastructure in Nagaland. While some initiatives under the Khelo India program and State funded projects exist, the sports infrastructure in the State remains below national standards. Although 11 Khelo India projects were approved for Nagaland, many remain incomplete. Infrastructure development is concentrated in urban areas, leaving most districts without basic facilities. Without equitable access to training centres and professional coaching, our athletes cannot compete at national or international levels. Nagaland has immense potential in sports, but lack of proper stadiums, training centres and certified coaches hamper our athletes' growth. Immediate corrective action is necessary to prevent losing a generation of sportspersons.

I urge the Government to take decisive action through the following measures: (i) Equitable Infrastructure Development: Ensure every district has a functional sports complex with modern facilities. (ii) District Level Sports Academies: Establish talent identification and training programmes at the grassroots level. (iii)

Deployment of Certified Coaches in Rural Areas: The acute shortage of professional trainers is one of the biggest hurdles for aspiring sportspersons. The Government must appoint professional coaches in every district. (iv) Decentralization of Sporting Events: Host state and national tournaments in all districts to promote sports culture. (v) Completion of Pending Projects: Fast track Khelo India and other

Contents Page

projects to meet deadlines. I urge the Government to take decisive measures to make Nagaland a true sporting power.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati S. Phangnon Konyak: Shri A. A. Rahim (Kerala), Dr. Sikander Kumar (Himachal Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur) and Shri Gulam Ali (Nominated).

Dr. Bhagwat Karad.

Demand to expand Jan Aushadhi Kendras in every Primary Healthcare Centre in the Country

Dr. Bhagwat Karad (Maharashtra): Sir, several transformative schemes have been introduced by the Government to improve public welfare, especially in healthcare. While Ayushman Bharat provides insurance coverage, Bhartiya Jan Aushadhi Pariyojna (PMB JAP) focuses on making essential medicines and surgical items affordable for all.

Under this initiative, Jan Aushadhi Kendras (JAKs) provide high quality generic medicines and surgical products at 50 per cent to 80 per cent lower prices than branded alternatives. As of 28th February 2025, over 15,000 Kendras have been opened across 765 districts, covering 2,047 medicines and 300 surgical items like antibiotics, antidiabetic drugs, cardiovascular medicines, sanitary napkins, and oximeters.

The key features & impact of Jan Aushadhi Kendras are as under: (i) Incentives for JAK Owners – 20 per cent monthly incentive for sales above ₹20,000. (ii) Financial Assistance – ₹2 lakh grant for Kendras in the Northeast, Himalayan regions, aspirational districts, and for ex-servicemen, Divyang, SC/ST individuals, and women entrepreneurs. (iii) Quality Assurance – Medicines are WHO GMP certified and tested in NABL accredited labs.

This scheme has saved ₹30,000 crore for the public and continues to benefit millions. To further promote awareness, 7th March is celebrated as "Jan Aushadhi Diwas."

There is a need to have a Jan Aushadhi Kendra in every Primary Healthcare Centre. I, therefore, urge the Government to expand Jan Aushadhi Kendras in every Primary Healthcare Centre nationwide, ensuring affordable healthcare for every Indian.

Contents Page

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The hon. Member, Dr. Sikander Kumar (Himachal Pradesh), associated himself with the Special Mention made by the hon. Member, Dr. Bhagwat Karad. Shri Ashokrao Shankarrao Chavan; not present. Shri Khiru Mahto; not present. Shri Sanjay Raut; not present. Ms. Swati Maliwal; not present. Shri M. Mohamed Abdulla; not present. Shri P. Wilson; not present. Ms. Dola Sen; not present. Now, Shri Dorjee Tshering Lepcha.

Demand for settlement of rights of inhabitants of J.N. Road in Sikkim

SHRI DORJEE TSHERING LEPCHA (Sikkim): Sir, I rise to voice an urgent need for permanent settlement rights for the inhabitants of Jawaharlal Nehru Road (earlier Old Silk Road and Gangtok–Nathula Boarder Road) from 3rd Mile to Zuluk in Sikkim, along Indo Tibetan Border. These residents, descendants of labourers who were made to settle there in 1952 for the manual construction of this road, long before Sikkim's merger with India in 1975, have upheld legacy of their forefathers. They played a vital role in national defence during 1962 India China conflict, at Nathu La and Cho La, providing crucial logistical support and intelligence. Their loyalty was demonstrated even during the recent Doklam skirmish. Their deep knowledge of the terrain continues to aid security operations in Nathula through Doklam affirming their role in national security. Despite their significant contributions to national security and the State's economy through tourism and cultural exchange, these residents face identity challenges, living on forest land without ownership rights.

Sir, I urge for the urgent implementation of measures to grant them permanent settlement rights under the Forest Rights Act, 2006 or any other appropriate framework. This action would bolster India's defence presence in the region and also counter the growing infrastructure on the other side of the border. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sanjay Kumar Jha; not present. Shrimati Geeta alias Chandraprabha; not present; Shri Akhilesh Prasad Singh; not present. Dr. Medha Vishram Kulkarni; not present. Dr. Sikander Kumar.

Demand to reduce the duration of the employment selection process and to make the process transparent

डा. सिकंदर कुमार (हिमाचल प्रदेश): महोदय, मैं भारत सरकार का ध्यान युवाओं से संबंधित एक गंभीर समस्या की ओर दिलाना चाहता हूँ। हमारे देश का युवा वर्ग देश का भविष्य है और देश

Contents Page

के विकास में अपनी निर्णायक भूमिका निभाता है। वह अपनी पढ़ाई पूरी करके नए जोश, कड़ी मेहनत और कठिन परिस्थितियों में देश की विभिन्न सरकारी नौकरियों के लिए, चाहे वह केंद्र सरकार की हो या भारत के किसी भी राज्य की प्रशासनिक, गैर प्रशासनिक और सभी तरह के सुरक्षा बलों की परीक्षाओं के चयन के लिए आवेदन करता है, जिससे वह देश के विकास में अपना योगदान दे सके। पर इस चयन प्रक्रिया का समय इतना लम्बा हो जाता है कि फॉर्म भरने से लेकर चयन होने तक कई साल लग जाते हैं, जिससे कई बार तो उमीदवार की योग्यता, उसकी अधिक आयु के कारण समाप्त हो जाती है, जिसमें विशेष रूप से युवा वर्ग के उम्मीदवार जो सुरक्षा बल के क्षेत्रों से जुड़े है, वे बहुत ही ज्यादा प्रभावित होते हैं। कई बार तो परीक्षा भी रद्द होने से युवाओं को मानसिक तनाव हो जाता है, जिसके कारण कई युवा अनैतिक गतिविधियों में लग जाते हैं और कई उम्मीदवार तो आत्महत्या तक कर लेते हैं। मैं भारत सरकार से आग्रह करना चाहता हूँ कि इस चयन प्रक्रिया की अवधि को कम करने और चयन प्रक्रिया को पारदर्शी बनाने की समीक्षा की जानी चाहिए, जिससे युवाओं के भविष्य को देशहित में सुरक्षित किया जा सके।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sikander Kumar: Dr. Bhagwat Karad (Maharashtra), Shrimati S. Phangnon Konyak (Nagaland), Shri Naresh Bansal (Uttarakhand) and Shrimati Darshana Singh (Uttar Pradesh).

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Gulam Ali.

Demand for republication of Indian Arabic Magazine "Thaqafatul Hind" by Indian Council for Cultural Relations (ICCR)

SHRI GULAM ALI (Nominated): The Indian Arabic magazine 'Thaqafatul Hind', launched in 1950 by the Indian Council for Cultural Relations (ICCR), played a pivotal role in promoting Indian civilization, culture, history, religion, art, festivals and literature in the Arab world. It featured Arabic translations of Indian short stories, poetry, and scholarly articles, becoming a key reference for researchers and academics in Arab countries. Distributed through Indian embassies to universities and libraries across the region, the magazine served as a bridge between India and the Arab world, countering misconceptions and strengthening India's cultural identity. Published regularly from 1950 to 2017, '*Thaqafatul Hind*' ceased to be published in 2017, leaving a significant void in India's cultural diplomacy. Today, as India strengthens its ties with Arab nations, particularly, the Gulf Cooperation Council (GCC) countries, the revival of this magazine is essential. It would not only highlight India's rich cultural heritage and historical depth, but also foster stronger people to

Contents Page

people connections. Importantly, the magazine was never limited to any specific community. It represented India's shared heritage and diversity. Given its historical significance and the growing importance of cultural diplomacy, I urge upon the Government of India and the ICCR to take steps to revive *'Thaqafatul Hind'*. Its republication will reinforce India's intellectual and cultural presence in the Arab world, contributing to deeper mutual understanding and stronger bilateral relations.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Gulam Ali: Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati S. Phangnon Konyak (Nagaland) and Shrimati Darshana Singh (Uttar Pradesh).

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्री एम. शनमुगम - अनुपस्थित। श्री संजय सेठ - अनुपस्थित। श्रीमती रजनी अशोकराव पाटिल - अनुपस्थित। डा. मु. तंबी दुरै - अनुपस्थित। श्री नरेश बंसल।

Demand for celebrating festivals based on Hindu deities at international level

श्री नरेश बंसल (उत्तराखंड): उपसभाध्यक्ष महोदय, भारत विकसित राष्ट्र बनने की ओर अग्रसर है व विश्व में अपनी सनातन पहचान बिखेर रहा है। वर्तमान में अंतर्राष्ट्रीय स्तर पर विभिन्न जीवों, अवधारणा, प्रसिद्ध लोगों, धार्मिक कारकों के लिए कई दिन और सप्ताह मनाए जाते हैं। ये सभी दिन संयुक्त राष्ट्र संगठन द्वारा अनुमोदित हैं। हमें अंतर्राष्ट्रीय स्तर पर हिन्दू देवताओं पर उत्सव दिवस मनाने के लिए आवेदन करना होगा। हिन्दू धर्म में भगवान (ईश्वर) की कई प्रसिद्ध जन्म तिथियाँ हैं, जैसे श्री राम नवमी, श्री कृष्ण जन्माष्टमी, श्री हनुमान जयंती आदि, जिन्होंने मानव रूप में जन्म लिया और जो लोगों को मानवता के बारे में मार्गदर्शन करने के लिए पृथ्वी पर आए। हमें इन दिनों को अंतर्राष्ट्रीय स्तर पर मनाना होगा। प्राचीन हिन्दू धर्म पर अनेक मूर्तियाँ, पुस्तकें, धर्म ग्रंथ, संगीत, तस्वीरें, कविता आदि उपलब्ध हैं। यहाँ प्रसिद्ध वेद, उपनिषद, पुराण, महाभारत, भगवद्गीता उपलब्ध हैं। इनसे पूरी दुनिया हिन्दू धर्म की सकारात्मकता से अवगत होगी। ये 'नए भारत' के प्रतीक होंगे। यह 'आजादी का अमृत महोत्सव' के बड़े उत्सवों में से एक है। अमृत काल की नई अवधारणा में यह इस दिशा में एक उज्ज्वल कदम है। साथ ही, ये हमारे देश की 'वसुधैव कुटुम्बकम्' अवधारणा का भी समर्थन करते हैं। इस तरह की पहल इतिहास में पहली बार किसी देश द्वारा होगी, यह दुनिया भर में बड़ा ऐतिहासिक कदम होगा। यह कदम दुनिया के सभी देशों के लिए पथ प्रदर्शक होगा। मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri

Contents Page

Naresh Bansal: Dr. Sikander Kumar (Himachal Pradesh) and Shrimati Darshana Singh (Uttar Pradesh).

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : श्री नीरज डांगी - अनुपस्थित। श्री तिरुची शिवा - अनुपस्थित। सुश्री स्वाति मालिवाल।

Concern over quality of processed food and its impact on health in India

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभाध्यक्ष महोदय, आजकल processed food और street food में घटिया क्वालिटी के ingredients का बेहिचक इस्तेमाल हो रहा है। सबसे चिंताजनक बात यह है कि palm oil का इस्तेमाल लगभग हर snack, biscuit, namkeen और packaged item में हो रहा है। यह सस्ता ज़रूर है, लेकिन सेहत के लिए बेहद हानिकारक है। इससे heart problems, diabetes और मोटापा बढ़ रहा है। मोमोज़ अब फैक्ट्रियों में बनते हैं, जहाँ hygiene का अभाव रहता है। हाल ही में मोहाली की एक फैक्ट्री में छापे के दौरान एक कुत्ते का शव मिला। अब तो paneer के नाम पर palm oil से बना नकली paneer भी बिक रहा है, यह लोगों की सेहत और भरोसे के साथ खिलवाड़ है। जो कंपनियाँ विदेश में sunflower oil का इस्तेमाल करती हैं, वही भारत में palm oil और synthetic flavours इस्तेमाल कर रही हैं। ये कहीं से भी ठीक नहीं है। एक रिपोर्ट बताती है कि भारत के कई packaged food, WHO के मानकों के खिलाफ हैं। मैं सरकार से इस मुद्दे पर सख़्त कार्रवाई की माँग करती हूँ।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The hon. Member, Shri A. A. Rahim (Kerala), associated himself with the Special Mention raised by the hon. Member, Ms. Swati Maliwal.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Shrimati Jebi Mather Hisham.

Demand for measures to curb the escalating menace of stray dogs

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I draw attention to the escalating menace of stray dogs in Kerala, which has reached alarming proportions. Recently, schools and Anganwadis in Kozhikode district of the State were compelled to declare holidays due to the threat posed by stray dogs, with children particularly vulnerable to attacks.

Over the past five years, Kerala has witnessed a significant surge in stray dog related incidents. In 2024 alone, 3,16,793 dog bite cases were reported, a stark increase from 1,60,483 cases in 2020. Tragically, 94 individuals succumbed to rabies

Contents Page

between 2020 and 2024, with 26 deaths occurring in 2024. The situation is further aggravated by a severe shortage of rabies vaccines, depriving many victims of timely medical care.

Despite the sterilization and vaccination programs, the stray dog population continues to grow. Recognizing the crisis, the Supreme Court appointed the Justice (Retd.) Siri Jagan Committee to recommend compensation for victims. However, the implementation remains inconsistent and delayed. The State must safeguard human lives, and therefore, it must bear the full medical expenses of those affected. Moreover, the compensation recommended by the apex court must be strictly enforced. I strongly urge the Union Government to sanction a special package to help Kerala combat this crisis. Immediate and decisive measures are needed to protect our citizens, especially children, from this growing threat.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The hon. Member, Shri Haris Beeran (Kerala), associated himself with the Special Mention raised by the hon. Member, Shrimati Jebi Mather Hisham.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 1st April, 2025.

The House then adjourned at twenty four minutes past five of the clock till eleven of the clock on Tuesday, the 1st April, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)